The House reassembled, after lunch, at thirty -five minutes past two of the clock, Mr. Deputy Chairman in the Chair.

THE FINANCE (NO. 2) Bill, 1980—Contd.

MR. DEPUTY CHAIRMAN: Shri Shiva Chandra Jha... Not here. Shri Nageshwar Prasad Shahi.. Not here. Shrimati Purabi Mukhopadhyay.... Not here. Shri Bhandare.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Mr. Deputy Chairman, Sir, I wonder whether the position of the Finance Minister while framing the Budget and the consequent Finance Bill was worse than that of a harassed housewife. I also feel at times whether before framing the Budget he felt like Hamlet—indecisive about so easy options, to tax or not to tax, to give concessions or not to give concessions, to plug the loopholes but from what date-and all these various exercises must have really been a difficult task for him, However, when one looks at the Budget and the circumstances in which it was brought before this House, one must admit that it is a very sincere and honest attempt to meet the challenge of the situation. I think the Finance Minister was right in his very cautious approach, for, by all accounts and on all hands it is admitted that the economy was not as healthy as it ought to be. And what he had primarily to do at this stage was a repair job, to see that the patient was restored to normalcy rather than make the patient get out of bed and make him run at the cost or risk of greater injury to his health.

I think the Finance Minister has adopted a three-pronged method. In the first instance, he has not chosen to levy any fresh taxes. In the second instance, he has given as many concessions as possible to as many sec-

tions of the public as possible and, thirdly, as every wise Finance Minister does, he has tried to plug the loopholes. It is the third step which has really invoked the wrath of some sections of the public and even some Members here. How this wrath is unjustified, I will tell when I come to section 80J. But one thing I must warn the Finance Minister of: This Budget is based on an assumption that everybody will show a great amount of discipline in getting the benefits of this Budget. It will be his task to enforce such discipline.

Sir, the Finance Minister is quite right when he says that the rise which we have been seeing since the Budget is not attributable to this Budget. It is attributable to the burden of Rs. 3,500 crores which has come consequent on the increase in the oil prices firstly, and secondly the increase in the railway tariff. But all economists have counted on reasonable estimate, because ultimately nobody can project very accurately in future, and certainly I do not possess that foresight-that the increase because this burden will be only six per cent and we have already exceeded 5.5 per cent. Now the point which I am making. Sir is that if there is an increase beyond six per cent, it will be attributable solely to the consideration that the Budget has not been able to contain the prices and, therefore, I appeal to the hon. Minister that if he wants to enforce this discipline he must do it now. He has told the House that he is going to follow a carrot and stick policy. I think he has offered enough carrots, because what you find is that even the concessions which he has given by way of excise have been very neatly swallowed by the manufacturers. And nothing is done to see that the prices which were intended to go down and in any event intended to level by the grant of these concessions do not rise. In fact, they have risen. I do hope, Sir, that the hon. Finance Minister will lose no time in taking action about it. I do not believe in "spare the rod and spoil the

child" approach. But a time has come when, looking at the excessive spiral of price rise, looking at the amount of hoarding, looking at the amount of smuggling, looking at the amount of proliferation of black money, if he does not use the hard options and merely leave it to the will of the people, I am afraid the Budget will not yield the results which he intended when he otherwise made it very pragmatic and dynamic.

Sir, today the bane and cancer of our society is black money. Hon'ble Finance Minister said that he would take measures to see that the black money is unearthed. The Wallchoo Committee had made a number of recommendations and I only hope that he will give his anxious consideration to find out how many of those suggestions can be put into practice. But one thing I want to warn the House is that this proliferation of black money has unnerved every honest man in this country because those who work honestly, those who earn honest-Iv have no way of meeting the inflation which is brought about by the vast growth of black money in the country. I am happy, Sir, that the hon. Finance Minister in a way has pre-empted my speech because when I was in Bombay last week-end I found that he had carried on raids on the very sources of this black money, namely, the tax consultants and the tax lawyers. I found in yesterday's papers that he has also effected widest raids on jewellers May I remind the Hon'ble Finance Minister that Bombay, the great beautiful city I come, boasts of from which Queen's Necklace alone along Marine Drive? It not only has the Queen's Necklace but has also possession of some of the best diamonds in the world which are hidden as hidden wealth in that great city. I am sure the hon. Finance Minister will lose no time in unearthing all these things in a very short time. I may also request and appeal and beseech the hon. Finance Minister not to come out with a scheme like the voluntary disclosure scheme. It really is unfair to

the honest people and it is putting a premium on all tax evasion, on all cheating of the laws and on managing one's business in an unfair manner.

Sir, there is one thing to which I want to draw the attention of the hon. Finance Minister. It is about the way in which the public is losing faith in the banking institutions in our country because of the company deposits. Now there are companies which are paying very attractive rates of interest of 12½ to 14 per cent for a period of three years I am afraid this is really going to affect investments the nationalised banks adversely.

AN HON. MEMBER: Public sector companies also.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Yes. I do not know whether they will receive deposits. I hope the Government does not invest its money there. Since the time at my disposal is short, I now come to certain amendments which are mentioned in the Finance Bill. Sir, I particularly welcome the enactment of the provision concerning appeal and for that purpose constituting an appellate tribunal under the Customs Act. the Gold Control Act and the Central Excise Act. It was long overdue, and the hon. Finance Minister has really met the need which was felt for a long time, but in doing so, I find-I say it with the utmost respect to him and with a feeling that possibly I am wrong-that that provision is going to be defeated in a big way. Kindly look at section 129A of the Customs What is provided by this is that you get a right of appeal to the Appellate Tribunal. Three contingencies mentioned, and I would not waste the time by reading all of them. The proviso portion reads like this-

"Provided that the Appellate Tribunal may, in his discretion, refuse to admit an appeal in respect of an order referred to ... (so and so) where the amount of fine or penalty does not exceed ten thousand rupees."

[Shri Murlidhar Chandrakant Bhandare.]

Realiy I do not know whether anybody has applied his mind to this provision because what it means is if your duty or penalty is more than ten thousand rupees, you have a right of appeal as a matter of course, but it it is less than ten thousand rupees, it is left to the discretion of the Appellate Tribunal to admit it or not to admit it. I think that this discrimination against small is thoroughly unjustified. people will make good my point by giving an example. If one of our lady Members or a house-wife goes abroad, stays with her brother and brings back a domestic appliance and if she is illegaily charged duty or penalty of Rs. 2,000, she would not have a right of appeal, but if a smuggler brings a video, he will have a right of appeal as a matter of course. I want to invite Finance the attention of the hon. Minister to the fact that we had the same provision under Article 133 (1) (a) and (b) of the Constitution of India where it was made dependent upon the value of the subjectmatter of the dispute. If it exceeded twenty thousand rupees, there was a right of appeal to the Supreme Court but not otherwise. Then we fought against this provision and that Article was amended. That provision basing the right of answer only on the monetary value, was deleted. I would request the hon. Finance Minister to consider this seriously. There are two objections. That the right of appeal to be made dependent on the monetary value is one objection. But the other objection which is far more serious, is that it gives a right of appeal even in frivolous cases wherein the duty or penalty exceeds ten thousand rupees. I would suggest that let the proviso be deleted. Let the Tribunal, which is going to be high-powered---as there is a provision of a judicial member and there is a provision for a technical member etc.—decide whether the matter is worth admitting or not. Let them have the power to dismiss the appeal, as we call it in a court of law in limit, it has no merits. It is not

necessary that just because somebody is asked to pay a penalty of 2 lakhs of rupees, his appeal has a merit. is my suggestion on section 129A and other cognate provision in the other Act If the appeals are provided as a matter of right, the Tribunal will crack under its own weight.

Sir, what has pained me is that when we are talking of putting an end to litigations in this country to relieve the burden of arrears and growing litigation in the country, here is an Act which multishly cooles from the Income-Tax Act the provision of reference of a point of law to the High Court, and the provision that if High Court is not satisfied, it call for reference. It is a which under the Income-tax Act has been proved to be utterly time-consuming and self-defeating. I have respectedly said, and I repeat it again on the floor of this House, that what the society owes to its members, what the State owes to every person living in the country is one fair trial and one fair appeal, one fair adjudication, as is provided under the Act, and one appeal before the appellate tribunal. I think the provisions of referring the question to the High Court in the first instance and in some cases, Supreme Court directly, are not really warranted in the changing pattern. In any event, I would request the hon. Finance Minister to refer particularly these provisions of the Bill to a Select Committee or a Joint Select Committee and invite opinion to see whether, when we are talking of reducing arrears, these provisions which keep the litigation going on from court to court in a five-tier system, is to be continued in the present circumstances.

That brings me to the knotty question of section 80J. Sir, if only the Finance Minister had not enacted 80J, I think this Bill and the Budget would

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have been received with universal approbation. In fact, for 48 hours after the Budget came, everybody welcomed it as one of the best Budgets after independence. But then light dawned and friends like Mr. N. K. P. Salve went round saying, "What are you doing? You are opening all these assessments from 1971. Is it permissible for you to do that?" and so on and so forth. Now the other day I was listening to Mr. Salve, and the hon. Member said that making rules and laying them on the Table of the House is not the same thing as enacting a provision of the statute. That is quite true, because when you enact a statute the legislature applies its mind. When you place something on the Table of the House—as it is usually done at 12 o'clock here-nobody applies his mind. Kindly look at what the Finance Minister said at that time. Kindly look at what he said in 1971.

"At present in the case of new industrial undertakings, ships and approved hotels, profits up to 6 per cent of the capital employed are entitled to tax exemption for a period of five Since debentures and longterm borrowings do not in any manner represent risk capital, and the interest thereon is in any case deducted, it was generosity on the part of the Government to extend the tax holiday provision even to such constituents of capital. I now propose that in calculating the limit of 6 per cent of the capital for purposes of tax exemption, debentures and longterm borrowings will be excluded. This single measure will provide the exchequer with Rs. 10 crores during the current year; the yield for a full year will be of the order of Rs. 14 crores."

I need not tell the House with what rapt attention not only the House but the entire nation listens to a Budget speech. If there is anything which is most seriously considered by the House, it is really the Budget speech in the whole year. And categorically it was stated by the Finance Minister that he was going to bring in Rs. 10 to Rs. 14 crores per year by suitably amending the section so that debentures and long-term borrowings did not become entitled for tax deduction. or that they did not form part of the capital employed. And section 80J was accordingly amended. If one had gone through the Century Yenka case, one would have seen what application of mind went into it before that section was enacted and the rule was made. But I must compliment the Finance Minister for not waiting for the decision of the Supreme Court, because in our country we follow the English traditions that if there are two views, if there is a doubt, the doubt must be in favour of the assessee. The construction which is beneficial should be given in favour of the assessee and anything which is adverse should not be given and on this construction possibly I do not say how it could have been because the Calcutta High Court in the Century Yenka case also referred to the Birmingham Small Arms case. I think the observation there and the provision of the section there will rather help us. I may assure the hon'ble members that in these circumstances there is nothing wrong and it is not against morality to enact this provision in a manner in which you have done it when people have the clearest notice and the exchequer has been deprived of the amount which was expressly provided for in the budget. I do hope that this challenge to this section in its retrospective form will be only on paper and short lived.

That brings me to the last point of my speech. Since I belong to Bombay, I give the highest priority to slum clearance in that city. In Bombay we have on the one side the luxury of multi-storeyed palatial flats which are sold today at Rs. 1,000 per sq. ft.thanks to the black money. On the other side we have 40 per cent of the population of Bombay living in squalour and mire where no human being should be made to live. I have a serious complaint against the Central Government with something which is serious. In the city of Bombay the Central Government owns vast lands in the names of the Ministries of Defence, Posts and Telegraphs Department, Civil Aviation, Railways and

[Shri Murlidhar Chandrakant Bhandare]

many other ministries. All these Ministries have done nothing to these lands for several years with the result that large slums have come up on these lands. These slum dwellers are told that 'we are going to exploit the land in ten years and since you are in unauthorised occupation of the land, we will not allow you to get even water tap'. This is a matter of grave concern. Whenever the Central Ministers go there, there are processions and protests but nothing happens. The Central Government is denving to these people even the basic necessities like water, sanitation, electricity and roads and is making these slums hovels and black holes. I do appeal to the Central Government that as and when they take over these lands and develop them, they should do these two things.

[The Vice-Chairman (Shri Dinesh Goswami), in the Chair]:

And I want two assurances that they will do it. One is to see that nothing is done in the matter of denying these basic amenities as long as the Central Government does not need immediately these lands. The other is that as and when they decide to take over these lands, the people there should not be thrown out unless and until the Government provide them alternative accommodation and rehabilitate them somewhere else.

These are measures which have been due for long. In 1971 we made this request. It will be a real travesty if the Government does not take urgent steps in this matter.

It is a matter of shame that when Haryana can boast that every village there is electrified, the Central Government is denying electricity to these people and they are made to live in total darkness. I hope the Government will pay urgent attention 3 p.m. to this. There is one more suggestion. And, Sir, it is this: What is happening today, in the name of slum improve-

ment, is only providing some taps, some latrines and some roads here and there. But the main thing which has to be changed, namely, the places where they are huddled together as cattle and where they have to exist as sub-human beings, have not changed at all. I think the proper course is to develop them on a commercial basis through the NBCC or other builders providing that those who build there will get free additional floor space index for accommodating the slum dwellers and that the normal floor space index may be utilised by them fully. I submit that these are matters which call for very urgent consideration and an equally urgent action.

I once again feel that not much has been done to bridge the gap between the poor and the rich. The Finance Minister has undertaken an exercise of implementing every point of the 20-point programme and this Budget and this Finance Bill, subject to what I have said and to which I am quite sure, the Finance Minister will give due consideration, have been a matter of boast, a matter of pride and a matter of general satisfaction.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Shervani; not here. Mr. Kulkarni; not here. Yes, Mr. Chathunni Master.

SHRI K. CHATHUNNI MASTER (Kerala); Mr. Vice-Chairman, Sir, the rosy picture painted by our Finance. Minister through his so-called pragmatic Budget lies scattered. His tall talks of a bright future for the economy of the country have collapsed like a castle of cards. Those who hail this Budget as the most pragmatic and realistic one and as an elixir for all' the economic ills of the country have become numb. The honourable Finance Minister cuts a sorry figure in the context of the appaling galloping prices of all the essential commodities. the unprecedented high rate of inflation, huge deficit financing, steep hikein the prices of vital agricultural inputs like petroleum products and fertilizers and, paradoxically enough, the most unremunerative price level of the agricultural produce, both food crops, and commercial crops, and the widening heaven-and-hell-like disparities between the prices of industrial products and agricultural produces.

Sir, the "Economic Times", dated the 3rd April, 1980, under the caption "Price Uptrend Continues", says:

wholesale "The up-trend in the prices continued for the eighth week in succession with the index (With 1970-71 as the base 100) touching (provisional) during 258.2 points the week ended July 19, 1980 reports risen from has steadily PTI. Ιt 245.4 in the Budget week to 255.8 during the week ended July 12 and to 256.2 during the week ending July 19, 1980. The annual rate of inflation is still above 21 per cent. There was a 5.6 per cent fall in the index production industrial March over the corresponding month last year. The March 1980 index stood at 159.8. According to a Government Press release, the growth rate during the first three months this year, over the same period in 1979, showed a fall of 3.4 per cent. The growth rate for the 12 months of the financial year 1979-80 over the corresponding period of 1978-79 showed a fall of 1.4 per cent."

Sir, this report clearly reveals the upward trend of prices and the fall in industrial production. The disparity in prices between the agricultural produce and industrial products rose from 4.4 per cent in 1978-79 to 14.2 per cent in 1979-80. During the first three months of the new Indira regime it rose alarmingly from 16 per cent to 19.8 per cent in March 1980. The additional burden imposed through price hike of petroleum products amounts to Rs. 2100 crores, of fertilizers Rs. 665 crores through increase in Railway fare and freight charges Rs. 300 crores through additional taxation Rs. 445 crores and through deficit financing Rs. 1600 crores. All these put together is a huge and heavy burden of Rs. 5110 crores in a full year resulting in further inflationary spurt and widening the gap of price disparity. Nobody need be an intellectual giant to understand the simple truth that the huge

burden and inexplicably innumerable miseries imposed on the people on the eve of the Budget are the inevitable consequences of the ruinous economic policies pursued by the Government.

The so-called rosy Budget presented with all the fanfare by the Finance Minister is also nothing but the discouraging and disgusting repetition and reiteration of the same old pauperised These policies being followpolicies. ed for decades have landed our country into the unfathomable abyss of ever sharpening economic and political crisis. What are the concrete proposals and remedial measures of the Finance Minister to pull the country from this economic debacle? Nothing. The Finance Minister and the Congress (I) Government blame the Janata Government for these ills. But the inexmistake committed cusable by the Janata Government was that it too followed the ruinous economic policies of the previous Indira Government which lasted for 11 years. The fun is that the new Indira Government which is vehemently abusing the Janata is also treading the same path. What are we to say in this situation? I am at a loss to distinguish between the two in this matter. Sir, in 'Shakuntala' the great poet Kalidasa has written:

MANPEDA YODU MUNIKANYA-KAY BHYASI CHO,

MANPEDA CHENNU MUNIKANYA YODA BHYASI CHO?

The meaning is: In the art of casting a charming glance whether Shakuntala, the hermit girl, learnt it from the deer or the deer learnt it from Shakun-Sir, I do not know who is the guru of whom and whether Congress (I) learnt it from Janata or Janata from Congress learn it (I). social evils gruesome generated by these economic policies are numerous and disastrous. It has recently been officially revealed that 306 million of our people live below the poverty line. Unemployment of both the educated and others has reached disproportionate dimensions. Sir, the number of unemployed in the country as per the live register of Employment Exchanges at the end of March, 1980, is 146.90

[Shri Murlidhar Chandrakant Bhandare.]

lakhs. which includes some Engineers and 16,000 Doctors. Dacoity and crime and other forms of violence against the people are ramlike skirmishes of guerilias against their enemies. Rape of women has become the order of the day. Atrocities on Harijans and other weaker sections have become a daily affair. We touched the rock bottom of this degradation and dehumanisation when we have started to use women to do the work of bullocks. Sir, you see the Indian Express, Cochin Edition, of July 12. In the Prime Minister's constituency, here is a big picture showing women being used for ploughing instead of bullocks. This is the photo. Sir, the photograph shows two women yoked together and ploughing the field. This occurred in the Medak district of Andhra Pradesh, the district in which is the constituency of our Prime Minister.

The overall result of these bankrupt economic policies is the widespread discontent of the people. Reactionary and secessionist forces, communal and obscurantist elements in one form or other take advantage of this discontent. In other words, an economically discontended people become easy victims of the imperialist manoeuvres. They raise their heads in the vulnerable areas of a developing with the ulterior motive of dismembering the nation. Imperialism, sole interest is the economic exploitation and political destabilisation overtly and covertly finances and arms the discontented people to spearhead secessionist movements. Imperialism plays its mischievous role under the guise of missionaries and social workers. Our country too has recently been the stage of such rapacious and ravenous ravages. In fact, the whole eastern region of our country is still like an active volcano. This is a classic example of how the economic discontent of the people will be capitalised by the reactionary forces.

This government has not learnt any lessons from these. The Government

is still extending full support to these reactionary forces. The doors of the country are kept wide open for the multi-nationals who are not only pumping out of this country crores and crores of rupees, but are acting as the agents of imperialism. What are the facts? Between 1970 and 1976, the previous Indira regime approved 1857 foreign collaboration agreements, the highest number in any year being 359 in 1974. The Janata Government also followed the same path. In 1977, it accorded approval to 267 foreign collaborations and in 1978 to 307. Between 1965-66 and 1975-76, that is, during the entire period of the previous Indira regime, the foreign private comin our country took Rs. 3,274.6 crores towards profits dividends, interests and other charges. For 1976-77, the amount was Rs. 343.6 crores. This means a total of Rs. 3,618.2 crores were drained out of this country during the previous reign of the socalled progressive Indira Gandhi Government.

Sir, the steady and phenomenal growth of the Indian monopoly houses since independence has also been stupendous. In 1951, the total assets of the Birlas were Rs. 62.55 crores and of the Tatas Rs. 105.23 crores. In 1978, the figures were Rs. 1,171.2 and Rs. 1,102.1 crores respectively. Other notable monopoly houses have also grown substantially in the same Their unbridled and fantastic growth was mainly during the tenure of the last Indira Government and notably after the MRTP Act and the FERA came in force. In fact, the regulations and restrictions of these two pieces of legislations were rather instrumental and a boost for their unchecked growth. Not only have they usurped the lion's share of the total investments in our Five Year Plans, but also have swallowed the bulk of the fund made available by the financial institutions started by the Government to help small and medium class industries. Last year, for example, 18 monopoly houses were provided with financial assistance by way of loan Rs. 1,000 crores by the Industrial Development and Reconstruction With the bulk of the available funds

with this financial institution having been diverted to big monopoly houses. what chances do small and medium inhave to dustries get assistance? Therefore, I would suggest that the big monopoly houses be barred from getting assistance from these financial institutions, or if the Government cannot come forward with such a drastic step because of its class interests, it should at least issue a directive not to lend money to big business houses unless and until they have repaid, at least, 75 per cent of the loan already taken from these financial institutions. Sir, in this context, let me point out that this Government which takes a very lenient attitude towards the big monopoly houses as regards the repayment of loans taken by them from the Government financial institutions, has not even been considerate to the very genuine demand of writing off rural indebtedness. In the light of the relike flood curring calamities drought which had severely affected agriculturists, several State Governments, including a number of Congress (I) Governments, wanted the Central Government to shoulder the financial commitment involved in writing off the loans. But the Indira Government which has offered a number of concessions to big business like export subsidy, tax holiday, etc., amounting to Rs. 3,000 crores came down heavily on their own State Governments when they initiated steps to help the poor farmers.

Sir this is the picture of the unbridled growth of a handful of monopoly houses making a mockery of the MRTPA, the FERA and even our Constitution. The MRTPA has its genesis in our Constitution. Sir, on the first page of the Eighth Annual Report pertaining to the execution provisions of the Monopolies and Restrictive Trade Practices Act, 1969, it has been mentioned ...

VICE-CHAIRMAN (SHRI THE DINESH GOSWAMI): You shall have to conclude now.

SHRI K. CHATHUNNI MASTER: Sir, I want three or four minutes more.

Bill, 1980

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): How many minutes?

SHRI K. CHATHUNNI MASTER: Sir, three or four minutes more.

VICE-CHAIRMAN DINESH GOSWAMI): I will give you two minutes.

SHRI K. CHATHUNNI MASTER: Sir kindly give me three or four minutes more

VICE-CHAIRMAN (SHRI THE DINESH GOSWAMI): All right.

SHRI K. CHATHUNNI MASTER: ... and I quote:

"The Monopolies and Restrictive Trade Practices Act, 1969, has its genesis in the Directive Principles of State Policy embodied in the Constitution. Article 39(b) and (c) of the Constitution lays down that the State shall direct its policy towards ensuring that the ownership control of the material resources of the community are so distributed as best to subserve the common good and that the operation of the economic system does not result in the concentration of wealth and means of production to the common detri-The fundamental tenet ment. State Policy is therefore to ensure that while promoting economic and industrial growth, progressive duction in the concentration wealth and economic power is also brought about side by side."

Sir, but the actual growth rate of a handful of monopoly houses, as stated above, is a clear negation of this declaration. In fact the MRTP Act has been instrumental for the concentration of wealth and means of production into a few hands. While these handful of exploiters expanded their empires the per capita national income increased in 15 years by only Rs. 137 or less [Shri K. Chathunni Master.]

than Rs. 10 annually or 2.73 paise per day. In other words, it was just Rs. 93 for the 11 years of the first Indira Government rule.

These are the glaring facts in front of us. The entire economic and political activities of our country are virtually controlled by these handful of monopolists.

In their frantic march they have completely destroyed many of our traditional industries and ruined our agricultural economy. They want only that much of agricultural production that ensures a steady supply of raw materials at the cheapest rate in the world. All the traditional industries have collapsed by the on slaught of the big business. Commercial crops affected. Thus are also adversely when the entire nation suffered seriously, a predominantly agricultural country, has become the spring-board for a handful of exploiters to make gigantic leaps forward. The Indian big business is the only section India that has not been affected even natural calamities like flood. drought and the like. Now they have consolidated political power also.

Concentration of wealth in a few hands leads to concentration of political power also in a few hands. All the national political institutions in our country have become the handmaid of these monopoly houses in their exploitation. They have money, power and foreign connections. Even the federal structure of our Constitution is cracked.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please conclude now. There is a large number of speakers,

SHRI K. CHATHUNNI MASTER: Kindly give me two minutes more.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Your four minutes are also over. All right, I will give you one more minute.

SHRI K. CHATHUNNI MASTER: Sir, in this context I strongly demand basic changes and basic transformation being made in our country. The Government should effectively implement the land reform measures throughout the country and nationalise all national and international monopolies which operate in this country. The doors of our country should be closed to all imperialists and multinationals. Drastic measures should be taken to bring down the prices of essential commodities and effective steps should be taken for distribution of essential commodities through fair price shops. Rapid industrialisation should be embarked upon to check unemployment. Establish price parity between agricultural produce and industrial products. If the Government do not heed to this long over-due demand for this basic change, once again, people will be compelled to prepare your doom's day.

श्री शिव चन्द्र शा (बिहार): मरा प्वाइट ग्राफ ग्रार्डर है। स्पेशल मैंशन कब लिया जाएगा। मैं ग्रापसे जानना चाहता हं।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I think the Chairman called the names whose notices had been accepted for a special mention and the Members were not here. So we passed on to the Finance Bill. Names were called but the Members were not here and we passed on to the Finance Bill.

SHRI SHIVA CHANDRA JHA: So, has it lapsed?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Normally it lapses because the Members were called and they were not here. Yes, Mr. Sebastian, now.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): You are right, Sir, but the Chairman also considers very sympathetically if a Member is not present when his name is called. Therefore, I would request you to kindly accommodate the Members who have been permitted by the Chairman to make special mentions.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Shahi, you keep it in mind that you walked out. If you want your walk-out to ineffective by referring to this matter. I have nothing to say. Then your walk-out becomes ineffective. You want to have the cake and eat it too. You can't have both. You walked out and when the names were called, you were not here.

NAGESHWAR PRASAD SHRI SHAHI: Chairman always co-operates with us.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Let us not enter into a controversy. Let us finish the Finance Bill and see what we can do. Let us not enter into a controversy. Now, Mr. Sebastian, you have got 15 minutes.

SHRI K. C. SEBASTIAN (Kerala): I am thankful to you, Mr. Vice Chairman, for giving me an opportuity to participate in today's deliberations.

The Finance Minister deserves special appreciation for the way in which he has presented his Budget in Parliament. To a casual reader of the Budget proposals, he will be astounded by the sympathy, understanding and willingness shown lavishly by the Finance Minister to help the weaker sections of the society. True, many of the concessions announced do help the weaker sections of the society. The exemptions given are praiseworthy.

But does it mean that the Finance Minister has not put any burden on The Finance the common man? No. Minister outside the Budget had put the last straw on the camel's back. It is hardly two days before the presentation of the otherwise common man's Budget, the Government enhanced the prices of petrol, oil, fertilisers and many other essential items. Though it may appear a tax on those who own vehicles and landlords, the impact of price hike directly falls on the common man. The transport fares and railway fares increased considerably. The hike in fertiliser prices will lead to increase in the prices of agricultural products. Bus fare hike, railway fare enhancement and rise price of rice and other cereals directly hit the common man. It is evident from the rise in cost of living of the people. Government is giving enhanced D.A. to their employees with reluctance. I think the D.A. was increased thrice in the last seven months. According to cost of living figures, two more D.A's are due be sanctioned.

Bill, 1980

The Central Government with their vast resources for finance mobilisation can afford to enhance D.A. of their employees. But they never seem to think that there are other sets Government employees that exist, that is, the State Government employees. The State Governments are also compelled to fall in line with Centre in enhancing D.A. of their employees. But they are not in a position to do so as most of the States are financially in a position much lower to that of some of the municipalities which subsist on the grant from the Government and their own sources of income.

At this juncture, I wish to emphasise one point. There must be a uniform policy in the country for both Central and State Governments in the enhancement of D.A. The Cenire should come in a large way to help States to bridge the gulf of resources for granting concessions to Government employees on par with Central Government employees. When this issue was raised in Parliament, Government said they cannot help States to enhance D.A. of their employees on par with Central Government employees. Here a question arises. Are State and Centre different? According to me, for a strong Centre, States should also be equally or more strong. It is here the Centre will not concede. They even now want to maintain and perpetuate Central [Shri K. C. Sebastian]

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Government employment as something superior to State Government employment. The practice is a follow up of the British rule who believed that States are always subordinate to them. But due to lack of time, I do not want to elaborate on that point.

Occasional enhancement of D.A. is not going to solve the rise in prices problem. It only creates more problems. If the Government do really intend to check the rise in prices they should have a good centralised purchase and public distribution system. There is a skeleton working now But it is not enough to cope with the gigantic problem confronting the country.

When I say this, working of the FCI is before my eyes. People are scared when they hear the three letters F.C.I. They consider it as a white elephant causing drain on the public exchequer. Crores and crores of rupees are wasted annually by them in the purchase, transport, storage and distribution processes. Rice purchased by the FCI at Rs. 90 per quintal, when it reaches the consumer through ration shops attains a record price of Rs. 280 per quintal. That is a 325 per cent increase in price. The position of wheat and other cereals is not different too. If that is going to continue in the new large scale public purchase and distribution system, one really prays that such a system may not be imposed. With a little attention higher authorities and a little more sincerity, the public distribution system can be made effective. It is only through the public distribution system that you can check the price rise, even to some little extent.

The Sixth Plan is being finalised in consultation with the State Governments. I do not know how much the Centre gives credence to the States' opinions in framing the Sixth Plan. But it appears that the past anomalies wherever thy are, are going to continue. As a Member of the Consultative Com-

mittee on Planning, I tried to ascertain from the Planning Minister whether more autonomy in finances will granted to the States. But he had no answer. His only comment was the Finance Ministry deals with such matters. If the Planning Commission no control or co-ordination with the Finance Ministry, I wonder what they can achieve in the name of planning. There should be clear devolution of financial powers between the Centre and the States. There are some States which are financially sound at present. One should not take it for granted that it is something of achievement. special national income by certain peculiar circumstances went into their hands for investment. That investment has now taken them far ahead of less fortunate States. At least in the Sixth Plan, a new policy should be evolved. A policy whereby the weaker sections of the society as well as the weaker States would be able to come on a par with the other advanced States. Regional disparities are definitely against the spirit of national integration too.

Whether some experts agree with me or not, I am strongly of the view that the Planning Commission should be a permanent statutory body which can deal with all developmental activities including regional imbalances. If the Government feel that there may political manipulation in framing Plan, they can constitute the Commission in such a way to suit their convenience. In a set-up even the judiciary is committed why should the Planning Commission alone be uncommitted? Whether committed or uncommitted, the question is, if the Planning Commission is an independent statutory body they will extend justice at least in some cases. Even this limited number, according to the situation prevailing in the country. is a blessing.

Even though much is said about creation of new employment opportunities, I find no silver-lining in the present Finance Bill also. The framers of the Plan, it appears to me, even now are concerned with unemployment

dole, grants, subsidies, exemptions from taxes and so on. This outlook, according to me, should change. You cannot keep an industry going, by subsidising it all the time. It should become selfsufficient one day. With that objective in mind, one has to frame the Plans. To me that vision is lacking with the framers of our Plans

Being the representative of a regional party I cannot conclude without men-. about Keraia. tioning something Kerala is most neglected in all developmental activities. Previously, was some cover while Kerala was being ignored. Now that thin cover also removed. If there is any 'ike in price of Kerala's agricultural produce, it is certain the axe of import will fall on their the industrial neck for interests in Delhi, Bombay, Calcutta and where not. With fond hopes Kerala's agriculturists turned to Cocoa cultivation. There was some able price in the market at that time. Responding to the s.o.s. call from Government for cocoa production the agriculturists took to cocoa cultivation on a large scale. But when their products were out in the open market in large quantities, the Central Government to their surprise allowed import of cocoa. It meant only one thing, to bring down the price of cocoa in the internal market. If that was so, why should Government wake up the sleeping farmers in Kerala and ask them to switch over to the cultivation of cocoa? It is just like waking up a man from sleeping and telling him there is no supper for him and asking him to sleep again. In the case of rubber also, the situation is not different. The Rubber Board was all out to help the rubber growers. In fact, with the subsidy and help and active cooperation from the Rubber Board large areas went under rubber cultivation. There was, in fact, a glut in open rubber market. It was at this time that the Government of India thought it proper to import some rubber. It further aggravated the situation. What hapened to the imported rubber? One will feel ashamed to know that more than 7000 tonnes of imported rubber worth

more than Rs. 20 crores is being stocked with STC. It has become old and according to people living near the STC rubber godowns, they said, they cannot live there because of the foul smell of the rotten rubber stock. In the case of nutmeg and other varieties of spices also the approach of the Government of India is to persecute the agriculturists in Kerala for the benefit of big industrial houses in the north.

It will be surprising to note that there is no industry in Kerala based on the major produces of the State. I mean major rubber or cocoa and other product-based industries. All industries are located in north and they are the people who control the prices of products in Kerala with the active help and assistance of Centre. There is no indication, I regret to sav that this blatant exploitation will have any change in the coming Sixth Plan period even.

As far as railways are concerned, Kerala is not likely to get any new railway line during the Sixth Plan. What the rail Ministry says is they will complete the Ernakulam-Alleppey link line of 50 km, started during the Fifth Plan. Kerala is willing to supply cheap electricity for railway electrification but the Railway Minister in one of his replies to my query said that electrification of railway line in Kerala is uneconomic. I cannot understand the philosophy behind it. Leave apart electrification, where is the difficulty in putting double engine for K. K. Express to improve speed and also carry more bogies? It is only neglect of Kerala, nothing more or nothing short of it. If such neglect continues. should not forget the developments taking place in Assam and other border States of India. They compelled to revolt following continued neglect for decades. I am not elaborating on the point. I wish Government of India will take a realistic stand in all problems raised by me. Once again I thank the Chair

[Shri K. C. Sebastian]

for giving me an opportunity to express my views in the House.

Thank you.

श्री सैयद सिब्ते रजी (उतर प्रदेश): विदिस चेथरमैन साहब, मैं इस फाइनैंस बिल की हिमायत के लिए खड़ा हुआ हं श्रौर कहना चाहंगा कि हमारा बजट ग्रार उसी के साथ साथ फाइनैंस बिल भौर प्रोपोजल्स बडे नासाजगार हालात में बनाये गये। जब मैं नासाजगार हालत की बात धारता है तो जनवरी, 1980 में हमारी पार्टी की सरकार जब केन्द्र में श्राई तो इंफातेजर, मुद्रास्फीति, इनफ्लेशन का शिखर पूरी तरह से अपना सिर उठा चका था ग्रीर एक ऐसी कैफियत थी जो हमने दिरासत में पाई कि हमारा सारा भाधिक ढांचा डगमगा रहा था, मुद्रा-स्फीति की कैफियत की वजह मान्यवर, मैं इस समय का फायदा उठाते हुए यह कहना चाह्रंगा कि हमारा शुरु से यह प्रयास रहा हमारी पार्टी भौर हमारे नेतृत्व का यह प्रयास रहा, यह कोशिश रही भि हिन्दुस्तान के आवम का जीवन-स्तर ऊंचा उठे ग्रीर जी सदियों से पिछड़े रहे हैं, दलित ग्रौर पीड़ित रहे हैं भ्राधिक भ्राजादी की किरणें उनके दयारों तक, उनकी झोपड़ियों तक नहीं पहुंची। जो प्रभी तक जिन्दगी के दोड में बहुत पीछे रहे थे उनकी तरफ तवज्जो दी गई-हमारी प्लौस के जरिये, हमारी बंंद प्रोपोजल्स साथ ही साथ इस बन्त ·ध्यान रखने की हमारी पार्टी ग्रौर नेतृत्व ने कोशिश की हमारे कौमी ग्रसासों में जो बढ़ोतरी हुई है, देश की दौलत जो बढ़ रही है उसका भी भ्रावाम, साधारण-जनों में, खेल ग्रौर खलिहान में काम करने

वालों में, कारखाने गौर फैक्टरीज में काम करने वालों में उनका दितरण होता रहे ग्रौर कन्सेंट्शन ग्राफ वेल्थ हमने परी कोशिश की कि कुछ हाथों में न होने पाए । इस बात को मददे नजर रखते हुए, कभी बैंको का रध्य्द्रेयपरण किया गया, कभी कोधले की खानों भा ध्यापार नेशनलाइजेशन किया गया, कभी राजा-महाराक्षभों के प्रिविपसिंग को जब्त किया गया ग्रीर इसी के साथ-पाथ बराबर यह हमारी कोशिश होती रही कि ब्रादाम तक ग्राधिक स्थतंत्रता पहुंचे, इकोनोमिक फीडम पहुंचे । हमने श्रीमती इन्दिरा गाँधी जी के नेतृत्व हे बीस सत्री कार्यक्रम का श्रीगणेश किया । हमारे सामने मुल्क के भ्रावाम की वह तस्वीरें उभरी, खेतिहर मजदूरों की हैसियत से हमारे सामने तस्वीरें उभरी; बन्धुश्रा मजद्रो की हैंसियत की तस्वीरें उभरी । हमारे सामने उनकी तस्वीरें उभरों जो सदियों से महाजनों के क्षर्ज की जकड़न में बन्धे हुए थे। इन सब के लिए हमने देजी से काम करना शुरू किया । लेकिन ग्रज जो समाजवाद की बत करते हैं, ग्राज जो हम रो सरकार के फेलयर्ज की बात करते हैं मै उनसे पूछना चाहुंगा जब वे इस देश के शासन में ब्राए, आवाम का एइतमात हासिल करके प्राए, तो उन्होंने क्या पिया? मान्यवर, डा० भाई महार्वार जी ने कल भ्रपनी तक्षरीर में कहा कि नयी **स**रकार ने इस मुल्क में इन्पलेशनरी कंडीशन के खिलाफ ला एण्ड ग्रार्डर को सम्भालने के लिए वायदा किया था धीर वायदा कर के चुनाव लड़ा । मैं बड़े यकीन के साथ कहना चाहता हूं कि हम उनमें रे नहीं हैं जो अपने मेनीफेस्टो में या चुन।य में किए गए बायदों से मुकर जाएं, हम उन वे से नहीं हैं जो यह वहें कि चुनःव में दायदे पूरे करने के लिए नहीं किए धाते । अपने मेनी-फोस्टो के एक-एक लफ्ज के लिए

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श्रपने उन तमाम वायदों को पूरा करने के लिए हम कदम भदम भ्रागे बहेंगें। जो वायदे हमने ग्रपने चुनाव के दरम्यान किए थे उन दायदों को पूरा करने के लिए ग्रागे बढेंगे । लेकिन डा० भाई महावीर जी ने कहा कि इन्पलेशन बढ़ा हम्रा था, ला एंड म्राडेर सिच्एशन खराब हो चुकी थी । तो इसका मतलब है उन्होंने खद तथा विरोधी दलों में ग्राज जो बैठे हए हैं यह मंजूर किया है कि उन्होंने हमें एक ऐसी विरासत दी हैं जिसके अन्दर मल्क में इफ तेजर था, जिसके अन्दर कीमतें बढ गई थीं, जिस के ग्रन्थर ला एंड ग्रार्डर सिचुएशन खराव हो चुकी थी। उन्होंने कुछ ग्रांकड़े भी यहाँ पर रखे ग्रीर कहा कि प्रदस इन्डेक्स रोका नहीं ा रहा है। यह भी कहा कि जो इन्फ्लेशनरी कंडिशन्त हैं उनके विचाराधीन हो सकता है न रही हों लेकिन इस मुल्क के अन्दर कई मर्दबा मुद्रास्पीति का हमने मुकाबला किया । 1972-73, 1965-66 में तो इस मुल्क में भयंकर मुद्रास्फीति हुई लेकिन श्रपने नेतृत्व के सहारे इस मुल्क के मसाइल्स हल करने के जज्बे के सहारे सारी धुनिया ने इस बात को माना कि सारी दुनिया में इनफ्लशनरी कंडीशन्स हो रही थी, सारी दुनिया के बहुत से मुमालिक का सियासी श्रीर इक्तसादी **6**ांचा इनफ्लेशन की वजह से खगमगा रहा था, हिन्द्स्तान एक ऐसा मुल्क था जिसने श्रीमती इंदिरा गाधी के नेतृत्व में मुद्रास्फीति पर काबु पाया । भीर 75, 76 भीर 77 का साल बहतरीन इक्तिसादी साल कहा जाय, पिछले 10 वर्षों के ग्रन्दर के उस दौर के तो यह गलत न होगा । लेकिन श्रापने उस इक्तिसादी ढांचे को, काबु में श्राए हर इक्तिसादी ढांचे को इस तरह से बर्बीद कर दिया कि ग्राज हमको जो *वि*रासस में इक्तिस:दी ढांचा मिला है

उसके बारे में मैने ग्रापके सामने ग्रपनी बात रख दी ।

मान्यवर, डिभिसिट फ इनेंसिंग की बात भही गयी हैं। ऐसे मुल्क में अहाँ गुरबत हो, जेहालत हो, पिछड़ पन हो, भुखमरी हो, दलित हों, पिछड़े हुए लोग हों, पीड़ित हों उस मुल्क के ग्रन्दर नफो भौर नुकसान की बात को मद्देनजर रखकर इम कोई बजट नहीं बना सकते हैं । प्रोबोरिटी दी दोशनियाँ बिखरने की, कहां काम करमे की, कहीं ज्यादा काम करने की, कहीं ग्ल्दी काम करने की मौर उसी हिसाब से प्रोगोरिटी रखी जायगी डिफिसिट फाइनेंसिंग और डिफिसिट बजट को किसी तरह से एक तरक्की पसन्द मुल्क के ग्रन्धर एवाइड नहीं किया जा सकता है । हमारे फाइनेंस मिनिस्टर साहब ने कुछ दिन पहले लोक सभा में इस बात का ऐलान किया है कि बढती हुई कीमतों को रोकने के लिए मुनाफ:-खोरों के खिलाप सब्त कदम अठाये जायेंगे। "The Government would take stern action against hoarders as well as blackmarketeers."

मै कहना चाहुंगा कि हमारे माननीय संसद् के सदस्यों के ग्रलावा मुल्क के करोड़ों इन्सान इस बात का इंतजार कर रहे हैं कि सरकार की तरफ से सख्त कदम उठाये जायें ग्रौर उन लोगों के खिलाफ सख्त कदम उठाये जायें जो इन्सानी मुश्किलात से फायदा उठाना चाहते हैं, की गतें बढ़ाकर, ब्लैक मारवेटिंग करके भीर होडिंग करके ।

ध्राज जो हालत है उनकी तरफ हमारी प्रधान मंत्री जी ने मुल्क की ग्रौर कौम की बहुत खास तौर से ध्यान दिलाने की कोशिश की हैं। हम प्रोडक्शन ज्यादा बढ़ायें भीर हम इक्नामी इन

मैं कहना चाहता हूं कि जो हमारा एडमिनिस्ट्रेटिव ढांचा है उसमें श्रखराजात कम करने की कोशिश की आय । पब्लिक डिस्ट्रियशन सिस्टम को ग्रौर ज्यादा इम्प्रव करके और इम्परेटिव बनाने की जरूरत है। जब मैं प्रोडक्शन की बात करता हूं तो जरुरी समझता हूं कि इस तरफ रोशनी डालने की कोशिश करूं। प्रोडक्शन तब तक नहीं बढ़ सकता है जब तक हमारा एनर्जी का सेक्टर प्लान्ड तरीके से नहीं चलाया जायगा । जब एनर्जी की बात म्राती है कोयले की खानों से खाद्यान्न निकालने की बात ग्राती है तो सबसे बड़ा मसला ट्रांसपोर्टेशन का श्राता है। मैं श्रापके माध्यम से कहना चाहंगा मान्यवर, कि रेलवे के ज्यादा वैगन बनायें जायें ग्रौर डीजल तथा पैट्रोल के ग्रखराजात को कम करने के लिए खास तौर पर डीजल के ग्रखराजात को कम करने के लिए हमारी ट्रेन्स जो हैं उनको इलेक्ट्रीफिकेशन की तरफ ले जाने की जरूरत है बजाय इसके कि हम म्राज वह डीजल जो दूसरी चीजों में इस्तेमाल कर सकते हैं, वह रेल में करें। बडे कारखानों को मैं समझता हं कि इनर्जी में ग्रौर ज्यादा सेल्फ रिलायण्ट तथा वक्त की जरूरतों को पूरा करने के लिए इस बात की इजाजत दी जाय, जैसे स्टील प्लांट वर्गरह के कारखाने हैं, कि वे भ्रपनी जरुरत की विजली खुद उत्पादित करें। खासतौर से जैसे स्रो एन जी सी है उसको ग्रौर ज्यादा गतिशील बनाने की भावश्यकता है। मुझे खुशी है कि हमारे पैट्रोलियम मिनिस्टर साहब ने इस तरफ खास तौर पर तवज्जह दी है। हम कोशिश करेंगे कि हमारी सरकार समृद्र के सीने को चीरकर, जमीन के सीने 🜒 चीरकर ज्यादा से ज्यादा तेल

के मामले में सेल्फ रिलायण्ट बनने की कोशिश करे। जितने भी देडीशनल रिसो-र्सेज हैं उनके भ्रलावा जरूरत इस बात की है कि नये रिसोर्सेज की तरफ ध्यान दिया जाय जैसे बायो गैस और सोलर इनर्जी है । गैस के जरिये हम एनर्जी की कमी का मृकाबला कर सकते हैं। इसकी तरफ भी तवज्जह देनी चाहिए।

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केन्द्रीय सेक्टर श्रीर केन्द्र सरकार की तवज्जह मैं इस तरफ दिलाना चाहुंगा कि एनर्जी के सेक्टर में हमारी जो प्रदेश सरकारें हैं भ्रभी तक टोटल प्रोडनशन जो बिजली के मामले में हैं उसका तकरीबन 94 प्रतिशत भार, पैदा करने का बदीश्त करती हैं । श्रीर तकरीबन छह परसेंट हमारा केन्द्र जो है, बिजली की पदावार की तरफ ध्यान देता है । इसकी तरफ ज्यादा तवज्जो देने की जरूरत है ग्रौर प्रदेशों के साथ-साथ, हमारी स्टेट्स के साथ-साथ हमारा केन्द्र भी इस तरफ ज्यादा तेजी से अगि बढ़े, सुपर थर्मल पावर प्लांट्स को लगा कर, हाइडल प्रोजेक्ट्स की तरफ स्टेट्स का खास ध्यान देकर ग्रौर खुद उसकी तरफ त्वज्जो करके और खास तोर पर में त्वज्जो दिलाना चाहंगा कि सैन्द्रली म्रोन्ड ग्रिड्स हों जोकि म्रगर किसी प्रदेश में बिजली की कमी हो तो उससे पूरी की जाए। अगर हरियाणा और पंजाब : में ज्यादा बिजली बनती है, तो उसको उन प्रदेशों में जहां विजली कम पैदा होती है, वहां पहुंचाया जाए ।

हमारे जो पानी के जराए हैं, वे हमारे मुल्क में पूरी तरह से इस्तेमाल नहीं होते ग्रौर उनकी वजह से हमें कई प्रकोपों का भी मुकाबला करना पड़ता है, जैसे आए दिन हमारे यहां सलाब भाते रहते हैं .। भ्रगर पावर जनरेशन की बात देखी जाए, तो हमारे देश के श्रन्दर इतना पानी मौजूद है कि जितनी बिजली हम इस वक्त पैदा करते हैं, उससे तीन गुना ज्यादा पैदा कर सकते हैं, अगर हम पानी को कंट्रोल करने कोशिश करें और उसके रेजरवायर बनाएं।

फैमिली प्लानिंग की तरफ काफी रवज्जो दी जा चुकी है। यह एक ऐसा मामला है जिसको हम ग्रोवरलुक नहीं कर सकते क्योंकि हमारी जितनी भी पैदावार होती है उसके मुकाबिल हमारी जितनी पैदाइश है अवाम की, वह ज्यादा बढ़ जाती है ग्रौर इसलिए भी तरक्की के फल सही तौर पर महसूस नहीं हो पाते ।

मैं विशेष तौर पर ग्रपने फाइनेंस मिनिस्टर की ग्रापके माध्यम से त्वज्जो दिलाना चाहुंगा कि जो गाडगिल फार्मुला है प्लानिंग कमीशन के सामने, जिसके जरिए ग्रभी तक जनता ग्रीर जन-संख्या के लिहाज से हमारा केन्द्रीय प्लानिंग कमीशन जो है, वह अनुदान देता रहता है, मदद करता रहता है, वह बदलना चाहिए । भ्राज सारे हिंदुस्तान को हमको एक भक्शे की सूरत में देखना होगा। (Time bell rings) । भाज वह प्रदेश जो ज्यादा तरक्की कर चुके हैं, जनसंख्या के लिहाज से उन्हें समझता हूं ग्रनुदान न देकर, उन स्टेट्स की तरफ त्वज्जो की जाए जहां पर कि **भुखमरी ज्यादा** है, पिछड़ापन ज्यादा है, वैकवर्डनैस ज्यादा है और हमको यह ख्याल रखना पड़ेगा कि हिन्दुस्तान एक है, सफरिग्स में भी एक है, खुशहाली में भी एक है, प्रोसपरिटी में भी एक है और बदहाली में भी एक

इन बातों को रखते हुए मैं भ्रयने विचार ग्रौर ग्रपनी इस बहस को जो मैंने छेड़ा है फाइनेंस बिल पर, उसे खत्म करने से पहले कहना चाहुंगा कि हम

गैस के मामले में इतने सक्षम हो चुके हैं कि प्लानिंग कमीशन के सामने दस कारखाने हैं फर्टिलाइजर के । मैं आपके माध्यम से मान्यवर फाइनेंस मिनिस्टर साहब से कहना चाहूंगा कि उत्तर प्रदेश श्रौर बिहार जैसी पिछड़ी स्टेट्स को कम से कम चार-चार कारखाने फटिलाइजर के देने चाहिएं ग्रौर उनको इस मामले में प्रफरेंस मिलना चाहिए।

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श्राखिर में मैं ग्रर्ज करना चाहुंगा कि हमारी उत्तर प्रदेश सरकार ने प्लानिंग कमीशन के सामने 1,003.5 इ.रोड़ रुपये का श्रपना सालाना बजट रखा है जिसमें ऐसा लगता है कि सैंट्रंल प्लानिंग कमीशन ने 850 करोड़ रुपये की अनुमति दी है। बच गया 153.5 करोड़ रूपया वह हमें और चाहिए उन मुद्दों पर खर्च करने के लिए जिनको कि किसी तरह से एवायड नहीं किया जा सकता । मैं सारांश में श्रापके माध्यम से यह बात यहां रखना चाहूंगा कि मेजर ग्रौर माइनर इरिगेशन के लिए 19 करोड़, पावर के लिए 12 करोड़, रोड्स ग्रौर बिजेस के लिए 45 करोड़, डि्किंग वाटर ग्रौर सीवरेज पर 18 करोड़, एरिया डिवलपमेंट पर 11 करोड़, इंडस-ट्रीज पर 15 करोड़, स्पेशल फील्ड ग्रसिसलेस पर 8.25 करोड़, ज्यूडिशियल बिल्डिंग्स पर 3.75 करोड़, पुलिस, हाऊसिंग ग्रौर ग्रण्डर ग्रसैंशल प्लैन प्राजेक्टेस पर चार करोड़, इंडस्ट्रीज पर 10.29 करोड़, एनिमल हसवैंडरी पर 8.51 करोड़, लिंक रोड्स वगैरह पर छह करोड़ । इन म्रांकड़ों के साथ मैं म्रनुरोध करुंगा कि हमारे उत्तर प्रदेश की जो जरूरतें है, उसके मुताबिक अनुदान वगैरह सेन्ट्रल प्लानिंग कमीशन दे स्रौर स्नाखिर में मैं कहना चाहूंगा कि हमारे बहुत से विरोधी दल के नेताम्रो ने कहा कि

[श्री सैयद सिब्ते रजी]

निराशा ही निराशा है लेकिन निराशा के अन्दर भी एक आशा की रोशनी है ग्रीर

"उम्मीद की मद्धम-सी लौ भी हो, तो

यह एक किरन तनहा जुल्मत पे भारी है।"

उम्मीद ग्रीर ग्राशाग्री का एक कदम है यह बजट, यह फाइनेन्स बिल । इन ग्रल्फाज के साथ मैं इस फाइनेन्स बिल की हिमायत करता हं।

श्री शिव चन्द्र झा : हमारा पोइन्ट ग्राफ ग्रार्डर है। ग्रध्यक्ष जी तुरन्त चलें जाते है, कुछ ग्रोपचारिक निर्णय जो सदन की तरफ से देने की मांग की जाती है उसको दे नहीं पाते है। प्रिवलेज इश्यु, श्री सत्यपाल मलिक पर--उस पर बहुत झमेला हुन्ना । मैंने भी प्रिवलेज नोटिस उसका परसों दिया है, पिछली 5 तारीख को लेकिन अभी तक निर्णय नहीं हो पाया मैं जानना चाहंगा, या श्राप मेरी बात को भ्रध्यक्ष को पहुंचा देंगे ताकि जल्द से जल्द, यस में या नो में, कल तक वह कह दें। इसलिए मैं श्राप से यह जानना चाहता हं, हमारे प्रिवलेज इश्यू का क्या हुन्ना ग्रौर उसके बारे मे ग्रध्यक्ष जीक्या कर रहे है ?

THE VICE CHAIRMAN (SHRI DINESH The GOSWAMI): next speaker is Mr. Shervani.

श्री शिव चन्द्र झा : मेरी बात का क्या हुआ ?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): It is gone on record and I have taken note of it. I will request the Chairman to look into it.

Mr. Shervani, there are two Members from your Party and the time available is 16 minutes.

SHRI M. R. SHERVANI (Uttar Pradesh): Both combined together?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Yes. I think you will be able to finish your speech in 10 minutes.

SHRI ARVIND GANESH KARNI (Maharashtra): I also want 7 minutes.

THE VICE-CHAIRMAN (SHRI DINESH GASWAMI): Then ten plus seven minutes.

SHRI M. R. SHERVANI: Sir, I rise as a member of the opposition not particularly to oppose the Finance Bill but to place certain constructive suggestions for the consideration of the Finance Minister.

At the time of introduction of the Finance Bill in the Lok Sabha, the hon. Minister stated with great confidence that prices will not rise further. During the last four months prices have risen and they continue to rise.

In my humble opinion, the single largest factor responsible for rise is the circulation of black money. The largest generation of black money is through the sale of controlled commodities, whether they are sold private traders or by official agencies I will give a few instances.

A man who gets Rs. 500/- per month goes to buy a tin of vanaspati. pays Rs. 25/- against cash mento and another Rs. 10/- extra. This Rs. 10/thus converted into money. When he goes to buy a bag of cement, he pays Rs. 37/- out of which Rs. 27/- is paid as white money and Rs. 10/- as black money. Thus by the end of the month a substantial portion of his white money is converted into black money.

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The second largest source of generation of black money is due to the cumbersome procedures and too much authority vested in various official agencies. If a man wants cement for industrial construction, he has to apply for it to five different authorities. When his application finally goes to the cement authorities for issuing permit, the issuing assistant takes bribe at the rate of Re. 1/- or Rs. 2/- per The needy obviously pays the amount because in the market he will have to pay Rs. 10/- per bag extra.

I am told that if a man wants to buy bananas in the wholesale market and sell them on the streets of Delhi in push cart, he has to obtain a licence or permit from five different authorities in Delhi and at every stage he has to pay his white money which becomes black in the hands of the bribe taker.

There is hardly any office in the Government where anything moves without money. I believe this is the second source of generation of black money.

The third source is tax evasion. In every country in the world there are some people who evade payment But in India it has become a compulsive necessity; due to the rules that are framed under the various Such rules for house facility Acts. and vonveyance were framed 4.00 PM. in 1960 or 1962. There has hardly been any change since. rents have skyrocketed The the conveyance charges have gone then (up very high and yet calculated the perk value is the Incometax authorities under obsolete rules framed in 62. They only allow a certain portion of the house rent and conveyance charges and the rest is added back to the salary the employees. In some cases, if return is filed honestly, the "take home" pay would become negative, that is to say, the salary will be less than the total tax liability if the rules are properly and correctly interpreted. The result is that there is no person today in any profession who is prepared to take his fees or remuneration through cheques, whether he is a lawyer or a doctor or an engineer or anybody who belongs to any other profession. Part of the remuneration is taken in cash and part through cheques. Sir, if this black generating source is to be stopped, the Income Tax rules have to be very drastically revised.

Bill, 1980

Take again the instance of Wealth According to the Wealth rules, certain valuation is done of property or house and the tax is calculated. Now, a man, who has inherited a house fifteen or twenty years ago, of a value of about one lakh and has rented half the portion, has probably to pay the entire rent or even more as Wealth Tax because the valuation of the house is done on the basis of the current value which would now be eight lakhs or so. Now, though no fault of his, due to inflation, the vlaue has gone up so high and he is penalised.

Rules under Wealth Tax Act need drastic amendments. The source of black money generation, if it is to be plugged, then the bureaucratic restrictions have to be reduced and the procedures simplified. And, Sir, the first source, can only be checked if the least number of items are controlled, as few items as possible are controlled. But this is not going to happen because the decisionmakers, the bureaucrats, the traders, the industrialists, all are interested in black money. The only person who would benefit, if this is done, is the common man. We all talk about him, but none is interested in him or none cares for him,

Sir, what are we doing today? We are malting the procedures more complicated, we are vesting more and officials. more authority in the are raising the taxes and doing everything to control more and more items and the list is ever creasing and nothing has so far happened as far as holding the

[Shri M. R. Sherwani]

line is concerned on account of measures that we have adopted.

Sir, I am sorry to say that on the one hand, we are asking the people to save and, on the other, we are depriving the people of their legitimate income. I have the Provident in my mind. The Provident Fund is generally managed by a trust or it is deposited with the Provident Commissioner and money has to be invested in specified securities which do not bring a return of more than 5 to 6 per cent. Now, if the trustees are allowed to invest these funds at their disposal according to their discretion in good-yielding securities, the accumulation would be, as I have calculated, nearly double. That is when a worker retires, if he gets thousand rupees now, he will sixty thousand rupees due to return being 11 to 12 per cent.

Then, Sir there is another thing and I do not know how really it can be justified and I would request the honourable Finance Minister to me know the reasons for Rule 89 in the Income Tax Act. Under this Rule, at the time of retirement, the superannuation fund has to compulsorily take Policy from the LIC. an annuity The LIC pays 7.5 per cent to the pensioner for 10 years and thereafter there is no liability. The poor pensioner who has the misfortune to live beyond 10 years does not know where to go. If this rule was changed and the money was allowed to be deposited in banks and in the post office, he would get 10 per cent return. (Time bell rings) And after his death the corpus would go to his children.

Then Sir, another section introduced in the Companies Act 58A. deprives a depositor from depositing his savings in companies beyond a certain percentage. As a result Bank deposits have swollen and the banks, paying the citizens 5 per cent for year's deposits, lend to traders 17 or 18 per cent, depriving the positor. Previously, companies

paying 10, 12 or 15 per cent before the introduction of this section. Now, Sir, the hon. Minister is proposing a tax on interest at 7 per cent. goes though the interest will be further increased because the Bank has given a directive to Banks to throw the burden on the borrower. Sir, I want to know how this high rate can be conducive to creating investment climate and higher trail production and . . . (Time bell rings)

There is only one more thing to which I would like to draw the attention of the hon. Minister and that is the anomaly existing in excise duty on dry batteries. Sir, dry batteries are of two kinds: metal clad and paper clad. The metal clad ones being expensive are used by the more affluent and the paper clad being cheaper are used by the common A few years ago, the duty on metal clad batteries was reduced from 25 per cent to 20 per cent while on paper clad batteries it remained at 25 per cent. Therefore, Sir, the rich or the affluent are paying less duty while the poor people have to pay more duty. It might be said by somebody that I am speaking for personnal interest because I happen to be a manufacturer of dry batteries. But I produce both type of dry batteries as any other manufacturer.

Thank you.

THE VICE CHAIRMAN: Mr. Hukamdeo Narayan Yadav. You got 10 minutes.

श्री हकमदेव नारायण यादण (बिहार) हमारे दूसरे साथी नहीं हैं। वह चले गये।

THE VICE-CHAIRMAN (SHRI DI-NESH GOSWAMI): It is your party matter.

SHRI R. MOHANRANGAM (Tamil Nadu): Our party, All-India Anna D.M.K. party has not been called to speak on the Finance Bill. It seems as if....

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Why I will try to accommodate you as early as possible. There has been some mis-

take. You will be accommodated after this

श्री हक्क्मदेव नारायण यादव : उप-सभाध्यक्ष महोदय, सरकार के जरिये जो यह वित्त विधेयक सदन में लाया गया है इस वित्त विशेषक का मुख्य उददेष्य क्या होना चाहिये इस वित्त विधेयक को जब हम कसौटी पर कमते हैं तो इसमें संतुलन बनाने की कोणिय की जाती हैं ग्रंद मरकार के जरिये यह नीति प्रतिपादित की जाती है कि वित्त विधेयक के जरिये किन समदायों पर कर का भार ऋधिक देंगे श्रीर किन समदायों पर कर का भार कम करेंगे। इसी कसौटी पर वित्त विधेयक को कसा जाना चाहिये।

जब श्री वेंकटरामन जी वित्त मंत्री बने ग्रौर इस सरकार के जरिए यह वित्त विधेयक सदन में लाया गया तो लोगों के अन्दर यह आशा बनी थी कि हमारे देश के वित्तीय ढांचे में कोई ऋांतिकारी परि-वर्तन होंगे । लोगों ने यह स्राणा भी की थी कि भारत सरकार द्वारा जो नया बजट पेश किया जाएगा और जो वित्त विशेषक पेश किया जाएगा उसमें कुछ क्रांतिकारी परि-वर्तन होगे लेकिन कांतिकारी परिवर्तन कुछ भी नहीं निकले। उपसभाध्यक्ष महो-दय, मैंने जहां तक मार्क्स को पढा है, एंजिल को पढ़ा है, डा॰ लोहिया को पढ़ा है स्रोर जहां तक श्री जयप्रकाश नारायण जी की पढा है और हिन्द्स्तान में और विदेशों के अन्दर परिवर्तन में विश्वास रखने वाले जो लोग है उनकी विचारधारा को पढा है, उनको पढ़कर मैं यही कहना चाहंगा कि यह सरकार जिस प्रकार से इस देश में विषमता का श्रन्त करना चाहती है उसको श्रगर सही मायनों में देखा जाय तो यही कहना पड़ेगा कि मार्क्स और एंजिल की ध्योरी श्रसत्य थी क्योंकि किसी समाज का क्लास केरेक्टर या वर्ग चरित्र मन्ष्यों की विचार धारा से प्रकट हो जाता है। किसी व्यक्ति का क्लास केरेक्टर या वर्ग चरित्र कैसा है, यह उसके विचारों से मालूम हो जाता है। 841 RS-9.

जिस प्रकार का वर्ग चरित्र या क्लास केरेक्टर वर्तमान सरकार का है उससे किसी क्रांतिकारी परिवर्तन की श्राशा नहीं की जा सकती है। वर्तमान सरकार का वर्ग चरित्र ऐसा बना है कि जिसमें ज्यादा मे ज्यादा लाभ ऐसे लोगों को देने की कोशिश की गई है जिन्होने इन लोगों को सता में श्राने में मदद दी है। वित्त मंत्री जी ने कहा है कि हमने किसानों को ग्रौर हिन्द्स्तान की जनता को 35 करोड़ रुपयों की छुट दी है। लेकिन मैं पूछना चाहता हूं कि जनता सरकार के समय बजट में 641 करोड़ रुपयों का प्रावधान था। उसमें भ्रापने 35 करोड़ रुपयों की छूट दे दी। शेष 606 करोड़ रुपये रह गये। लेकिन ग्राप लोगों ने 440 करोड़ रूपये उसमें ग्रौर जोड़ दिये और जनता पर 10 46 करोड रुपयों का भार डाल दिया। मैं पूछना चाहता हूं कि इस तरह से कितना बड़ा धोखा हिन्दुस्तान की जनता के साथ किया गया है। एक तरफ तो वित्त मंत्री जी कहते है कि हमने 35 करोड़ रुपयों की छूट दे दी है, लेकिन दूसरी तरफ जनता पर 1046 करोड़ रुपयों का कर का भार डाल दिया जाता है। वित्त मंत्री ने वित्त विधेयक में किस प्रकार की छूट दी है? उन्होंने छूट दी है विलासिता की सामग्री पर, उन्होंने छूट दी है रेफीजिरेटर पर, जन्होंने छूट दी है एयर कन्डीशनर पर, उन्होने छूट दी है फेशन की सामग्री पर, पाउडर पर । उन्होंने सूखे चेहरों को पालिस करके पेश करने की कोशिश की है। इन बातों से हिन्द्स्तान से गरीबी दूर नहीं हो सकती है। मैं पूछना चाहता हं कि हमारे देश में जिन लोगों के पास खाने के लिए दो रोटी भी नहीं हैं, उनके लिए ग्रापने क्या किया है ग्रौर उनको करो में किस प्रकार की छूट दी है?

वित्त मत्री महोदय ने कहा है कि श्रापने इनकमटेक्स में ऊपर की मेकिसमम छूट दी है लिमिट घटा दिया है। लेकिन श्रापने इसको कितना घटाया

श्रापने इसको 72 परसेन्ट से घटा कर 66 परसेन्ट कर दिया है । लेकिन इन बातों से किन लोगों को फायदा हो रहा है, इस पर विचार करने की जहरत है। क्या ग्राप सोचते हैं कि बिरला महाराज को इस छूट से संतोष होगा? इससे उनको नही होगा। बिरला महाराज का कल्याण तो तभी होगा जब म्राप इसको घटा कर 66 परसेन्ट से 26 परसेन्ट कर देंगे । यह सरकार कहती है कि हमने किसानों पर से एग्रीकल्चर टेक्स इनकम टेक खत्म कर दिया। इस देश के अन्दर जब किसानों का सवाल आया तो माननीय चरण सिंह जी ने किसानों की श्रवाज को उठाया । लेकिन श्रीमती इन्दिरा नेहरू गांधी ने कहा कि श्री चरण सिंह कृतको की बात करते है। मैं थह साफ तौर पर कहना चहता हूं कि जिन बड़े किसानो की वात कही जाती है श्रौर जिसका श्रारोप लोक दल के नेता श्री चरण सिह पर लगाया जाता है कि वे बड़े किसानों में विश्वात करने वाले है, लिकन हम सर्वव बड कि शानों का विरोध करते रहे है। हम बड़े किसानों के समर्थक नहीं रहें हैं। मैं यह कहता चाहुंगा कि जब श्राप बड़े किसानो को एग्रीकल्चर इनकम टेक्स मे छूट देने की बात करते है तो आप उन बड़ें किसानों को छूट दे रहे हैं जिन्होंने श्रापको मध्यावधि चुनावो में सत्ता में श्राने में मदद दो है। इसी विचार धारा के लोगो को ग्रापने राज्यों में मुख्य मंत्री बनाया है। अगर ऋाप जनता पार्टी के समय के क्लास करेक्टर को देखें श्रापको पता चल जाएगा कि उस समय विसप्रकार के क्लास करेक्टर के लोगों को मुख्य मंत्री बनाया गया था। बिहार के अन्दर श्री कर्प्रके ठाकुर जंसे आदमी को मुख्य मंत्री बनाया गया जिसके पास कट्टे भी जमान नहीं है, जो झोपड़ी में रहने वाला है ग्रीर जो एक नाई का बेटा है।

हमारे जमाने में उत्तर प्रदेश में श्री राम-नरेश यादव को मुख्य मंत्री बनाया गया। वे समाजवाद में विश्वास करने वाले थे, गरीबों के समर्थक े स्रौर एक गरीब के घर में उनका जन्म हुआ था। हमने उड़ीसा के अन्दर धा नीलमणि रावतराय को मुख्य मंत्री बनाया ग्रीर हरियाणा के ग्रन्दर श्री देवीलाल जैसे क्लास करेक्टर केलोगो को मुख्य मंत्रीबनाया। इनलोगो का क्लास केरेक्टर व चरित्र, सब को मालुम है। लेकिन म्राज म्रापने बिहार के म्रन्दर ऐसे लोगों के हाथ में सत्ता सौपी है, ऐसे लोगों को मुख्य मंत्री बनाया है जिनका संबंध बड़े बड़े किसानों से है . . .

(Interruptions)

लेकिन मैं कहंगा कि थोड़ा ग्राप वित्त विश्रेयक पहिये। उपसभाध्यक्ष महोदय, मै इनसे कहना चाहंगा कि सारे हिन्दुस्तान में इन बड़े किसानों की एग्रीवल्चर इनकम से छट दो गई है जिनकी संख्या 16 हजार है। जेकिन दिल्ली में ही इनकम टैक्स देने बालों की संख्या 19 हजार है। एक दिल्ली शहर में 19 हजार लीग है जो कि इतकम टैक्स का भुगतान करते है भ्रौर सारे हिन्द्स्तान में 16 हजार किसान थे जो एग्रंकल्चर पर इनकम टैक्स का भगतान करते थे। तुन्हारी दिल्ली में ही, हिन्द्रम्तान का किसान जो एग्रीकल्चरल इनकम टैबस देने वाला था, उससे तीन हजार ज्यादा लोग केवल दिल्ली में ही इनकम टैक्स देने वाले है। तुम्हारी दिल्ली एक तरफ और सारे हिन्दुस्तान का किसान एक तरफ ग्रीर ग्राप चले हो फाइनेन्स बिल के मार्फत हमें बताने के लिये कि म्राप कहां देश को लेजाना चाहते हो। मैं ग्रापसे पूछना चाहता हूं कि इस फाइतेंस विल के मार्फत स्राय की विषमता को मिटाने की बया कोशिश हो रही है, हिन्दुस्तान के अन्दर ? द्निया का इतिहास इस बात को जानता है कि जिस देश में खेती

पर भार कम पडेगा वहां ग्रौसत ग्रामदनी ज्यादा होगी श्रीर जहां खेती पर ज्यादा भार पढेगा वहां ग्रीसत ग्रामदनी कम होती जायेगी । उपसमाध्यक्ष महोदय, 1950 में जब ग्रमेरिका के 43.1 परसेट ग्रादमी खेती पर निर्भर थे उस समय ग्रामेरिका की ग्रोसत ग्राय 355 डालर थी ग्रीर 1965 में जब ग्रमेरिका के 5 1 परसेन्ट खेती पर निर्भर थे तो अमेरिका की अग्रैसत अय 2921 डालर हो गई । जरा से ही काम जलता है। ग्रमरिका जैसा देश, जैसे ग्राप नारा लगाते थे कि 'इंदिरा गांधी ग्रायेगी नई रोशनी लायेगी तो नई रोशनी लाने वाले लोगों मैं ग्रापने पूछना चाहता हं कि अमेरिका को पूजीवादी वहते हो, यूरोप के देगों को पंजीवादी कहने वाले, हिन्दस्तान मे सोजिक्स्टिक पैटर्न ग्राफ सोसाइटी का नारा देने वालों कहां चला नेहरू का समाजवाद का नारा, कहाँ चला गया महात्मा गांधी का श्रन्त्योदय का नारा, फाइनेंस बिल के माध्यम से मैं श्रापको दताने ग्राया हं कि श्रपेरिया जैसा पुंजीवादी, देश वहां का जो न्युनतम ग्रादमी है, सबसे नीचे के जो ग्रादमी है, सबसे लोयस्ट, 10 प्रतिशत श्राटमी हैं, तो उसकी इनकम 1 है म्रंप जो हायस्ट है उसकी 27 है। अमेरिका में 1 और 27 का रेशयो है, जापान मे 1 श्रौर 8 का रेशयो है, ताइवान में 1 स्रौर 9 का रेशियों है, दक्षिणी कोरिया में 1 और साढ़े 5 का रेजियो है, फिलिपाइन में 1 और 40 का रेणियों है, थाइलेड में 1 ग्रीर 14 का रेशको है, सलाका में 1 और 13 का रेशियो है, श्री लका में 1 ग्रीर 26 का रेशियों है ग्रीर हिन्द्स्तान में 1 ग्रौर 36 का रेशियों है। उपसभाध्यक्ष जी, समाजवाद का नारा देने वाले ग्रमीरिका पूंजीवादी देश वहा 1 ग्रीर 27 का अन्तर हे, हिन्दुस्तान में सोणलिस्टिक पैटनं शाफ सोसायटी का नारा वाले देश में सबसे कमा श्रीर सबसे श्रधिक 36! कहां है समाजवाद ? किस गली

में छिपा हुग्रा है समाजवाद ? किस महल में **छि**पा हम्रा है समाजवाद ? स्रापके राज्य में यह समाजवाद बडे लोगों की कोठियों जहां एहलो को रानी के जैया सजाने का काम ईटो की दीवार. पर लकडी की पिटीकोट ग्रौर उस पर कपड़े का पर्दा मानों दुल्हन को सजा रहे हों, इस तरह से करने वालो तुम नहीं समझ पात्रोगे समाजवाद को । तुमने समाजवाद को नारे के लिये अपनाया हैं ग्रौर हमारा समाजवाद जीवन का दर्शन है । हमारा समाजवाद में विश्वास है, हम समाजवाद के लिये लड़ने ग्राय है ग्रौर हम समाजवाद के लिये खन देन के लिये ग्राये है। यह इसलिये देने ग्राये है कि यह हमारा क्लास करेक्टर है, वर्ग चरित्र है। हम जहां सं जन्म लेकर म्राये है जिस समुदाय से जन्म लेकर म्राये हैं, उस वर्ग के भोषित-पीड़ित जो लोग हैं उनको उठाने के लिये स्नाये है। उपसभाध्यक्ष महोदय, मै इनसे पूछना चाहता हं कि आय की विषमता मिटाने की बात करते हो, लेकिन मैं ग्रापसे वहना चाहता हूं कि 1964-65 में, 1960-61 के मुल्य भ्राधार पर एक व्यक्ति की ग्रौसत 335.1 रुपये थी, कृषि पर जो स्रधारित थे उसकी भ्रौसत ग्रामदनी 220.5 रुपये थी ग्रौर फिर जो गैर कृषि की जन संख्या थी उनकी श्रीसत श्राय 639.5 रुपये थी। मैं स्पष्ट कह देना चाहना हं कि जहां 1964-65 में यह ग्रामदनी का म्रन्तर था वहां 1975-76 में, 1975-76 का वर्ष जो स्वर्णिम यग लिखा जायेगा श्रापके इतिहास में, तो 1975-76 जिसको स्वर्णिम वर्ष कहते है ग्रौर जो मेरे लिये हिन्दुस्तान के सबसे काले दिन थे, वहां यह रेशियो कितना वढ़ गया ? खेती पर शीधारित जो श्रीसत श्राय 64-65 में 220,5 रुपये थी, वह 1976-77 में 195.5 रुप्ये हो गई ग्रौर गैर कृषि पर, िश्री हल्म देव नारायण यादव]

ग्राधारित ग्रीसत ग्राय 813.2 हो गई जो 64-65 में 639.5 रुपये थी।

मै कहना चाहता हं कि खेती पर लगे हुए 100 में से 70 लोगों की श्रीसन श्राय 195 रुपये थी उस समय गैर कृपि पेशे में लगे हए लोगों की स्रोसत स्राय 813 रुपये थी। मैं पूछना चाहता हूं...(Interruptions) महेन्द्र मोहन मिश्रा जी कि दुख जाने दुखिया कि जाने दुनिया की भ्राय जोके यैन फटी बिवाई. मो क्या जाने पीर पराई।

श्री महेन्द्र मोहन मिश्र (बिहार): यह तो विहार की जनता जानती है कि किस गरीबी की रेखा के ऊपर ग्राप है। इसमें जाने की बात मत कीजिए ।

श्री हक्मदेव नारायण यादव : ठीक है, ठीक है। जनता जरूर जानती है कि मैं कितने ऊपर में हू । इसलिए उपसभाध्यक्ष जी, मैं उनको कहूगा कि जहां सन 1964 में हिन्द्स्तान के किसान की ग्रौसत भ्राय सालाना 220 रुपये थी वहां 1976-77 में उनकी श्रीसत श्राय 195 रुपये पर चली गई। गैर कृषि के काम में लगे हुए लोगों की रुपये पर थी वह बढ़ कर 813 रुपये हो गई। यह विषमता घटाने का काम है। खेती पर निर्भर करने वाले लोग उनकी ग्रौसत ग्राय दिनों दिन घटती चली गई ग्रीर दूसरे पेश में लगे हए की ग्रीसत ग्राय वढाने काम किया गया है और बहाते चलं जा रहे हो। इसलिए मैं श्रापसे निवेदन करूंगा कि यह जो श्रापका फाइनेंन्स विल सदन में पेश किया गया है इसकी मारफत श्रापने हिन्द्स्तान से गरीवी को हटाने का काम नहीं किया है। उस दिन हमारे एक साथी बोल रहे थे तब वेंकटरमन साहब ने कहा था जरा बतायें कि पैसा कहां से कैसे श्राएगा।

मैं यह कहना चाहता हू कि परिवर्तन हिम्मत से होता है, परिवर्तन श्रात्मबल से होता है परिवर्तन की श्रावाज ग्रन्तरात्मा निकलती है । परिवर्तन का काम नारे लगाने से नही होता है। परिवर्तन का काम नाम की रट लगाने से नहीं होता है । स्राप तो समाजवाद का हरीबोल करने वाले हैं, भ्राप समाजवाद का कीर्तन करने वाले है। समाजवाद के लिए लड़ने वार्ल ग्राप नहीं हैं। ग्रगर मेरे पास समय होता तो मैं ग्रापको सब ग्रांकडे बता कर साबित कर देता कि भ्रापने विषमता बहाने का काम किया है। (Time bell rings) उपसभाध्यक्ष महोदय, भ्रब मैं एक मिनट का समय लेना चागहा । हम उत्तर बिहार से भ्राने वाले हैं भ्रीर उत्तर बिहार के भ्रन्दर बसने वाले लोगों की हालत क्या है ? किस दयनीय अवस्था में वेबसे हए हैं। यहां पर कोई फैक्टरी नहीं है। हमारे किसानों का करोड़ों रुपया, लाखों रुपया चीनी मिलों के पास वकाया पडा हम्रा है। उसका भुगतान करने के लिए क्या कोई उपाय है ? हम भ्रगर खेत में मिल वालों से कर्ज लेकर खाद डाल कर गन्ना बीज देंगे तो हमारे कर्ज के ऊपर ग्राप सूद लेते रहेंगे । लेकिन ग्रब तक हमारे लाखों रुपये के बकाया का भुगतान नही किया गया है। मैं इस सदन की मार्फन कर्नाटक में शहीद होने वाले लड़ने वाले किसानों को 100 बार सलाम देना चाहता हूं जिन किसानों ने हिन्दुस्तान के लोगों को ललकारने का काम किया है। जिनकी भूमि का श्रिधिग्रहण कर लिया गया, जिनकी भूमि को ले लिया गया उनको नहीं दिया गया। मुश्रावजा ग्राज तक माल गुजारी जारी रहेगी, हमसे टेक्स लेने का काम जारी रहेंगा । इस बिल की मारफत जहां पर श्राय की विषमता को कम करने की कोशिश होनी चाहिए थी। जहां विलासिता के ऊपर खर्च कम होना चाहिए था वहां पर फज़ल खर्ची को

बढाया गया है। मैं यह साबित कर दंगा। रिजर्व बैंक ने अपना एक सर्वे निकाला है उस सर्वे के मताबिक ग्रीसन उत्पादन प्रतिशत घटा है । रेफीजरेटर्ज, परफ्यम्ज इलेक्ट्रिक पखों का उत्पादन बढ़ा है सेंट का उत्पादन कई देसी गुना बढ़ा है, परफयम्ज का लिपिस्टिक हैं का उत्पादन कई सौ गुना बढ़ा है लेकिन रोटी के उत्पादन को घटाने का काम किया गया है। श्रापका फाइनेन्स विल उस दुल्हन े के समान है जिसके तन पर गोश्त नहीं है, जिसकी हड्डी मजबूत नही है लेकिन उसको सन्दर साडी ग्रोढा कर उसके चेहरे पर पाऊडर, लिपिस्टिक लगा कर उसको दुनिया में सुन्दर दिखाने की ग्राप कोशिश कर रहे है। श्रापका फाइनेंन्स बिल कड़े की टोकरी में फैंक देने वाला है। वैकंटरमन साहब, श्रापकी कांग्रेस पार्टी में ग्रर्थशास्त्र के जानकार जो लोग हैं उनको मैं चुनौती दुंगा कि आप सदन में किसी दिन विशेष बहम कराइये कि हिन्द्रस्तान में श्रामदनी कैसे बढेगी श्राय विषमता कैसे मिटेगी लोगों की उन्नित कैंसे होगी, छोटे बडे में विषमता कैंसे खत्म होगी ? बिडला ग्रौर टाटा तथा छोटे लोगों में जो विषमता है उसको खत्म करने का काम कैसे होगा। बिडला के टैक्स का करोड़ों रुपया श्राप वसूल नहीं करेंगे लेकिन अगर हम किसानों पर 100 रुपया भी कर्ज होगा तो श्राप मेरा थाली-लोटा उठाने का काम करोगे । बिडला टाटा, डालिमया, जैन साह, सिंघानिया जैसे पैसे बढ़ाने वाले लोगों तथा गरीबों के बीच की भयंकर श्रसमानता को हिन्दुस्तान में श्राप कभी नहीं मिटायेंगे समाजवाद नहीं लायेंगे । इन्हीं शब्दों के साथ मैं यह कहना चाहता हूं कि यह श्रापका फाइनेंन्स बिल रद्दी की टोकरी में फैंकने लायक है रद्दी का टुकड़ा, गंदा-कूड़ा, कर्कट है इसको फाड़ कर फैंक देना चाहिए। इसलिए मैं इसका विरोध करता हूं क्योंकि

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यह किसानों श्रीर गरीबों का विरोधी है तथा भ्रय्याशी भ्रौर फजुलखर्ची को वढाने वाला है।

SHRI R. MOHANARANGAM: Vice-Chairman, Sir, I am very greatful for the opportunity you have given me to express some of my feelings on the Finance Bill introduced by our hon. Finance Minister Venkataraman. I wholeheartedly support this Bill not that Mr. Venkataraman belongs to my State, not that I am his voter, but because he has really introduced a Bill which gives relief to peasants, farmers and the working classes. It is not an exaggeration if I point out that we who belong to the southern part of the country, for the last 25 years. have been developing our political philosophy, the political system and our parties only just talking about Centre-State relations. If I remember correct, Article 280 of the Constitution clearly says that there should not be any discrimination between the States and the Centre financially or between the States financially and fiscal gaps should be filled up by establishing Finance Commissions and their recommendations, namely, financial reports.

I find, Sir, as far as Tamil Nadu is concerned,-crores and crores of rupees we are giving to the Centre for distribution to the States whereas we are getting only one fourth of what we give to the Centre. Not only that, with regard to the deficit finance. I have already spoken to the Finance Minister one day orally when were in the Lok Sabha that it is compensated in three important ways. One is by printing additional currency. Second way is by borrowings from our own people and third is by borrowings from foreign countries. As far as the States are concerned, they are not given the powers to print additional currency. Even the States are not in a position to borrow money from foreign countries. And whenever there is deficit

[Shri R. Mohanarangam]

finance, it is met by the Central Government by these three ways. But as far as the States are concerned, they are not in a position to compensate or meet this deficit finance. Therefore, I request the Finance Minister to give preference to States which are actually backward, especially the States in the southern part of the country.

Then, Sir, we are strictly following the principles of Mahatma Gandhi and his prohibition policy. Actually speaking, in Tamil Nadu we follow the prohibition policy whereas there are certain States ruled by the Congress which are not strictly following this prohibition policy. We are proud to say that under the leadership of our Chief Minister. Mr. M. Ramachandran just by introducing stern measures, we are following the prohibition policy and thereby we are losing every year Rs. 50 crores. Not only we are losing this amount of Rs. 50 crores of this prohibition policy, in order to strictly enforce it, we have to appoint thousands thousands of officers as security officers on our borders. In our neigh-Andhra Pradesh, libouring State. is going on like water. quor Karnataka, it is not an exaggeration if I say that we get liquor there very easily In Kerala, I understand, we can get liquor easily. But in Tamil Nadu, we adopt the policy of Mahatma Gandhi and we are losing I request Rs. 50 crores every year. the Finance Minister to give atleast 50 per cent of our loss because this prohibition policy.

Often we see in the newspapers that there is some raid or the other and black money is seized. Hundreds of lakhs of rupees are taken away from one place or the other in the form of black money. I do not know where this money is taken. I want to know exactly for what use that money is put to after it is taken away

from th_{C} black-marketeers and other corrupt people.

With regard to customs duty, whenever some important persons come, from foreign countries, they are able to evade the taxes and custom duty and are able to bring their articles very easily without paying the duty. But ordinary persons like me are not in a position to bring goods because of the heavy customs duty. I am sure, the hon. Finance Minister will be in a position to think over this problem and I hope, he will reduce the customs duty.

In regard to income-tax, I appreciate that our Finance Minister has increased the exemption limit from Rs. 10.000 to Rs. 12.000. But if Rs. 12,001 or person's income is Rs. 12,002, he will be liable to tax for nearly Rs. 4000, because, the tax would be calculated from Rs. 8,000. If a person is getting one rupee more in excess of Rs. 12,000, he will liable for tax from Rs. 8,000. Hence I would request the hon. Finance Minister, through you, Sir, that the general exemption limit, for the purpose of assessment of tax, should be increased from $\mathbf{R}\mathbf{s}$. 8,000 Rs. 12,000.

Now, Sir I come to the problems of my State. When I speak on political platforms, I am asked so many questions by my party people. Since Independence, not even a single Km. of railway line, broad gauge railway line; has been sanctioned for Tamil Nadu and other Southern States. Especially in Tamil Nadu, in that part of the country, which I represent, not even a single Km. of broad gauge railway line has been provided. We have been asking for the past so many years that we should have a broad gauge railway line from Karur to Tiruchi and from Tiruchi to Tuticorin. reply given always is 'We will consider the matter.' According the Oxford Dictionary, consideration means evading a certain issue, instead of giving a negative reply,

they will say 'We are going to consider the matter properly and sincerely'. But for the past 25 years we have been demanding a broad gauge railway line from Tiruchi to Tuticorin. This has not been sanctioned so far.

When we come to industrial development, it is the same position. When I was a Member of the Lok Sabha I asked the former Industry Minister, Mr. Fernandes, about this. I said that we should have some major industries in Tamil Nadu. The position in Tamil Nadu is, since 1967, especially, after our present Finance Minister, left the State—he was our former Industry Minister—not a sinmajor industry has been established in Tamil Nadu. The main reason is that the State has been ruled by parties other than the Congress. It is because the State has been ruled by parties other than the Congress, I feel, no major industries were started in Tamil Nadu. The answer given by responsible persons here is that there is no railway line in the southern districts of Tamil Nadu, and therefore, there was no possibility of starting any major industries because there are no adequate transport faci-When we asked our Railway lities. Minister the former Railway Minis-Prof. Madhu Dandavate, said 'Because there is no industry, we do not have any railway line'. He said, we should go and approach the Planning Commission. Fortunaat that time, Mr. Venkataraman, was a Member of the Planning Commission. When I asked him, he said, I should ask a question in the Lok Sabha, and that the Minister will give a reply. When I asked the question in the Lok Sabha, they said 'We are not going to start any industry in Tamil Nadu, nor, are we going to sanction any broad gauge railway line to your State.' This is the state of affairs, as far as the Southern States are concerned. I would request the hon. Finance Minister, through you, Sir. that at least in the Sixth

Plan, Five-Year the Government should take some steps for setting up new industries and for sanctioning now railway lines.

Sir, in this House, just two days ago, it was pointed out that the price of salt is nearly Rs. 2 in Calcutta. Just for a minute, for a flicker of a moment, I would request the hon. Members of this House to think over this problem. I am making maiden speech in this House of Parliament. If you come to Tuticorin, especially to my place, Vedaranyamthis is the place to which Mahatma Gandhi used to come and this gained a historical name and fame in our political history—you get salt for 65 paise per measure. If you go further deep, you can get salt 45 paise per measure. What is the reason that salt is ing sold at Rs. 2 odd at Calcutta? This is because of lack of transport facilities. If you have fransport facilities to the southern parts of the country, you will have salt and some other important commodities for eight annas, ten annas and so on. the use of saying that from the lofty heights of the Himalayas sacred shores of the Kanyakumari, through its length and breadth, India is one and we are all Indians and that we should work for the progress of the country? Half of the speeches made by our stalwarts, I have not been in a position to understand. I can definitely understand, if the persons who are not in a position to express their ideas in English, spoke in Hindi. I can understand that because due to lack of knowledge of a foreign language they speak in Hindi. But when stalwarts like Shri L. K. Advani and other important famous persons like Mr. Kulkarni, speak in Hindi, I cannot understand a single word of it. You can say, why? Why don't you hear translation? Sir, they speak for five minutes and the translation is only for one minute. Sometimes when I hear laughing in the Hindi speech, but before I understand why they are laughing, that gentleman passes on to the-

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different subject. This is the situation prevailing in the House. I request our Members, even though it is their fundamental right, for the sake of the Members who have come from the deep southern parts of the country, at least for them, speak in English language so that they can understand the parliamentary procedure. should not consider English foreign language. I feel the Anglo-Indian community is one of the communities accepted under the Indian Constitution. English is the mother Anglo-Indian comtongue of the munity. Therefore, why should the proceedings of the House not be conducted in English by the persons who can more or less speak and understand English? It is not my command, it is my request.

Next, Sir, nearer to Chingleput, which is my area, there is atomic energy plant at Kalpakkam. It started just a decade ago, when Mr. Venkataraman, the present Minister at the Centre and former Industry Minister of Madras, there. Every year we used to raise questions on the floor of the House there or on the floor of the Lok Sabha about what has happened Kalpakkam plant. He used to say, within six months it will be there, they are going to start production from next year and so on. This is what we have been hearing for the last ten years continuously. Now I want to know from our Finance Minister, how much they are going to spend, much they have spent, how much they propose to spend for the development of this plant and what exactly will be the production capacity of the atomic energy. Through you, Sir, I would like to stress upon our Finance Minister to give us this information and also to take expeditious steps since we both come from that area.

Next point is with regard to postal covers. It may be simple, but I can say that the middle class people,

especially from our areas, will not write letters on post cards because it has been a fashion in our area to read them first and then deliver them to the persons concerned. So, they write only in postal covers. Here you have increased its rate from 30 paise to 35 paise. You can say that it is just five paise, but why don't you reduce it from 35 paise to 30 paise as it was before to the introduction of this Bill? Therefore, Sir, I request the Finance Minister, through you, Sir, to reduce its price from 35 paise to 30 paise.

Then, Sir, I do not know how far it is true, but there is a proposal of demonetisation of one hundred rupee notes, this is what we have heard. Of course, in our party we have passed a resolution stating that all the one hundred rupee notes, from a particular date, should be demonetised. On behalf of my party, on behalf of the people of my area and on behalf of Tamil Nadu I would like to say that we would fully appreciate if that proposal is for brought forward and implemented as early as possible.

The next point is about turmeric. It is a small thing. If I remember, just a week ago, our Finance Minister pointed out on the floor of the Lok Sabha that the export duty is going to the middle people, that the profit from the turmeric export duty goes to the middle man and that is why the export duty has been imposed. Sir, we know full well that the price of the paddy is only Rs. 100 or Rs. 110. Our agriculturists in Tamil Nadu are not in a position now-a-days to undertake cultivation of paddy for simple reason that the amount spent on the production of paddy is much more than what they get by selling their product in the market. If you give them Rs. 150, then definitely, there is some chance for the poor agriculturist of Tamil Nadu introduce this export duty, if you do not remove the export duty, definitely there will be a time, Mr. Vice-Chairman, through you I would like to tell the Finance Minister, when the production of turmeric will not be in

Madras or other parts of the country where our ladies who are conservative by nature are using turmeric. It is especially so in our part of the country.

Before I conclude my speech would like to state one thing. In Tamil Nadu, our Government come forward to write off all the loans due to the Government from farmers who possess less than 5 acres of land. We have written to the Reserve Bank about this, but the Reserve Bank have refused it completely saying that it is not going to help the State in this matter. I have a request to make to the Finance Minister. During the Lok Sabha elections in 1980, when our party was completely washed away by the party to which our Finance Minister belongs, they had said that this would be given some consideration. Our Finance Minister is a very clever man and a very clever Minister. He used to give answers that will be suitable for the present, past and future. (Interruptions) I am finishing. After all, it is my maiden speech. It is the convention that a maiden speech is not disturbed. I am not going to take more than one or two minutes.

THE VICE-CHAIRMAN (SHRI DI-NESH GOSWAMI): If you were an inexperienced Member, I could have understood it. But you are a very experienced parliamentarian.

SHRI R. MOHANARANGAM: But I am not so experienced as you are, or as our Finance Minister is. I only want to ask our Finance Minister to take necessary steps for writting off the entire loans, which concession our Tamil Nadu Government has given to the poor farmers. With these words, Sir. I conclude my speech. Thank you.

SHRI SAT PAUL MITTAL (Punjab): Mr. Vice-Chairman, I rise to support the Finance Bill and compliment the Finance Minister for presenting a very well-balanced budget, especially at time when the economy of the country

was in bad shape and had been damaged by the misrule of the Janata Party Government.

The concessions announced by the hon. Finance Minister have been welcomed by the small scale industry and other sectors. The nation was expecting a heavy dose of taxation and it was a matter of great satisfaction when the people found that instead of heavy doses of taxation, there were concessions. The Finance Minister certainly deserves congratulations for making various concessions to the small scale industry, to the individual tax-payer whose exemption limit has been raised from Rs. 10,000 to Rs. 12,000 in income tax and whose wealth tax limit has been raised from Rs. 1 lakh to Rs. 1.5 lakhs. It is all the more welcome that while doing so, he has also raised the developmental expenditure corresponding to the last year by no less than 16 per cent in order promote an atmosphere of growth and investment.

The main criticism by the Opposition is about the uncovered deficit of over Rs. 1400 crores. It is amazing that many Members of the Opposition while criticising the amount of this uncovered deficit have laid more and more stress on raising the developmental expenditure in one direction or the other, which means that even if the developmental expenditure is not raised, it is at least irreducible.

There is pressure on the hon. Minister for more concessions for one the other kind of industry. In some cases, it might also be justified. For example, the budget has provided relief to small manufacturers under tariff item 68 by way of complete exemption from duty upto Rs. 30 lakhs. This will certainly help industries engaged in the manufacture of controlled cloth, cotton-viscose-blend cycles, sewing machines and 30 lifesaving drugs. This concession is welcome. The inflationary trend consequently be checked to that extent. The engineering industry has, however,

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not been given a square deal, especially the hand-tools, nuts and bolts and auto spareparts.

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These items certainly deserved the same concession of exemption up to Rs. 30 lakhs. The exemption limit for these categories being five lakhs was fixed at a time when the price of sreel was Rs. 800 per metric tonne compared to the prevailing market price of Rs. 4.500 per metric tonne. In order to correct the imbalance, the realistic level of exemption limit should be raised to Rs. 30 lakhs. The rise in price of steel and other inqustrial raw materials coupled with acute shortage of power has already rendered the installed capacity of these categories idle and not raising the limit will only make it worse. Many Members will point to similar items which justifiably may be deserving similar concessions. But in view of the demand for raising the developmental expenditure and more and more concessions, how the Finance Minister will cover the uncovered deficit of Rs. 1,400 crores will remain dilemma. The Finance Minister seems to have relied on a number of factors that are likely to yield enough resources. When he increased limit from Rs. 10,000 to Rs. 12,000 on personal income, reduced the surcharge on income tax and raised the exemption limit on wealth tax from One lakh to 14 lakhs, he must be expecting more and more people, who have been hither to evading and avoiding taxes, to contribute their due share to the national exchequer. We hope that his gesture on the direct taxes front will attract more and more people to behave as responsible citizens and pay their dues. He may also be expecting that the concessions given to industry and agriculture shall help in their substantial growth and usher in an era of plenty and put an end to a period of shortages which is the legacy of the misrule of the Janata Government. I, therefore congratulate him for his imagination, fersightedness and boldness to present a well-balanced Budget.

I would like to point out to the Finance Minister, before I speak on two or three points concerning my State, that the performance budgets presented by the different Ministries do not give any clear idea of the physical targets for their respective Ministries for the whole year. How are Parliament and the people to judge the performance and achievement of these Ministries about their physical targets when these are not clearly defined?

We have been voted to power by the promise of our esteemed leader, Shrimati Indira 'Gandhi to form a Government that will work. It is, performance in all therefore, our fields—be it the industrial or agricultural sector, the running of lailways or power plants, the State sector industries or the law and order situation in the country-which alone will justify that we are worthy of the people's confidence. A realistic approach will have to be made for streamlining the whole system specially the working of our industrial projects in the State Sector. Wasteful expenditure have to be curbed the mess created by loose amdinistration and handling of the labour situation in the public sector projects will have to be set right in a manner so as to ensure unhampered and optimum production while giving the employee his night. ful due. The polcy of curbing monopoly and bringing mass production industry—keeping in view the public welfare—under the State control in the sphere of public sector, is as sound as before but the indiscipline, tha inefficiency, the deteriorating management-labour relations which have resulted in huge losses and have at times brought bad name to the public sector will have to be remedied.

The monster of black money and parallel economy is fattening day by day, and drastic steps have to be taken to meet this menace. Take

example steel. The official price is Rs. 2,70 per tonne, whereas the market price, or the black market price, to be precise, is around Rs. 4,500 per tonne. While there is a great cry that steel is scarce and it is not available at the steel plants or the steel depots because of acute power shortage or labour trouble, there is dearth of the material in the black market. If you pay the price, you get the kind of material and the quantity of material that you require. Where does it come from? And where does the huge profit of approximately Rs. 1,800 per tonne go? This definitely generates black money, unaccounted money, on which no tax is paid. The plain fact is that the policies of the Government are twisted in a manner as to benefit the fake manufacturers, the so-called actual consumer and the one who gets huge quantities of this and other industrial raw materials in the name of 'proposed industries' for which the Government gives very liberally on account of its desire to promote the growth of more and more industries in the country. Crores and crores of rupees of black money is shared by this category of people, the middleman, the bureaucrat and the one that I have mentioned be-And the worst sufferers are the State and the people—the State in the sense that the taxes are not paid, and the people because they are denied their due share in the distribution of raw materials of this kind. The same is true of cement, coal and similar other essential raw materials and inputs. Why can't the Government adopt a realistic policy of raising the prices of these commodities to a level where there is no difference in fluctuations between the official price and the price in the market, and devise methods to shuttle back the profits so earned to the real actual consumer. the small and needy citizen and the real export_oriented industries? This will put an end to the evil of blackmarketing hoarding and recket ring. which is crippling our national eco-The Government can rationnomy. alise the prices of these commodities in a manner as to make these commodities available to the small consumed in the rural and urban areas through

its own agency not only at the present market prices but even at the subsidised prices. Besides, these things are not used by the vast majority of our people who live below the poverty line. How can we expect the agricultural sector to produce results when we raise the prices of agricultural inputs without giving a fair price to the agricultural produce? Who is responsible scarcity and high pince this of sugar in the country? Certainly not the farmer who produced enough sugarcane but had to burn the standing crops because the prices offered to him were less than the price of firewood. Who is responsible for the glut of potatoes last year, which was sold at a throwaway price, much below the cost price, without he Government coming to the rescue of the producers? What has happened to cot-The farmer was completely ruined and burdened under the weight of indebtedness. Who is responsible for this pitiable plight? Certainly the wrong policies and bad planning and the callous attitude of the Janata Goverment which professed the welfare of the rural people but brought about their ruination.

The Opposition has accused the Government of raising the prices of diesel and fertiliser. Can any Government continue to give inputs at heavily subsidised prices for an indefinite period of time ? Certainly not. fully appreciate the Government's compulsions in raising the prices of these and other inputs, which are largely due to the spurt in the prices of these commodities in the international market. But what about the price for the produce of the farmer ? The Government should keep this in view while fixing the price of paddy and other agricultural produce. This has to be done in order to avoid the recurrence of what happened in the case of sugar, at the hands of the Janata Government. I, however, congratulate the Finance Minister for abolishing wealthtax on agriculture which has been universally welcomed by the people of India. I come from a State which contributes about 60 per cent of the foodgrains to the Central Pool.

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I come from the town of Ludhiana which is known in the country and in the world as a centre of smallscale industry. How has the smallscale industry survived all years without any large_scale medium-scale industry in the State to support it, is just a miracle. It may be the result of the hard and sustained labour of the people of Punjab that it survived despite the fact that the sources of supply of raw material such as steel, coal industrial lubricants are situated hundreds of miles away which entail undue delay and additional transport costs. Power supply position being awfully sad, has made the matters worst. I fail to understand why some of the projects like the Thein Dam, Anandpur Hydel and Kukerian Hydel Projects are not being cleared by the Central Government for the last many, many years? These projects, if cleared in time, could have started power generation or must have reached the completion stage by now. Apart from other things, the undue delay in the clearance of these projects has caused a great financial burden on the State of Punjab. Leave aside the Thein Dam, as much has been said about it a number of times in this and the other House in the past. Let me touch the Anandpur Hydel Project which was estimated at Rs. 29.19 crores in July 1970 with a firm power of 119 MWand has 900 million units production capacity per year. This estimated cost had to be revised to Rs. 52.40 crores in June 1975 and Rs. 84.18 crores in 1979 on account of the everincreasing phenomenon of price_rise. It must have risen more and who knows to what extent it will rise by the time the Government gives its final clearance after resolving the inter-State claims and disputes. The same is the case of Mukerian Hydel Project. Its cost estimate was Rs. 25.90 crores which, was raised to Rs. 75.57 crores by designing three units instead of one at each power house raising its capacity from 62 MW to 207 MW in all the four power houses. This cost estimate has been revised a number of times.

The latest updated cost estimate under preparation will certainly show more increase in its cost. Is it in the national interest to permit the inter-State disputes to blockade the way of the clearance of these projects? Is it in the interest of the agriculture, the industry or the common man, the interest of my State or the neighbouring States which form an integral part of India, to allow these disputes to impede the process of their completion? Certainly not. I would, there. fore urge upon the Government to clear these projects without any further loss of time. Keeping in view the overall power picture in the State and the ever-increasing requirement of the people of Punjab, the crying need and the only answer is the setting up of the atomic power plant in Punjab. Before I say a word about the law and order situation, I would like to know whether the excess capacity regularisation which has been allowed by the Ministry of Industry in case of large and medium scale will also be applicable to the small units or not. I compliment the hon. Industry Minister in introducing this bold and realistic measure of regularisation of capacity in order to have a clear picture of the total capacity production in the country.

The law and order situation is quite satisfactory in my State where the new Government headed by Sardar Darbara Singh took immediate steps to nab the antisocial elements including the hoarders and blackmarketeers.

The opposition and the press is blowing up the crime figures in the country to show that the law and order situation in the country is not really satisfactory. They do not realise that the present trend of violence was started during the Janata Government which miserably failed to maintain law and order in the country, which gave rise to communal outbursts, atrocities on Harijans and weaker sections including women and promoted divisive and fissiparous tendencies in the country as a result of which we saw the delicate situation in some

parts of the country like Assam. is the hangover of the past which is continuing.

The reports of the secessionist and subversive activities in Jammu and Kashmir where pro-Pakistani slogarns were recently raised and Punjab, where a parallel and mock Khalistan Government have been announced by a crazy extremist with himself as the Rashtrapati of that imaginary Government, are to say the least, very disturbing developments. Nobody can be permitted to hamper the integrity and sovereignty of our motherland and such anti-national activities have to be dealt with in the sternest possible manner.

5 p.m. The police must be trained with the latest and modern techniques and provided with modern equipment to deal with the crime situation in the country. The people have implicit faith in the leadership of our illustrious Prime Minister, Shrimati Indira Gandhi, and we all look to her for the solution of the problems which are great and many and which can be solved only through the implementation of the 20-point programme.

words, Sir, I support With these the Bill.

SHRI JASWANT SINGH (Rajasthan): Sir, I rise to speak on the Finance Bill, 1980.

The Vice-Chairman (Shri R. R. Morarka in the Chairl

Sir, the purpose of the Bill is to give effect to the financial proposals of the Central Government. My understanding is that it is an instrument of fiscal policy and in the annual exercise that is undertaken the expectation is that the Government, through the medium of this Bill, would give direction and propulsion, which are needed, to the fiscal policies of the State. I must submit to the honourable Finance Minister that I studied the Finance Bill with the intention of looking for or finding the direction, the central nuclear core of policy, the overall total picture. towards which the Finance Bill intends to propel the

economy of the country. It is possible that the fault is mine and that I lack understanding. But it is entirely possible, and give me the opportunity to say so that it is entirely possiblethat there just is not any policy, a central policy contained in the bill. There is a little bit of everything here and there. When the honourable Finance Minister was appointed to this portfolio, I am sure, large number of people were full of expectations because thought at last we have a man of eminance, a man who knows the subject that he has to deal with and has been entrusted with the rasponsibility of directing, of giving direction to, the most vital segment of the nation's life. But I regret to say that the Bill that has come, the Bill that has been presented to us, shows that either Mr. Venkataraman is not able to impress upon the Bill the genius of his personality or there is a total absence of policy on the treasury benches and the Bill has ended up by being neither fish nor fowl. What I did not find in the Bill. I looked for in the arguments and the speeches of the various members on the treasury benches and I thought that what the Bill did not contain, perhaps the Members on the treasury benches would enlighten me on. I found three things generally being spoken of by the Members on the treasury benches. There was a parrot-like repetition of the 20-point programme. Then there were exhortations to patriotism there were exhortations to co-operate with the Government. If the economy of a nation could possibly move by exhortations to co-operate with the Government or exhortations to patriotism or to this much-flaunted 20-point programme, we would never be facing the problems that we are facing now. Sir, the Budget hides more than it reveals. Everyone has spoken about the dificit. And, Sir, I do not want to be repetitive. Let me talk about the revenue deficit only. We have a revenue deficit of Rs. 954 crores. I would be very happy if the honourable Minister would correct this statement of mine. This is the ever revenue-deficit Budget that has

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been presented in Independent India, and this deficit is a truer indication of the actuality of the nations financial state than the total deficit of 1,420 crores of rupees, which has been mentioned as the deficit this year, because the Finance Minister had already levied about three thousand hundred crores or so which was the additional impost on petroleum, I am not talking of the necessity or lack of necessity of this. I have tried to investigate and found that the two major components of this revenue deficit are, firstly, the General Services, costing Rs 600 crores. At this level this head shows an increase of roughly 20 per cent over the last year. General Services' is not a very productive item. Secondly, it is the holy cow of Defence -Rs. 500 crores-which shows an increase of 18 per cent. I seek your indulgence. I will just try to read out a very small quotation:

"The anticipated budget deficit for this year is only Rs. 93 crores less than the revised deficit for 1979-80." This is only a reflection of the fact well known to all those who have studied the Centre's finance. The Central Government consumption expenditure has swallowed the entire increase in taxation". I have only very limited time. Unfortunately, I have to rush through.

A number of Members much more learned than I am on tax matters have spoken about various kinds of reforms that are necessary in tax, and people have spoken about wealth tax from Rs. 1 lakh to Rs. 1.5 lakhs, section 80J, and so on. The central point is missed to my mind. This is perhaps not the occasion nor the place to talk about the philosophy of faxation theory which should govern taxation. But I would submit to the hon. Figure Minister that I think that the essential point is missed. To my mind, firstly, taxation must not be expropriatary It has reached the saturation point, and I think the Finance Minister is to be commended for making some kind of an effort towards reducing that saturation. But we are still living with the psychology of expropriation. We have lived for so many years, in the past, in such fashion. The nation has got used to the idea and the Tax Department treats the citizens as though they were criminals ab initio—to start with —and then everything is expropriated. There is a psychology of expropriation. We talk about the rich, black money, etc. I submit that there is no use talking about black money unless you eliminate this psychology.

The second thing which I feel about tax laws is that they must be basically just. It is no good talking about 80J or 80M or any other. Thirdly, Sir, the tax laws must be stable. A citizen must have the satisfaction of knowing that he would be enabled to plan for the next three years or so. The hon. Members who are much more learned than I am on the subject, made some recommendation to the hon. Finance Minister, knowing very well that the Finance Minister is not going to make any changes. It is not in his power to make any. It is going to prove a futile exercise by making these recommendations merely for the sake of the galleries. Anyway, I am wasting my own time by labouring on this point. I submit to the hon. Finance Minister: You have spoken about tax reforms: the past Government carried out a determined exercise for taxation re-There was the Choksi mittee, the Jha Committee, and there are Reports. A large sum of money was spent on them. Much time was devoted on these reports and they made certain recommendations. They have said a lot of things. But no one from the Treasury Benches has recommended the adopting of these Reports. The previous Government had also not adopted these Reports.

Months of efforts were spent on them. I would submit to the hon. Finance Minister to please consider this. I will make one more recommendation on the question of taxation Please do not change laws which have been established by the courts of this

land and do not make laws retrospective in effect. They are basically unagainst the just. They besically go tenets of justice in tax laws.

from both A number of Members sides of the House spoke about the question of inflation. I am sure the hon. Finance Minister by now is bored beyond belief, having heard all of us and he is hoping as to how soon I finish so that his ordeal is over. The question of inflation, I believe, is serious. The inflation which this country has been afflicted with in the last 18 months is very serious. I am not making a partisan distinction I am not attempting to put the blame on the onlvpresent Government because things like inflation are indifferent to political persuasion. They do not make a difference between me, who sits in opposition, and between you. sugar purchased will cost the same. The effect of price rise will be equally by you and by me. I feel that the slide down started with the hon. Mr. Charan Singh's budget and in the last 18 months we have seen an inflation in India of the kind that we have not seen in the past 30 years Please treat it in a non-partisan fashion and treat it as one of the most vital problems facing the country. A number of Members, who are perhaps economists talked about demand management. They have talked about controlling money supply, etc. I submit for the consideration of the Finance Minister that there are some peculiar features of this particular inflation which we are afflicted with. Demand management was the suggestion made by Member. Sir, demand hon വില management presupposes an economy We do not have an ecoof surplus nomy of surpluses. We have not got How do you the essentials. manage demand when the essentials are not there? How will you manage demand which is a much more complex thing? I do not pretend know the answer. I do not tell you that I know the answer. But I would tell those of you who sit on the Treasury Benches that, "Do not have the arrogance of the infallibility of a

view point on as complex a subject as economics." Most of us do not understand it. Those of us who understand should know— ह । म में हम सब नंगे है। that we are all naked in the Hamam. We are playing with fire when we play with the kind of inflation that we have and we are talking without sufficient of the subject. knowledge (Time hell rings).

THE VICE-CHAIRMAN (SHRI MORARKA): One minute R. R. more please.

SHRI JASWANT SINGH: Piease time. me little more allow а This is, as my colleagues friends said, maiden speech. my Please if you force the pace, it would be tantamount to rape. However, I shall be fast. The peculiar feature which I bring to the notice of the hon. Finance Minister is that all other inflations have coincided with Secondly. of monsoon. the failure in every inflationary situation that the nation has seen, we have had prices always outthe agricultural stripping the prices of manufactured goods. The position has been reversed here. Possibly, it is not demand pull. It is cost push. Examine that thing, Sir.

I would make a brief mention of what I am recommending to you. They are just four points. I will refer to them very briefly. may appear simplistic, but they merit We have a revenue consideration. expenditure of 13.000 crores rupees. We have identified the nonproductive items. If we are able to effect 10 per cent reduction in revenue expenditure, it comes to 1300 crores of rupees. We have invested 15,000 crores of rupees on the public sector. If you are able to ensure a 10 per cent return on it which is what the banks are now giving, Rs. 1500 crores, and the tax revenue which the nation earns and which is roughly Rs. 12000 crores, and if we can eliminate tax evasion to the extent of just 10 per cent which comes to another Rs. 1200 crores, then you

[Shri Jaswant Singh] have Rs. 4,000 crores. Please consider this.

Sir, just a short word on the question of this holy cow of Defence As an hon. Member from spending. my side said, "let the Defence have whatever they want." I beg to differ. This question of economy in Defence matters is a terribly complicated thing unless it is dovetailed with the Externals Affairs, with foreign matters But the basic thing, and the reason why we are faced with a problem of treating Defence as a is because we are holy cow what applying our mind to not defence problems are—(a), (b), and (c), I would be very happy if the Finance Minister would inform me that I am wrong. My belief is that 70 per cent of Defence Budget is spent on constants—salaries. wages. henefits. development assets. They cannot be changed. It is only about 30 per cent that is available to the Defence Services which we can spend either on the Jaguar or on the Mirage or on the submarines whatever we wish to acquire. The point is, unless there is an integrated perspective planning about Defence, there will be no question of economy. And when I talk about integrated perspective planning, I am submitting...(Time bell rings). Sir, I cannot go more on that point.

Sir, one thing about my State. You have spoken about the 20-point programme. The Government of Rajasthan is unable to pay, under the food-for-work programme, the labourers who have completed their work. Please consider this inequity and injustice. Finally, Sir, nowhere in the world—please correct me if I am wrong-does the bank borrow at 9 per cent and lend at 18 per cent. Please consider it as well.

I thank you. Sir, for giving me the opportunity.

THE VICE-CHAIRMAN (SHRI Shri Kulkarni. R. R. MORARKA):

SHRI ARAVIND GANESH KARNI: Thank you, Sir, for calling me though at the fag end of the discussion. Sir, I do not want to spend my time on the generalities of law and order or the price stability will refer to two or three problems which are agitating my mind.

Sir, persistently, I am putting this point of view before various Finance Ministers on the excise tariff on the power and hand processing units, and now more information has come into my possession. Sir, now I find that revenue collected from the entire the power processing units is something like Rs. 14 crores to Rs. 16 crores. Out of that, I am all along requesting the Finance Minister. least, to leave aside the co-operatives. which sector, in your upper heart of your heart, requires more sympathy. Sir, it will be a sin to accuse the Finance Minister, Mr. Venkataraman, and such a pious man cannot be accused of any thing. Sir, I find it difficult to accuse him. But I am only suggesting the one thing to him. Sir, I know that he was in a very embarrassing position some months back when the Finance Bill was presented. I only draw his attention to anomaly. Sir, a power processing unit in the co-operative or whatever sector is providing employment in the rural areas. And, here, at page 44 of the Finance (No. 2) Bill, a concession has been granted to the soft drinks. Sir, I do not want to allege that what I said is against Mr. Venkataraman. But I know his embarrassment. You have reduced the duty on soft drinks using caffeine etc. from 60 per cent to 40 per cent and enhanced the duty on soft drinks not using caffeine from 30 per cent to 40 per cent. least, do we not in the co-operative sector deserve that much of sympathy at your hands? Sir, I will only give him three figures. In 1978-79 total excise collected on soft drinks was Rs. 11 crores. In 1979-80 it was Rs. 15 crores. Growth is, Sir, you are also an economist, 30 per cent. Now, Mr. Venkataraman under somebody's pressure, God alone knows whose, my friends from that side will jump to their feet, changed it. It is the

Campa Cola lobby which has forced Mr. Venkataraman to the sin that sin I would show you just now. Sir, the duty now has been equalled to 40 per cent in the new Budget. What is the expected revenue? It is Rs. 16 crores. It means a growth of 30 per cent. If it had not been changed, instead of Rs. 15 crores in 1979_80, Rs. 20 crores would been collected in 1980-81. But now only Rs. 16 crores are being collected. That means a big gift or a big grant to Mr. Charanjit Singh or Charanjit Lal whatever he is. What is the gift or bonanza? It is not only Rs. 4 That other fellow, the Parcrores. les, I have also read it in the paper, both of them have made up, this Campa Cola lobby and the Parle lobby, have managed with the higher ups. So, what is the result? I have calculated. The Parles have to pay Rs. 2 crores more because he was to be hauled up by Mr. Venkataraman.

AN HON. MEMBER: Whom he has to pay? (Interruptions).

SHRI ARVIND GANESH KUL-KARNI: He has to pay Rs. 2 crores because he was under the shadow of being prosecuted for whatever aids. money grabbing, by Chavan etc., who is also a friend of your friends. I know Mr. Bagaitkar. You don't come

SHRI SADASHIV BAGAITKAR (Maharashtra): I have not come in.

SHRI ARVIND GANESH KUL-These are politicians. What KARNI: can I tell you. So, Sir, Rs. 2 crores bonanza to Mr. Chavan in the Parle group and Rs. 5 or 6 crores to Mr. Charanjit Lal or Charanjit Singh, I do not remember his name. He is an M.P. from Delhi. In all Rs. 6 crores bonanza.

Mr. Minister, do I not deserve anything for these three co-operative processing houses—not a gift or a concession-for creating employment, and the most valuable social part of it, removing powerloom sector from the clutches of the master weavers and master pressers. For a crore of

rupees which are being collected by them they only contribute to out of Rs. 14 crores a crore. Do they not deserve anything, when Campa Cola or Mr. Charanjit Singh, coming from Delhi, can get Rs. 6 crores straightaway on platter? Mr. Kulkarni pleading for these co-operatives is not getting anything. Even Mr. Charan Singh, who was the Finance Minister, but I do not want to blame him because these are the Lok Dal Members sitting here, his entire economic knowledge was limited. I do not think he is an economist at all.

LADLI MOHAN NIGAM (Madhya Pradesh): He is a farmer.

SHRI ARVIND GANESH KARNI: Yes, He writes books and he gets them written by somebodyelse who are half-economist. Mr. Charan Singh was carried away. Nothing ever we got from the Government. This happened like this. I plead with Mr. Venkataraman to please assure me something for the co-operative so that I can have a good sleep, which are under liquidation. (Time bell rings). Sir, only Sir, this is my two minutes more. only pleading with him. But Mr. Venkataraman, it is in your heart that you are responsible for giving this six crores of rupees to this Campa Cola which I say I do not want to go into just like my friends Mr. Yadav and others did by calling it elitist consumption of Campa Cola and Parle's or whatever it is. Nobody drinks it; why should bother and pay Re. 1 or so, just for one bottle which is not a very interesting experience. And I think certain liberal nowadays due to policy on prohibition, the other drink will be cheaper than Campa Cola. God knows what will happen to it.

Second point is, the Minister said in Lok Sabha and here also that he is responsible to the welfare of the poor under his party's manifesto. Now, everybody is responsible for the welfare of the poor right from

[Shri Arvind Ganesh Kulkarni]

Jammu and Kashmir to Kumari: everybody is responsible. But the point is, this law and order situation does not come in. about the price stability, 1 do think this question of price stability will remain in the hands of the Government. I must say that the credibility of the ruling party and people's confidence in it are eroding. won by a massive majority. I really desired that this great Janata Party should have remained there but unfortunately they quarrelled among themselves and I have never seen such types of persons who are totally incapable of ruling this country. At least your Government which is led by a very powerful and a very dynamic leader, should remain there. But the credibility of your party is fast eroding. I would request the Minister to see that no hanky_panky business is there.

Now, take the case of sugar. What type of sugar are you importing? I do not want to go into that scandal because the Finance Ministry was consulted at the last moment only when the deal was already through in London. Now, have you seen that sugar personally? T have seen it personally. You must have seen khandsari. Khandsari is reddish; this is vellowish. It is produced in Brazil, and only 16,000 or 20,000 tonnes have came and that is being sold in the shops in Bombay. I would like to know why, Mr. Finance Minister, you are throwing away the money, Rs. 200 crores or whatever it is. You are throwing this money on the purchase of this sugar. You purchase khandsari in the market. I mean you take over completely whatever sugar and whatever khandsari is available. Don't go in for this yellow imported sugar which is khandsari and the price you are paying is of the A-grade sugar of this country. A-grade sugar is luxurious which the country produces and you are paying that price for a product which is lesser in

quality than the khandsari, and I think it will not stand the test.

Mr. Chairman, I am thankful to you and also to my friend Mr. Shahabuddin who has given me the opportunity because I wanted to leave for a meeting. I would only request Mr. Venkataraman, the Finance Minister to oblige the co-operatives—whether I am sitting here or not—and give a better deal than what is given to Campa Cola, and on that ground I plead with him that he should at least say something about it.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Please remain here; I want to reply to you.

SHRT SYED SAHABUDDIN (Bihar): Mr. Vice-Chairman, Sir, the proposals contained in the Finance Bill are sort of a mixed bag. picture is a mixture of light and shade and the darker shade seems to predominate and the prospect and the outlook which we wait for and which shall become very apparent by the end of the financial year, appear to be rather full of dark fore-When the Budget bodings. presented by the hon. Finance Minister, it struck many of us as a great excise in showmanship, almost as an exercise in illusion-making, but by now the euphoria which was generat. ed, has been dissipated. And the real implications of the Budget are coming to the fore. I would like to remind the Finance Minister, through Mr. Vice-Chairman, of assurance not only that price stability shall be achieved but that corrective action shall be taken by the Government at the right time. see no signs of this inflation abating and indeed the inflation is continuing with accelerated pace from month to month and from week to week, and there is no sign of let up at all.

Mr. Vice Chairman, I would not go to the extent as some of my friends have gone, to call this Budget as anti-people Budget but when I look

at the totality of the picture, certainly I cannot define it as a people's Budget. I know, it could not be a socialistic Budget, because, we do not live in a socialistic economy. live in a mixed economy. As I understand the concept of mixed economy, as it was defined by the great genius, Pandit Jawaharlal Nehru, it is that we tolerate private enterprise, but we do not treat them so very leniently and so very costly. We do not embrace them. The tax proprosals, as they stand, give much more to the big business, than they deserve, and far too little to the common man. While the incentives given to the big business are real, the little concessions given to the common man and announced with great fanfare and with great sleight of hand, have become absolutely illusory in the face of inflation. However, there are some points in this Finance Bill, on which I would like to commend the hon. Finance Minister. He has taken the historic step of trying to close some of the apparent loopholes in the tax The tax avoidance system. which being practised through fragmentation, he has tried to stop it to a very large extent. In a historical perspective, perhaps, this will come out to be the biggest single achievement of this Budget exercise. I am referring to the new provisions in regard to the HUF and in regard to the discretionary trusts. It does reduce, to some extent, the stranglehold on our economy and I do hope, if he continues to be the Finance Minister next year, he will carry this process and this exercise further to its logical conclusion. I would also like to point out that the Budget, in defining various cut-off points and fixing limits, refixing limits of taxation, does not take into account the real value of the rupee into consideration, and the devaluation which has come about over a period of time.

I would like to point out that there are extraordinary concessions, as I mentioned, in favour of the big industry in the name of expanding the

quality and the content of tax holiday, in the deduction of promotional expenditure, in defining the new maximum slab for taxation, in the deduction of R and D expenses, in continuing and expanding the export subsidy and so on. All these present to me a picture as if the industry in India has not yet come of age and it will still have to live on crutches. But I would like to know from him, through you. Sir. when shall the industry do without these crutches? When shall our exporters do without subsidies? When shall that come? I find that the effective taxation on industry has now gone down to about 30 or 35 per cent, as some experts have pointed out, whereas, in regard to personal taxation, it reigns much higher than this. I think, this policy of subsidising industry from public funds must stop, some day, some time.

The Finance Bill also plays a trick on the common man. I am not accusing the Finance Minister. But I see that in reacfining the excise schedule, in the name of special excise duty, by one stroke of pen, through an across-the-board increase. he generated Rs. 198 crores, which will be finally transferred to the consumers. On the other hand, he has tried to give them a lollypop of some Rs. 9 or Rs. 9½ crores by way of concessions as far as the exisable items are concerned. I also find that this reflects an elitist philosophy. If we go into these proposals, there are concessions, for example, on touthpaste. Aerated waters have already Then, T.V. sets, airbeen mentioned. conditioners, refrigerators and so on. To what extent do they benefit the This I would like to common man? know from the hon. Finance Minister. There are also proposals in the Bill which reflect a political motivation. One cannot really understand the rationale otherwise. For example, aerated waters is the case in point. It has already been mentioned and I am reminded of an Urdu couplet which says:

[Shri Syed Sahabuddin]

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"Koi Maashoog Hai Is Parda_i-Zangari Men". 'Those who know, know who this Maashooq is, and that this Maashoog happens to have a very prominent beard!' There is also this concessions which has been given to the big poultry farmers. Otherwise, do not understand this proviso which says that any income in the aggregate over Rs. 75,000 shall not be taken into consideration.

There I find some industrialists get a concession, in the import of steel They also get excise concession in the manufacture of metal containers. I would really love to know which these industrialists are.

Vice-Chairman, the Bill. Mr. am afraid, shows no social concern. It has taken away the deduction that was available for higher education. Although it does grant a concession for the employment of the blind and the handicapped, I would like that this concession should have been made available to all the weaker sections of our society, to the Scheduled Castes, Scheduled Tribes and to the backward classes as a whole.

Mr. Vice-Chairman, I would like to make one suggestion for the consideration of the hon. Finance Minister. I think a lot of malaise in this country arises from the system which bans company donations to recognised political parties. I would suggest, if the ambit of donations is going to be enlarged, let the recognised political parties also come within this ambit. (Time bell rings). I will take two minutes more.

Mr. Vice-Chairman, I personally feel rather difficult about this CDS. CDS, apart from being a heavy burden on the people with small income, after four years when you are going to give back 1/4th or 1/5th every year, it really does not leave too much in the Government's kitty. I think the scheme has come to its logical end and it should be possible slowly do phase it out of existence.

Mr. Vice-Chairman, the Appellate Tribunal and summary assesment ideas are an excellent and I would like to commend the hon, Finance Minister for introducing them, but I would indeed ask him for more. He has promised to perform the Herculean task of simplifying, rationalising and re-codifying our tax structure. Our taxation system, Mr. Vice-Chairman, as you know, is a lawyers paradise and is a gold mine for the tax consultants and is hell and confusion for the common man. I would like the tax system to be such that the common citizens of this country can fill up their forms without any help from any expert, can argue out their cases themselves, and have the summary assessment done from the taxation authorities without any hulla gulla. I will really love the Finance Minister to address himself to this great task next year.

The Bill contains some very ugly provisions to which I would like to draw his attention. The elimination of agricultural wealth to my mind, is simply unjustified. I do not see why an administrative failure should lead to an ideological failure. I think agricultural wealth has become to day in this country the main source, the main means of laundry operation, which tries to transform black money into white and here the Finance Minister tries to give complete freedom, full licence for this laundry operation to continue at an accelerated pace. I would also like to point out the element of retrospectivity. I do not understand this philosophy that when the Government has to get something the law should be retrospective and when the Government has to give something, like in the case of pensioners, the law has to be prospective. I think retrospectivity in law is against equitty and to my mind it has no moral justification. I would also like to point out that the enhancement of various postal rates is going to hit the common man and I have also moved an amendment on that point which I would follow up later.

The last point that I would like to make is this I have noted that 30 life

saving drugs have been given exemption from excise duty, but I would like to remind the hon. Finance Minister that the WHO has recently published a list of about 125 or 150 drugs which are all of common use, especially in the tropics and I would like him to consider whether this concession cannot be extended to all the drugs in the WHO list, which would indeed be a great boon for the common man. I just come back to the point I have already made. I know there are many good features in this Finance Bill, but on the whole I am constrained that in its totality oppose this Bill.

SHRIMATI RAJINDER KAUR (Punjab). Mr. Vice-Chairman, while sitting on the opposition benches I am supposed to oppose Bill, but I want to point out certain things which are quite glaring. When the Budget was presented, the common people heaved a sigh of relief. There were no taxes and an attempt was made to stablise the prices by reducing taxes. And it had some effect days. The prices did go for some down. But again, these are coming up, again there is a price rise.

श्रो लाइनो मोहन निगम: पंजाबी में बोलिये।

SHRIMATI RAJINDER KAUR: But the South Indians say that they cannot follow anything.

श्री लाइजी मोहन निगम : ट्रास्लेशन भी है।

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): You speak in whatever language you like.

SHRIMATI RAJINDER KAUR: will speak in Punjabi.

SHRI DINESH SINGH (Uttar Pradesh): You continue in English.

SHRIMATI RAJINDRA KAUR: better in Punjabi, know I can speak that our Finance but I also know Minister does not understand it.

I feel that the Finance Minister should be quite categorical in declaring that he will further reduce taxes on certain items at random but should not name the items. That will, of course, have the desired effect and will discourage hoarding.

There is a lot of talk that the process have gone up because of imported inflation, because, of the price rise in crude oil. But I want to ask the Finance Minister what his proposals are to reduce the consumption of crude oil. At present, the railways are using imported diesel to carry the coal. Even diesel is being used in trucks for carrying this coal. What a pity? We have got plenty of coal and still this has been going on in the last 6 months of the Congress rule. I know the Congress will blame the Janata. When two years back Janata was sitting on these benches, they were blaming the Congress. Now the Congress is sitting on treasury benches, and they are blaming the Janata. This thing will go on.

श्री लाडली मोहन निगम: यह तो रहेगा। श्रीमती राजेंद्र कौर: ही, यह तो रहेगा ही।

There are certain factors which have to be taken into consideration and which can reduce the consumption of oil. I feel that about 80 per cent of the cars used in India are being used by the Government officials. I have seen that if an official is given a car and if his wife wants to purchase a thing worth one rupee, she will not mind going 10 kilometres and spending 20 rupees worth of petrol to purchase that thing. There should be a pool. (Interruptions) It is only if the gents allow the ladies; the ladies do not do it on their own. But there should be some pool system and every officer who uses a Government car must write down for what purpose he is going and how much mileage he has done. He must sign the log book and give the purpose of his visit. Only then some control is possible. In this respect, I public must say that the transport should be improved. I have seen people coming all the way from Ludhiana

[Shrimati Rajinder Kaur.]

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to Delhi in a car for some work or the other. When you ask them why they come by car, they reply that seats are not available in the railway. In Punjab, about 1500 to 2000 Pakistanis come to India or go back to Pakistan daily. But there is only one train available-that is the Frontier Mail -at night which can carry only this What much of rush. are the other passengers to do? There is so much rush everywhere. Even after 33 years of rule, we have still not started treating our citizens as human beings. Look at the buses-even the local buses. I will request the Finance Minister to travel in a DTU bus for a day or two and see how crowded it is. It is difficult to enter into it. If the transport system is improved, it will certainly save some oil. Now the big Mercedes-Benz cars costing betwee four and five lakhs of rupees are being used by every industrialist and trader. If the Prime Minister can drive in an Ambassador car, why can't these industrialists and capitalists drive Ambassador or Fiat cars? These big cars should be absolutely banned and they should not be allowed to waste oil on their coinforts. But, leave aside imported inflation. Land and house-sites are not going to be imported from prices outside. The of land and house-sites have shot up in Delhi and everywhere else in India 50 per cent within the last three months. The other or four there was a report in the press that one plot of 7½ marla in Chandigarh been auctioned for 1.23 lakhs. At this rate I think an ordinary house with two bed rooms in Delhi will not be less than Rs. 5 lakhs. And we have fixed limit at Rs. 1.5 the tax exemption So I think by this we have made many citizens of this counliars or cheats because nobody is paying wealth property tax on small houses although their market value has gone up so high. The reason is inflation and black money. If you earn Rs. 100/-, Rs. 60/- go to the Government under one pretext or the other and the 40 per cent which is left with you

is used for domestic purposes. So what is left for running business and other things is black money.

The other day the Commerce Minister was saying that they were doing something to plug the loopholes so that there may not be any inflation. But if you go to the library and consult the Budget speeches and replies of the Minister you will find that such loopholes have been plugged since long, but the prices are still going up. Are we serious that the prices should come down or are we just talking? I think we are just talking.

The other day Mr. A. G. Kulkarni was talking about Campa Cola. There are so many other things. Parle was your favourite and Campa Cola is their favourite. Parle was making money: despite the fact that they declared that Thumsup did contain the cola ingredient, there was no cola absolutely. Their excise duty was less and the market price was the same. Neither the Janata Government checked it nor tne Congress Government is going to check

SHRI ARVIND GANESH KULKAR-NI: Capitalists are owners of every body.

SHRIMATI RAJINDER KAUR: Capitalists rule the economy outside and rule the House as well.

SHRI SYED SHAHABUDDIN: Wnichever Government is in power.

SHRIMATI RAJINDER KAUR: Yes, whoever is in power. I have heard something about the pipeline from Mathura to Jullunder, but I don't remember it exactly. There was some question during the Janata rule that Birlas had not been accommodated because Dodsal had some connection with Kanti Desai. Now again there are tenders. I heard somebody saying that one tender is less than two crores then Dodsals. I heard that he was not being accommodated because Dodsal had given one crore to Congress and the plane used in the election campaign was given by him. And this state of affairs continues. They contribute to both the parties. soever is there. If we get money

from them and they come to us for some purpose or for some work, we cannot say "No" to them. I feel that in order to bring down the prices, not only our whole economic structure but our whole political structure has to be reviewed and completely transformed, and we have to see that money power has got little say in the affairs of the country. If this is not going to happen, then what will happen? I have read just now a joke in the Illustrated Weekly. A person comes and says, "I hate these nepotists, these scoundrels, these profiteers" and he says unprintable words. Then a policeman comes and arrests him; he says "You are under arrest for abusing the Government." person is surprised. He says "I never meant the Government. I did not mention the name of Government." And the policeman replies, "I admit it but you described it so perfectly." That is the opinion the common people on the streets have about Government officials and politicians. fact, if you give more powers bureaucrats, they will share more spoils. But I do not feel that only they are to be blamed, because prices are going up and we have not increased their pay. Their pay has remained constant, and it is what they were getting in 1950 or 1957. And an honest IAS officer does not have any other means of getting money. the end of his service, at the time of retirement he cannot acquire "kanal" of land in Delhi and build a house. I feel that the pay of the high officials also should be increased that they may be above these temptations. (Time-bell rings), I will finish, I will not take more than five minutes because when the bell starts ringing. I cannot speak more although I have seen some people taking more than 25 minutes even.

Now we talk about the downtrodden and the weaker sections of the society. We are here to uplift them to remove their poverty. But i would ask whether we are here to remove our poverty or to remove the poverty of the masses. I am surprised to see that Members of Parliament are getting houses in New Delhi at nominal rents. If I get a house, my servant is also entitled to share that privilege. But what we do is, we rent out our residential houses, our servants' quarters, our garages. we give it to our servants, we do not like to pay them because the poor persons have got no other place to live in. The cost of construction has gone up so high that no man with average means can build a house. Is it socialism that we are going to bring in India, with the rich getting richer and the poor becoming poorer?

Now, the Finance Minister given certain concessions to the indus-But these concessions availed of only by the organised sector. Those who really need help the poor people do not know how to go about it, how to approach them. Now they have stopped importing livestock of poultry. If the livestock of poultry is not imported, production is bound to go down. We do not have cattle of good breed. There is a lot of "hulla-gulla" for cow protection. And I have seen that the most mercilessly treated animal in this country is the cow.

You see the cows in the bazaar being beaten by one person, then another person and again by the third person. I do not mind that instead of exposing them to this kind of brutality they are eliminated or at least sterilised so that they may not produce the calves.

About Punjab, Mr. Sat Paul Mittal has said so many things. I would like to contradict only one point that he said. He said that there is an attempt to establish Khalistan or mock Government, this and that. $\mathbf{I}_{\mathbf{I}}$ Madras presidency could be changed into Tamil Nadu, if Bombay has been changed into Maharashtra and if Hyderabad could be changed into Andhra where is the harm if some people went to change the name of Punjab into Khalistan? Nobody has ever

[Shrimati Rajinder Kaur.]

demanded that we would like to go out of India. We are Indians and we are better Indians than what Mr. Sat Paul Mittal claims himself to be. Out of 127 hanged for the freedom of the country; 92 were Sikhs: Similarly; in Pakistan, Bangladesh and Chinese wars Sikhs have been killed out of proportion to their numbers. And if they have got some grievances, what is wrong in that? One of the things they want is a transmitter in Golden Temple. I do not see reason why Government is denying that. Why are these people trying to push us out of India? I do not understand why they are maligning Akalis and others?

श्री लाडली मोहन निगम: उपसभाध्यक्ष महोदय, मैं समय ज्यादा नहीं लूंगा । मैं इस माली मंसूब का, वित्त विधेयक का इसमें जो विरोधाभास है, उसके दो-तीन चीजों की तरफ ध्यान श्राक्षित चाहता हं। मुझे लगता है कि सारा मार्थिक मंसूबा जो हम लोगों ने बनाया है वह एक फटे दिमाग से बनाया है, नहीं तो एक तरफ जहां विज्ञान ग्रौर दूसरी चीजों की चर्चा की है, उद्योगों को बढाने की बात की है-मैं कर वर्गैरह पर ग्रभी नहीं जा रहा हं--दूसरी तरफ श्राप लाख कोशिश कर रहे हैं किसी भी हालत में जो बढ़ती हुई रफ्तार से मुद्रा-स्फीती हो रही है उसको रोकें, क्योंकि यह यकायक 30टक या उससे भी ऊपर जा सकती है, हम हर क्षेत्र में दिवालिया हो रह हैं घरेलू मामले में भी ग्रीर विदेशी मामलों में भी । इससे ज्यादा क्या विरोधा-भास हो सकता है इस मुल्क में कि दुनिया के श्राध से ज्यादा ग्रन्धे हैं, हर साल पांच लाख बच्चे हिन्दुस्तान में ग्रंध हो रहे हैं महज इस वास्ते कि उनको एक गाजर भी नहीं मिलती--विटामिन ए की कमी से जिस मुल्क में ग्रंधापन बढ़ रहा हो, उस देश में कोई शएकार बैठ कर वकालत करे कि

रंगीन दूरदर्शन बनेगा देश में तो इस से ज्यादा मजाक हम ग्रपना ग्रीर क्या बना सकत 충 ?

इसी तरह से दूसरी चीज है। एक तरफ टेक्नालाजी की बात हम कर भ्रौर दूसरी तरफ--मुझे श्राज शर्म के साथ कहना पड़ता है--दिल्ली जो भ्रांख है हिन्द्स्तान की, यहां तो राजा लोग रहते है लेकिन ग्राज भी 30 वर्षकी म्राजादी के बाद यहां की भूमिगत नालिगों को साफ करने के लिए जिसे ग्रंडरग्राउंड डेनेज सिस्टम कहते हैं, जहां स मल-मुत्र बह कर निकलता है, उसको साफ करने के लिए कोई मशीनी तरीका ईजाद नहीं सुभीता हो जाए। कर पाए कि उसमें बड़ी हैरत होती है जब सड़कों पर मैं देखता हुं कि मेनहोत्स में जाने के लिए मेरी ग्रापकी शक्ल ग्रीर सूरत जैसे ग्रादमी लगोट बांध कर उतरते है ग्रोर हाथ से मल मृत को साफ करते हैं। एक तरह हम हिन्दुस्तान के इन मल-मूत्र की नालियां साफ करने के टेक्नीक का विकास नहीं कर पाए श्रीर दूसरी तरफ हम दम भर कर चलते हैं कि हमने भ्रायंभट्ट भ्रौर रोहिणी को भ्राकाश पर पहचा दिया। मेरे कहने का मतलब यह है 6 P.M. कि हमारे दिमाग में विरोधाभास है। कहां किस को कील चुभ रही है कोई देखने की कोशिश नहीं कर रहा है। मिसाल के लिए मैं कहना चाहता हूं कि भारतीय तेल निगम ने एक नृतन चूल्हा मिट्टी के तेल से जलने वाला बनाया जो बत्तियों से जलाया जाता है जिस से ईंधन की भी बचत होती है ग्रीर उस के साथ-साथ खाना पकाने में भी सुविधा होती है । यह भी शायद ग्राप जानते होंगे कि हिन्दुस्तान में ग्रन्धापन ग्रौरतों में ज्यादा बढ़ रहा है । उस का सब से

बुनियादी कारण यह भी है कि हिन्दुस्तान

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की ग्रारत, गरीबी की रेखा से नीचे रहने वाली ग्रौरत, लकड़ी पर खाना पकाती है, गीली लकड़ी को फूंक-फूंक कर उस के धुएं से ग्रपनी ग्रांख चौपट करती है । गांधी जी का सपना था कि हिन्द्स्तान में हम धुत्रांहीन चूल्हा बना दें । वह जो नूतन चूल्हा वनाया उस से भी श्रागे बढ़ कर उसी भारतीय तेल निगम ने एक नया चुल्हा ईजाद किया जिस की दो-तीन करोड़ रुपए की फैक्ट्री लग सकती है । जो तखमीना लगाया गया है उस से यह पता चलता है कि 15 करोड़ रुपए के ईधन की जो खपत होती है उस की वचत हम लोग कर सकते हैं । श्रव ग्राप लोग सोचिए कि एक तरफ ईधन की बचत के लिए काम करने वाले छोट-मोटे तकनीकी वैज्ञानिक हैं जो चाहते हैं कि हिन्दुस्तान की माताग्रों-बहनों की ग्रांखें न फूटें, उन की ग्रांखें अन्धी न हों, दूसरी भ्रोर सरकार दो-चार करोड़ रुपए लगा कर फैक्ट्री बनाने को तैयार नही है । भ्रगर वह कारखाना लग जाय तो 14-15 करोड रुपया, जो विदेशी मुद्रा में तेल मंगाने पर खर्च करना पड़ता है, बच सकता है । तो जहां तक मल-मूत्र को छूने की बात है, जिस का सम्बन्ध जनता के दैनन्दिन जीवन से जुड़ा हुआ है, उस के बारे में कुछ भी करने की बात इस बजट में नहीं है, उस का कही जिक्र नही है। मेरा ग्रीर कोई श्रारोप नही है । सरकारी राजकाज चलाने के लिए ग्रीर जो चीजें भ्राप करना चाहते हैं उन के लिए ग्राप को खर्च करना पड़ता है। उसके बारे में मुझे कुछ कहना नही है। मेरा सिर्फ कहने का मतलब यह है कि हिन्दुस्तान का यह भ्रार्थिक मसुबा वही हो सकता है जिस के अन्दर अन्त्योदय की बात हो, जिस के श्रन्दर नीचे से नीचे वाला आदमी अपनी शवल ठीक से देख सके ग्राईने में, जिस तरह हम श्रपनी

हकीकत को पहचान लेते हैं । शायद वित्त मंत्री घबड़ाते होंगे--उनकी ईमान-दारी में मुझे शक नहीं, मैं उन का सम्मान करता हुं—शायद उन को डर है कि भ्रगर मैं उस तरह का मंसूवा देश के सामने रखं तो मैं भी शायद सत्यजीत रे की श्रेणी में ग्रा जाऊं कि ग्रापने हिन्दुस्तान की गरीबी को उजागर कर दिया, इस चीज पर इतना खर्च कर दिया । श्रापको ताज्जुब होगा, ग्राज सुबह--ग्रध्यज्ञ महोदय, मैं वेस्टर्न कोर्ट में रहता हं-जो नौकर वहां झाडु-पोंछा करने वाला है उन में से एक श्रादमी श्राया, उस ने कहा कि इस कागज पर दस्तखत कर दीजिए । मैंने कहा क्या बात है । उसने कहा कि बच्चे के दाखिले का सवाल है । पूछा किस स्कूल में, किस कान्वेन्ट में भज रहे हो । उस ने बताया कि यहीं के छोटे-मोटे स्कूल में--जिन्हें मैं बरसाती स्कूल कहता हू, जो शामियाने के नीचे लगते है, जिन में बैठने की जगह नहीं है, टेबिल-कुर्सी नहीं है । दूसरी तरफ सेन्ट कोलम्बस, सेन्ट मेरी जैसे स्कूल है वहां जो दादागीरी चलती है उस में मैं नहीं जाना चाहता । इसी तरह से दिल्ली में माडर्न स्कूल है। ग्राज हिन्दुस्तान में 13 करोड़ बच्चों में से मुश्किल से 3 करोड़ बच्चों को हम शिक्षा दे पाते हैं । उस के बाद भी हालत यह है कि इन छोटे-छोटे स्कुलों में जाने के लिए सी रुपया, डेढ़ सौ रुपया--जैसे वड़े स्कुलों में बिल्डिंग फंड के नाम पर पैसा ले लेते है, कहते है-दो तो तुम्हारे बच्चे को फटे हाल जमीन पर बैठने के लिए, फटी किताबें ले कर बैठने के लिए जगह मिल सकती है। मुझे लगता है कि हिन्दुस्तान के स्कुल श्राज देश के सब से बड़े नीलाम घर बन गये है । मैं बहुत दुःखी मन से कह रहाह कि देश के बच्चों की झलक मुझ को इस बजट में नहीं दीखती ।

[श्री लाडली मोहन निगम]

हिन्द्स्तान की श्रौरत--देश की श्राधी ग्राबादी—की झलक मझ को श्रार्थिक मंसूबे में नहीं दीखती । स्तान की 30 फीसदी आबादी आदि-वासियों ग्रौर हरिजनों की झलक इस मंसूर्व में नहीं दीखती । गरीबी की रेखा के नीचे रहने वाले लोगों की झलक तो दीख हो नहीं सकती । इस वास्ते ग्रर्थ मती जी, खजाना मती जी मैं कहगा कि म्राप म्रगर म्रब की साल नहीं कर सके--क्योंकि ग्राप के ऊपर कुछ दबाव रहे होंग-तो ग्रगला मंसुबा जब ग्राप पेश करें तो कोशिश करिए कि डेंढ सौ वर्ष की जा साम्प्राज्यवादी परम्परा रही है बजट बनाने की उस से कुछ स्नलग स्नाप नये पैमाने, नये श्रायाम हिन्द्स्तान के बजट में लायें । तब मेरा जैसा भ्रादमी भ्राप को सलाम करेगा भ्रौर ऐसे बजट का स्वागत करेगा ।

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Mr. A. S. Chowdhari, not here. Yes, Mr. Minister.

SHRIMATI RAJINDER KAUR: Sir, just one minute. I want to make a correction. I spoke one incorrect sentence and I want to correct it. I said that the Sikhs are demanding a radio transformer at the Golden Temple in Amritsar. In fact, it is this that the Sikhs are demanding a radio transmitter at the Golden Temple in Amritsar. I wrongly said that they wanted a transformer. Thank you, Sir.

SHRI R. VENKATARAMAN: Vice_Chairman, Sir the debate on the Finance Bill has been according to the best traditions of democracy. In a democracy the opposition agree with everything that the Government does, nor can the opposition disagree with everything that the Government does. Therefore, I have been gratified by the speeches from both sides of the House in that they

pointed out the features which they considered good and also the features which they considered not so good.

Sir, at the outset, I should express my thanks to all the Members who participated, and more particularly, to some Members on my side who, in a spirit of self-sacrifice, did not participate. Otherwise, it would not have been possible for me to start my reply. Now it is my usual practice to deal with all the Members individually, but owing to shortness of time I shall classify the various subjects on this occasion and deal with each one of the subjects in broad perspective.

In all the debate that has taken place, both in this House other House, nobody had accused me of any impropriety in the levy or in the exemptions that I had given. But I was really surprised that my very good friend, Shri Kulkarni, should have said that there was some motivation in respect of the excise concession to beverages. If I explain to him the background and the object with which it was done, the good and honest man that he is, I am sure, he will agree with me. The classification of the beverages into caffeinated and non-caffeinated had led to a lot of abuse. Many people were passing on caffeinated drinks as non-caffeinated drinks and paying only 30 per cent. It also led to complaints. I do not know how far it is true, but it was said that there was corruption among officers, in that they were a party to passing of the caffeinated drinks as the non-caffeinated drinks. I thought the best way would be to do away with the distinction between the caffeinated and the non-caffeinated and levy an excise duty which will be mid_way, between the caffeinated and the non-caffeinated. The caffeinated drink was charged at 60 per cent and the non-caffeinated at 30 per cent and in order to simplify the procedures, to do away with the lot of harassment of officers going and checking whether it is caffeinated or non-caffeinated and also making some

money on the site, I thought it would be an appropriate thing to have a uni. form rate in which there is no scope for any such thing, either cheating by the companies or corruption by the officers. For everything it is possible to find some motivation and it makes me now shudder whether in attempt that I propose to make in rationalisation of the taxation system, in my attempt to levy a mean level of tax, I will not allow myself open to the criticism that I had favoured somebody somewhere in some form or other. Well, I am quite sure, the House will approve of what I have done. In the excise administration there are so many different kinds of assessments that it really causes a lot of harassment and also gives scope for corruption.

If you take textiles certain varieties are charged at Rs. 12.50, others at Rs. 10 and the third variety at Rs. 8. The result is that it leaves it open to the officer's discretion to pass a variety of Rs. 10 cloth for Rs. 8 and Rs. 12 cloth for Rs. 10 or Rs. 8. If I do away with all these distinctions and say that all the textiles will have say only Rs. 6, it is possible that a man who had previously been paying Rs. 10 will benefit and it is possible for the House to say that I have benefitted somebody. Now, if this kind of attitude is taken, it will be impossible any honest administrator attempt at any kind of reform which will improve the tax administration in this country. Now, Mr. Kulkarni can go.

SHRI ARVIND GANESH KUL-KARNI: What about my request for the cooperatives?

SHRI R. VENKATARAMAN: I am not going to do it because then somebody else will charge me.

SHRI ARVIND GANESH KARNI: Cooperatives are not owned by you or me.

SHRI R. VENKATARAMAN: The moment I start giving concessions, I am getting warned about it The moment I give concessions, somebody else will say that this concession has been given in order to benefit X or Y.

Bill, 1980

SHRI ARVIND GANESH KUL-KARNI: You left out the bottlers.. Previously you were not charging the manufacturers.

SHRI R. VENKATARAMAN: I will be able to explain everything with regard to this. The machine printing has certain advantages. The hand printing has certain disadvantages. In order to encourage hand printing and larger volume of employment in hand printing, they have given a lower excise duty to hand printing and levied higher excise duty for machine printing. If I now interfere with this, there will be a hue and cry from the handloom and other sectors saying that I have now encouraged the machine printing section. Therefore, I now fail to see how I can help you in the matter.

Mr. Vice-Chairman, Sir, I will now proceed to deal broadly with some of the other aspects. One thing that has really disturbed all of us, whether we sit in this House or the other House, is the price situation in the country. I have never stated that the prices will be brought oown. I have very carefully gone through my speeches and there are many of them because when you present the budget, then you reply to the budget. There is an Appropriation Bill in both the Houses. Then there is the Finance Bill which we introduce and discuss. Then there is a reply also. I have never stated in any of them that the prices will be brought down. I know that on account of the rise in the price of oil and oil products, a certain measure of price increase is inevitable. It is not so only in this country, but

[Shri R. Venkataraman]

all over the world. When I went to the Interim Committee Meeting of the World Bank as well as of the ASEAN Bank, developed countries complained to me about the effect of oil price hike on their economies. There were very severe rates of inflation and they were desperate in finding a solution to this problem. Therefore, I am not the person who ever said that prices will come down after having said that the prices of oil will raised. But the oil prices have been raised by me. It is the OPEC countries who raise and if the OPEC countries raise the prices and I pass them on to the consumers-and not fully but only to an extent—then I, cannot be accused of having brought about inflation in the country.

The question is whether this country can afford to buy oil at that high price and sell it at that cheap price that we were doing. To buy dear and to sell cheap is the surest way to bankruptcy. This Government does not propose to take the country bankruptcy. We are willing to face the public criticism on this matter because it is inevitable that there will be certain measure of price rise on account of the international situations which reflect themselves on our economy. Therefore, I wish to point out that this effect of oil price hike showing itself and, therefore, there has been a price rise. But I went on to say that between January and July, there has been a 10.4 per cent price rise in prices, and analysed the components of this 10.4 per cent. 3.7 per cent out of this 10.4 per cent is due to oil price rise-petroleum, petroleum products and fertilizers. 2.9 per cent is due to sugar, khandsari and gur, and purely on these things. About 1 per cent to 1.2 per cent is due to edible oils. And if I include oilseeds and edible oils, together it would be 1.5 per cent. Now, the entire price rise on the whole volume of commoditic forming the rest is hardly 1 to 1.5

per cent. And what I said was that since the oil prices have reached and worked themselves up, and unless the OPEC countries again rise the prices which I hope and pray they will not the oil price will not rise and, therefore, there will be no rise in prices on account of oil prices. The second point which I was making is that if I control the price of gur, khandsari and so on, I will be able to bring down the prices by about 2 per cent on these two counts. Then it will be possible to stabilise prices at more or less the rate at which we have done.

Bill, 1980

I am also keen, as I said earlier of resorting to certain measures which will bring out the hoarded stocks. I used the expression that we used the carrot and we will now use the stick And many people said where have used the stick. Please give us time. We will use the stick and we are already using it. As some hon. Members pointed out, as Mr. Bhandare also pointed out, we have conducted certain raids in certain areas which are bringing out these stocks. this is not a matter which I can publicise beforehand. And, therefore, we will try to do things which will bring out the stock. We will not give any quarter for antisocial elements to profiteer and exploit on the misery of the poor.

Now, on the question of the price front, there are certain features which are giving some hope and encouragement. For instance, the supplies will increase in the next few months. The constraint on infra-structure such as cement, steel and some of the other commodities of common use. is now slowly decreasing. Today there are seven States in India which do not have a power cut. They are the four States in the southern region, namely, Tamil Nadu, Karnataka, Andhra Pradesh and Kerala and then Gujarat, Madhya Pradesh and Orissa. States have no power cut at all against 50 to 70-80 per cent power

out which was existing only 2-3 weeks back.

Our coal production has gone up by 10 per cent in comparison with the same period last vear. Nangal is filling up and I am told in Punjab also there will be no power cut very soon. Maharashtra is heading towards a relaxation in power cut. Now, these are all features which go to show that production will improve.

Sir, I said that there are two ways in which inflation can be combated. One is by control of money supply, generally called the demand management. The other is by increasing the supply of goods and services. And though I was warned by many people that in an inflationary situation any attempt to liberalise taxation to give relief and concessions would add to the liquidity in the country and therefore further accentuate the pressure on prices, as I said, I took the risk of opting for the other course of increasing the supply of goods and services. But goods and services are not increased overnight on the presentation of the Budget. The supply of goods and services will come up only as a result of the Budget proposals which I have put forward. The Budget proposals which I have put forward will encourage production, will give such a large incentive to the small scale industry; in fact, very much than even what their own memorandum presented to me suggested, will accelerate production in the smallscale sector to such an extent even though in the heavy and medium sector to takes a little more time for the production to come up, the production in the small scale sector will compensate the lagging behind in the other sectors.

Some hon. Members were sneering at the idea of giving concessions to the electronics industry and said when people are starving, why have you given concession to the TV and so on? But people do not realise that the

electronics industry has the highest employment potential because most of the things in the electronics industry are done manually and that it provides the greatest opportunity for employment of women under conditions where there is no pollution. Therefore it is that we thought that we should not only given this concession to the electronics industry but also remove even the license fee on radios so that the production of these goods may increase and greater employment opportunities may be created. You cannot solve a major economic problem by attacking from only one side. You have to attack from all sides. We want to attack it from the side of supply by increasing the supply of goods and services. We have also tried to attack it from the supply of demand by levying an interest-tax whereby he borrowing by some of the bigger units for fairly unproductive purposes such as keeping a large inventory, keeping stocks in the hope prices will increase, can be avoided. In fact, the credit which the Reserve Bank applies is not towards production credit but it is only towards the inventories are being kept and the distribution, which is hoarding and commandeering of goods, which is being done.

Therefore, this policy of trying to different meet the situation from followed and I am angles is being quite sure that given the co-operation of the people, the policy will succeed and if it does not, as I have already said, my successor will revert to the old position of levying again 90 per cent tax, and credit squeeze and all that, because the country has not responded to the alternative which I have placed before it.

Sir, I will not deal with the plan. Mr. Era Sezhiyan pointed out that investment in the plan is not adequate and some Members questioned capability of the Government to achieve a 5 per cent rate of growth in the economy. I want to point out

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that if I wanted to achieve a 5 per cent rate of growth merely on the investment of 16.6 per cent in the plan, than it would not have been possible...

Finance (No. 2)

श्रो शिव चन्द मा :उसके ग्रलावा भी तो है।

SHRI R. VENKATARAMAN: I do not understand; therefore, I do not reply to him. Without this ear-phone. I do not understand.

Now, Sir, as I have pointed out, fuller utilisation of capacity with additional investment that we are bringing forward, will achieve this 5 per cent rate of growth and it may even take up to 5.5 per cent. But I confine myself to 5 per cent. Fuller utilisation of capacity arising out of availability, of power, availability of coal and other things will certainly achieve a measure of growth and 16.6 per cent additional investment which I am making, will accelerate the growth and thereby make us achieve this 5 per cent growth.

Now, some Members pointed out, particularly I think Mr. Sankar Ghose pointed out because he was in charge of planning earlier. that in certain items, the investments have lower than those in the last year's Budget. The answer is two-fold. Number one: there my be inter se differences and inter se adjustments in which some items may be more and some may be less and one cannot draw any conclusions from that kind of inter se variation. What one shouldsee is, what was the allocation for agriculture and allied programmes last year and what is the allocation for agriculture and allied programmes this year. In some items the programmes might have been completed. Therefore, there would have been no allocations; in certain matters, there may be greater investments because there is a need for it. Now if you take the overall figure, you will find that last year the provision for agriculture and

allied programmes was Rs. 1,811 crores and this year, 1980-81, it is Rs. 2,247 crores. Therefore, in the overall for agriculture and allied programmes, there has been an increase and no decrease.

Secondly, there has been a misunderstanding so far as the figures are concerned and I explained it. Mr. Vice-Chairman, last time when you were speaking and that is, in the Budget for 1979-89, originally framed, certain programmes were included in the Central scheme Thereafter there was a meeting of the National Development Council in which they insisted that some of the Central schemes should be transferred as State schemes. So, the Centrally-sponsored schemes were transferred to States and that is why, in the Budget papers which we presented while coming to the House with the interim budget. we had four columns instead of usual three. One is Budget as originally framed, the other modified Budget. then the revised Budget and then the current Budget. Mr. Vice-Chairman, you asked me what is the meaning of this modified Budget and I explained that this modified Budget is the result of the National Development Council's decision by which some of these schemes which were originally in the Centrally-sponsored sector. transferred to State sector and as a result of it, the modified Budget shows that it was less. If you compare the modified Budget or the revised estimates with the current Budget you will find, it will be comparable. It will be more in certain cases and it will be less in certain cases. probably explains why some people have misunderstood the figures.

Mr Kalyanasundaram raised one objection to the repayment of gold bonds in gold. I am afraid, we are under a contract, bound to repay the gold in specie.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Should you not verify whether it was lawfully brought into this country or illegally brought into this country? This was my question. I have information that they are : muggled gold; not all, but some.

SHRI R. VENKATARAMAN: Now, fifteen years ago, people voluntarily gave...

KALYANASUNDARAM: SHRI M. Out of patriotism?

SHRI R. VENKATARAMAN: ... for the defence of this country at the time of the Pakistan War. Well. I do not think it would be appropriate to scrutinise at this stage. All I can say is, the gold will have to be repaid as per the contract.

Shri Kalpnath Rai raised a few points. He said that employment has not been given adequate emphasis. As far as this is concerned, I would like to point out that the rural employment scheme provides for Rs. 340 crotes. amount of Rs. 100 The additional crores for the Scheduled Castes and the Scheduled Tribes is again for employment-oriented schemes. Hence, when this money is fully utilised, it will certainly go a long way for providing rural employment.

SHRI BHUPESH GUPTA (West Bengal): You discount two things in this calculation. One is inflation. It appears, it may be at the level of 30 per cent this year. Then, of course non-utilisation of funds. (Interruptions) Your financial allocations do not reflect the real investment, in real terms.

SHRI R. VENKATARAMAN: I said, in my speech, 'if it is utilised'. I hope it will be utilised. It is for the States to come forward with fuller utilisation of the funds which we are providing and we shall see that this is fully utilised, because, this is a vital scheme for employment.

GUPTA: What SHRI BHUPESH about inflation?

SHRI R. VENKATARAMAN: 1 am still hopeful. I am not so pessimistic as my esteemed friend, that inflation would go up to 30 per cent. It will not and I am positive that we shall be able to combat it.

Bill, 1980

Now, so far as urban employment is concerned, I would like to say that we have a number of schemes. These schemes, particularly, the small-scale industries scheme, will enable a number of people to go into it. The banks are now providing the seed capital for the self-employed people. We are also asking the banks to extend facilities for the unemployed people. We shall try to see that the facilities provided by the banks are fully utilised by the urban unemployed.

I will now come to black money.

SHRI BHUPESH GUPTA: It is the real money now.

SHRI R. VENKATARAMAN: Sir, I said elsewhere that any person who is able to find a solution for the black money problem, will get the Nobel Prize for Economics this year.

SHRI BHUPESH GUPTA: In that case, even the Nobel Prize will go into the blackmarket. This is my fear.

SHRI R. VENKATARAMAN: cause I used to think that it is only our country which had black money. But now I find from a report of the Internal Revenue of the U.S.A., that they think there is black money of about 5.9 to 7.3 per cent in their own country. Therefore, I think if the find a solution, they will certainly be given the Nobel Prize. But, Sir, after saying that in lighter spirit, I really want to do something, that I cannot spell out. The effect of it will be tosee that it will not be worth while for people to accumulate black money. Now various suggestions have emanated. But each one of them has certain problems and difficulties.

SHRI BHUPESH GUPTA: But why don't you demonetise?

SHRI R. VENKATARAMAN: I shall explain. A number of people have made suggestions that you demonetise hundred rupee notes.

SHRI BHUPESH GUPTA: Hundred rupee notes and above.

SHRI R. VENKATARAMAN: Above. we have demonetised-only wow hundred rupee notes. A lot of people have put their money in banks. A number of villagers, a number of traders, and common people. these hundred rupee notes.

SHRI BHUPESH GUPTA: They will get back. They will get genuine notes.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order, please.

SHRI R. VENKATARAMAN: Now. all those who have put money in banks, they will get it without any problem Many of them may be laundering black money into white and they will not come within the clutches of the law. But in a vast country like ours, with so many people spread over, 80 per cent of the people spread over villages and their banking habit has not developed, and there the people even now keep money for their urgent uses in cash and all that. To send the whole nation through the exercise of having to change their money will, I am afraid cause such a distress and lack of confidence in the monetary system that the renedy will be worse than the disease. This is my apprehension. At the same time, I do not rule out some kind of a modified form in which it can be done; it will have to be considered

The other one is that you allow them to convert the black money into white. Well, by that I will only mean, you can go on accumulating over five years and then come to some Settlement Committion or whatever there is and get them to declare 60 per cent or 40 per cent or whatever percentage is fixed. Now this will create....

SHRI BHUPESH GUPTA: I think, there is another method. During the

elections, politicians carrying 'black boxes' should be seized. If you can do that, you will get a lot of money. (Interruptions).

SHRI R. VENKATARAMAN: Sir, this is a matter which we cannot discuss further. Government is thinking of...

MUKHO-SHRIMATI **PURABI** PADHYAY (West Bengal): You sould have asked Mr. Bhupesh Gupta whether he has ever carried a 'black box'. (Interruptions).

SHRI BHUPESH GUPTA: I tell you; I won't mention the name. I was living in a Government Guest where one of the politicians of the then ruling party was living, and I myself felt like stealing his 'box', a VIP case . (Interruptions).

SHRI R. VENKATARAMAN: If you had stolen it, there would have been lodged against you. no complaint (Interruptions).

SHRI BHUPESH GUPTA: He would not have complained. I considered it. But I thought that better not be thief ... (Interruptions).

SHRI R. VENKATARAMAN: We will certainly do something. One of the ways is to divert this money into some productive channel. For instance in Belgium, immediately after the War they said that if all that money was spent for housing, then no accounts would be asked for. There are a number of other things like that. We can examine them and do something. Sir, a question was raised about, the excise duty on agricultural ments. Mr. Kalpnath Rai raised it. I want to point out to him that excise duty is exempted on tractors of less than 10.5 HP and also all the powerdriven pumps are exempted from duty. On the rest of the tractors, a concessional duty is levied. Therefore, the point which he has raised is fully met.

A major subject of attack so far as this Government is concerned is that we have shown too many concessions to the industries and a number of Members said that we are really soft or too favourable to the

class, the industrialist class and so on. Sir, we are committed to a philosophy in which the private sector has a role to play. We are committed to the philosophy of a mixed economy in which, according to me and according to my party, the public sector will have a commanding role and we should not do anything which will impair that commanding role. At the same time, the private sector has also a role to play within the parameters fixed for it. So long as those limitations are observed, they are entitled to as much protection as any other. Since a large sector of production is in the hands of the private sector, it behoves us to see that that sector produces its maximum in order to alleviate the shortage goods that prevails in the country. We cannot cut our nose to spite the face. In order to spite the richer class or the capitalist class, we cannot allow them to starve the country of goods and services. Therefore, to the extent it is permissible within the limitations which we have enunciated in the country, we have allowed.

SHRIMATI PURABI MUKHO_ PADHYAY: May I ask a question?

SHRI R. VENKATARAMAN: You ask any number of questions.

SHRI M. KALYANASUNDARM: May Task...

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order please. Let lady Member ask.

SHRIMATI PURABI MUKHO-PADHYAY: Will the Minister clarify one fhing? We know he is a very efficient Finance Minister. Has he given any thought to this thing that his Government will put all emphasis importance on the public sector and not allow contradictory statements to be made by different Minister on the same thing and on the same subject simultaneously? We find such contradictions. Is it the personal opinion of the Minister, or is that Minister representing the policy view of the Government?

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SHRI R. VENKATARAMAN: Finance Minister replying to the debate the Finance Bill represents the views of the Government.

Bill, 1980

SHRI M. KALYANASUNDARAM: The Finance Minister has said that his party's philosophy is mixed economy. If I understand his party's philosophy airight this is the 25th year of formulating democratic socialism. Avadi's socialism was in 1955; now we are in 1980; so 25 years have passed. says that the private sector should not be allowed to starve the nation. Is it his feeling, or is it his concept that if textile industry, sugar and such consumer industries are nationalised, the country will starve?

SHRI R. VENKATARAMAN: We are talking in relation to the tax concessions which I had given. We are not discussing the industrial policy now. People complain that the tax concessions which I have given are too liberal towards the private sector. I pointed out that we believe in a mixed economy in which the private sector has a role to play within the parameters fixed for it and they have to supply a certain measure of goods and services to the economy. And, therefore, I said, order to enable them to supply goods and services which are expected them, certain concessions have become necessary and, therefore, they have been given. Whether particular industries should be nationalised or not is a matter for industrial policy which will be discussed separately. But here I was dealing with a very limited point and therefore this does not arise.

My submission is this: So far as the private sector is concerned, it has been put under various limitations, various restrictions. And so far as the multinationals are concerned, we have insisted that they cannot operate except in Appendix 'A' industries. Then we have also set down rules saying that they cannot expand without the permission of the Government. There are so many restrictions which we have put out. Therefore, to say that even after these restrictions they should not be allowed to function within the areas

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given to them, well, it may be your philosophy. Unfortunately, it is not our philosophy. That is all I can say.

SHRI BHUPESH GUPTA: You leave out philosophy for the present.

SHRI R. VENKATARAMAN: After all, when you put forward programmes and proposals it must be in relation to the philosophy you profess. It cannot be without reference to the philosophy.

One controversial matter which has been raised by Mr. N.K.P. Salve is the retroactive character of section 80J. I am grateful to my esteemed friend. Mr. Maran, for having explained it very thorougly, and also to Mr. Bhandare for explaining it. I only wish to add that in 1948, when we first introduced the tax holiday provision, it was provided that only owned capital and the reserve will be eligible for tax holiday benefit. This was in a rule-not the Act. This went on till 1968. 1968 it was changed. From 1968 1972 it was made that for the purpose of the tax holiday benefit, borrowed capital will also be included. Then we realised that by allowing borrowed capital they were getting double benefit. One: On the interest which they paid on the borrowed capital, they got an income tax deduction. Another: they got a tax deduction again under the tax holiday benefit.

VICE-CHAIRMAN THE (SHRI R. R. MORARKA): Why was it changed in 1968?

SHRI R. VENKATARAMAN: Experts, Sir, experts.

SHRI BHUPESH GUPTA: Everybody knows that your tax holiday from that time became a prolonged tax honeymoon between the capitalists and those we are supposed to collect taxes.

SHRI R. VENKATARAMAN: Now, after 1971 when this was realised, Mr. Chavan made a statement in Parliament saying "We do not want to give this kind of relief and I am, therefore,

bringing a rule". He also said, "As a result of this rule, in the current year we will get Rs. 10 crores. In a full year we will get Rs. 14 crores". On the 28th of May a notification was issued saying that capital employed for the purpose of this tax holiday benefit means only the owned capital and the reserves, and it has specifically exclud. ed borrowed capital. This notification was placed on the Table of the Rajya Sabha on the 15th of June and on the Table of the Lok Sabha on the 18th of June. Under section 296 of the Indian Income-tax Act, the notification is placed before the House, and if within 30 days no amendment is made it becomes final. No amendment was made to this rule. Not only that, the Subordinate Legislation Committee which looks into all these things did not say that this rule was beyond the purview of the legislative authority. If it is not notice to the public, I would like to ask, Mr. N. K. P. Salve and the men of his way of thinking: What is notice to the public? I said that this has been endorsed by Parliament. more is endorsement? notification is placed, the notification has been approved by the House, and it has not been challenged by the Committee on Subordinate Legislation, and now they say that it has not been endorsed.

The second point I would like to say is that there has been a judgement only of the High Court. There is no judgement of the Supreme Court. And the section reads: "Capital employed for the purpose of this etc. computed in the manner prescribed". That is the section. It is not the capital employed in... the language used in "The capital section is, employed, computed in the manner prescribed". It is not necessary to read.

SHRI BHUPESH GUPTA: it is all right. You say from memory.

SHRI R. VENKATARAMAN: This "Capital employed is correct. the manner prescribed". If I were appearing in the Supreme Court,

I would say that the decision of the Calcutta High Court is contrary to law. weight of evidence, probabilities and circumstances of the case, and I would say here that this is not the final decision. There is some decision in the Calcutta High Court and some decision elsewhere. The only point is that if I allow this case till the decision of the Supreme Court, it may take such a long time that the retroactivity such a long time will cause much greater hardship to the people than what it would now cause.

One hon. Member asked, "Why did you make it retroactive"? In 1971 we decided that the borrowed capital will not form part of the capital employed. Till 1975 all the people continued to pay according to that rule. In 1975 one High Court gave a judgement. In spite of the judgement, as my friend, Mr. Maran, has pointed out, in most of the other States the industrialists paid under protest. If the decision is upheld, then they would get refund; if it is not upheld, they would have paid according to law. But the Bombay people are persons who have the advice of the tax-consultants, and they are bigger people in India. They challenged the Government. They did not pay. Therefore, they are in a difficult position. I want to ask: Do you want that this Government should do justice to the people who pay according to rule or do you want that it should do justice to persons who did not pay according to rule. There was absolutely no case whatsoever against this retroactive action of section 80 J. It is just because some of these people have not paid, that they are now trying to see that they escape the legal liability imposed by Parliament to the full knowledge of the world by a correct legal procedure, approved and endorsed by Parliament

There is also another aspect. I am told that for the purpose of taking advantage of this provision some of the industrialists used to peak their borrowings just before the day of calculation, a few days before calculation, then get the benefit of the taxholiday and write it off later. This is also one of the reasons why they are vehemently against this provision.

I do not want to say anything more on this subject. I agree with the hon. Members that Government should not levy a tax retroactively, that means, it should not levy a new tax retroactively. But to say that the Government should not collect a tax which it had levied, retroactively, is an unhead-of proposition.

SHRI M. KALYANASUNDARAM: And which has become due.

SHRI R. VENKATARAMAN: Which had become due then and which was paid by all the people. Therefore, Sir, I want to point out that there is absolutely no case in respect of section 80J, and all this is much a do about nothing. I am afraid I will have to close now.

SAWAISINGH SISODIA SHRI (Madhya Pradesh): Sir, how long will the House sit?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): We have to complete the business.

SHRI R. VENKATARAMAN: I will conclude in five minutes.

SHRI BHUPESH GUPTA: I am glad that you are answering the points. Although we may not be satisfied with the answers, at least you are trying to answer the points in your own way.

SHRI M. KALYANASUNDARAM: It does not mean that we accept all the answers.

SHRI BHUPESH GUPTA: It is a good practice. It is a good habit. There are some Ministers who do not answer at all.

SHRI R. VENKATARAMAN: Mr. Vice-Chairman, Sir, I take the entire House into my confidence. I try to

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satisfy them. It may be that I am unable to satisfy Mr. Bhupesh Gupta, but I still attempt to satisfy him.

SHRI BHUPESH GUPTA: Am I to be satisfied by your kindness by which you are killing us?

MURLIDHAR CHANDRA-SHRI KANT BHANDARE: Sir, the Finance Minister is obviously attempting the impossible when he tries to atisfy him.

SHRI SAWAISINGH SISODIA: is difficult to satisfy a man who is already satisfied.

SHRI R. VENKATARAMAN: esteemed friend. Mr. Sezhiyan, raised a very valid point, that is, with regard to the Settlement Commission. His point was, why should not the Settlement Commission be an independent authority? The Wanchoo Committee in its report recommended that it should be actually within the Department, that we should have a person dealing with settlement within have Department. And we now implemented the Wanchoo Committee recommendations. But the question is still open. Sir, as far as I am concerned, personally I do not want any discretion to be exercised by executive authorities. It would be much better if I give it over to an independent authority so that we may see that the executive is saved of the criticism of bias; it is only for that purpose. If we allow a settlement in some cases, then a question may be asked as to why it was allowed and whether there was any motivation for it. If we do not allow settlement in some cases, we lose the entire money and the country stands to lose. In order to save one's own reputation, if a person does not allow settlement, he would be doing a disservice to the country. And if he allows settlement, he will expose himself to the criticism of bias or prejudice or favouring somebody. There is some validity in the point. I will have this further examined. At this time I can only say that we will look into this matter.

Sir, some Members raised the question that the interest tax will increase the cost of the product. Sir, I beg to differ from them. Actually the will have to be increased interest borne by the industry itself. If they raise the prices on other grounds, because of shortage and other things, it is a different matter. In where there is liquidity in the country. the banks always raise the rates of interest. And even if I had not come forward with a 7 per cent interest tax. still the Reserve Bank of India in order to control the liquidity, would have come forward to raise the rates of interest so that they might control borrowing in the country and credit in 7 P.M. the country. Therefore to say that the increase of the tax to 7 per cent, which will increase the rate of interest by 1 per cent or so, will increase the cost is not borne out and will not be borne out by facts.

I am glad that I have come to the end. The only question I have answer is why I gave up the wealth agricultural income. on equity I will concede that there is no case because a rich person, whether he is in the rural area or urban area, whether his riches consist of agricultural land or urban land, is liable to pay his contribution to the welfare of the State. The taxable capacity is measured only by the wealth he possesses, and not by the character of the wealth he possesses. As an administrator, one has to follow not only the canon of equity in taxation, but also other canons such as convenience, productivity, and so on. This tax did not produce more than Rs. 87 to Rs. 88 lakhs in a year, and if this resulted in harassment and certain measure of corruption ...

SHRI BHUPESH GUPTA: That is administrative failure.

SHRI R. VENKATARAMAN: is because of the nature of the holding and of our agricultural set-up. It is also to an extent due to the nature of our people because they are not so fully educated and advanced as to keep an account of the land, its value, the improvements made on the land, etc. Then they are harassed when they say that they have made some improvements and so on. After all your tax system should be attuned to the country and you cannot import a tax system which prevails in advanced or I would developed countries. say that on consideration of various aspects, it is much better that this tax was given up...

SHRI BHUPESH GUPTA: You have thrown the baby and the bath water, both.

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): The tax was giving you only 88 lakhs of rupees. Now you are going to save about Rs. 2 crores on the staff...

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order, order,

SHRI BHUPESH GUPTA: would not be askisg later on. You kindly say about the levies. Andhra Pradesh I have been receiving telephones and telegrams about the export duty on turmeric. growers are suffering. Whv you abolish this export duty? They say that price is crashing. If you remove this duty, they will be in a Andhra friends will position-my know better-to increase their export to 40,000 tonnes. You should consider that demand.

SHRI R. VENKATARAMAN: I will consider and I will answer every point. Whatever you ask, I will reply. Only thing is you must have the patience to sit with me till the Bill is passed.

SHRI ERA SEZHIYAN (Tamil Nadu): You said that agricultural wealth tax is cumbersome, it is very

difficult to compute and it has resulted in harassment. The same thing can be said about agricultural income which you are computing by taking the net agricultural income. If you can compute agricultural income, why not agricultural wealth tax?

SHRI R. VENKATARAMAN: There is a difference because wealth arises out of this...

SHRI BHUPESH GUPTA: Reply to my question...

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order, order.

SHRI SUJAN SINGH (Haryana): It is very nice...

THE VICE_CHAIRMAN (SHRI R, R, MORARKA): Order, order.

SHRI SUJAN SINGH:... of the Finance Minister that he has saved the farmers from harassment by removing the agricultural wealth tax. You have rightly pointed out that the income from this source was also much less. There is a parallel case for the farmers. He has saved the farmers from harassment throughout their life time. But the harassment is still there after his death and it is because of the Estate Duty. I have got figures with me to show...

SHRI R. VENKATARAMAN: It is not necessary. I understand your point.

SHRI SUJAN SINGH: But I have got figures with me. (Interruptions).

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order, please.

SHRI R. VENKATARAMAN: I know the point and I will answer it.

SHRI BHUPESH GUPTA: Will you answer my question about turmeric, because I have to go?

SHRI R. VENKATARAMAN: Sir, so far as agricultural income is concerned, we are not deriving actually what we should get out of

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it and we have the same problems with regard to agricultural wealth The only difference is that so far as agricultural income is concerned, people know from the neighbouring lands how much yield a person has got every year and that way it is easier to compute whereas in the matter of agricultural wealth, other things also have to be deducted and there is a lot of difficulty and there is harassment and the harassment and worry have been much greater. But the revenue from agricultural income is commensurate with th_{e} which we undergo and in this case it is not commensurate.

Now, so far as the other question is concerned, it is exactly the opposite of what Mr. Sezhiyan has said. Here they want the abolition of the Estate Duty. Well, this is a request and the Government cannot decide things in the course of a reply to a debate.

Now, so far as turmeric is concerned, I have already mentioned that if I now reduce the export duty on turmeric, the benefit will only go to the middle-men and, therefore, I have said that if they canalise the export of turmeric through NAFED or the State co-operative institutions of Andhra, I will consider that question. Is it all right?

SHRI BHUPESH GUPTA: Anyway, you consider this thing. You consult them and take the necessary steps for rellieving them of their difficulty. A large number of peasants are there and it is selling at a very low price and you have put a duty of Rs. 250/- or so per quintal. Sir, let him consider this and see that they are not put to any distress.

SHRI R. VENKATARAMAN: Sir, I have practically answered all the points.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: What about my point regarding section 129A? SHRI R. VENKATARAMAN: It is a legal point and we can see to it later. Sir, except for the point raised by Mr. Bhandare, I have met all the points. Sir, I thank the House.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1980_81, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted."

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 4—Amendment of section 10.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Now, there is an amendment, No. 1, by Shri Syed Shahabuddin.

SHRI SYED SHAHABUDDIN: Sir, I beg to move:

1. "That the Rajya Sabha recommends to the Lok Sabha that the following amendmet be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 5, line 48, after the word "dependants" the following be inserted; namely:—

"or on behalf of any mutual aid fund established by a recognised Service Association or Trade Union for the welfare of past and present members or their dependants."'"

The question was proposed.

THE VICE_CHARMAN (SHRI R. R. MORARKA): The question is:

1. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in

the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:-

'That at page 5, line 48, after the word "dependants" the following be inserted; namely:-

"or on behalf of any mutual aid fund established by a recognised Service Association or Trade Union for the welfare of past and present members or their dependants.""

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That Clause 4 stand part of the Bill".

The motion was adopted.

Clause 4 was added to the Bill. Clause 5 was added to the Bill.

Clause 6-Amendment of section 32.

THE VICE_CHAIRMAN (SHRI R. R. MORARKA): There is one amendment by Shri Syed Shahabuddin. It is a negative amendment.

SHRI SYED SHAHABUDDIN: Sir. I beg to move:

2. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:--

"That at page 6, clause 6 be deleted."

The question was proposed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): This is a negative amendment. The question is:

"That Clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clauses 7 and 8 were added to the Bill

Bill, 1980

Clause 9-Amendment of Section 36

SHRI SYED SHAHABUDDIN: Sir. I beg to move:

3. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:

'That at page 8, after line 36 the following be inserted, namely:

"(iiaa) a sum equal to half the amount of the expenditure incurred on payment of any salary to an employee who belongs to the Scheduled Caste, Scheduled Tribe or any backward class." ' "

The question was proposed.

SYED SHAHABUDDIN: Please permit me to explain.

VICE-CHAIRMAN THE (SHRI R. R. MORARKA): The question is:

3. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:

'That at page 8, after line 36 the following be inserted, namely:--

"(iiaa) a sum equal to half the amount of the expenditure incurred on payment of any salary to an employee who belongs to the Scheduled Caste. Scheduled Tribe or any backward class."

The motion was negatived.

VICE-CHAIRMAN (SHRI THE R. R. MORARKA): The question is:

"That clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

श्री शिव चन्द्र झा : मेरा प्वाइंट श्राफ श्रार्डर है । सैंकड रीडिंग में संशोधन का पार्ट, यह प्रक्रिया भी बिल का भौर सदन का एक पार्ट है । क्या आपने फैसला कर लिया है कि इस पर कोई भाषण नहीं होगा, कोई बोलना नही होगा ? क्या यह निर्णय ले लिया है कि संशोधन नही ग्राना चाहिए, संशोधन पर नहीं बोलना चाहिए, इस पर कोई बात नहीं हो ?

यदि स्नापने फैसला कर लिया है. तो हमको बता दें ताकि भविष्य में हम संशोधन नही देंगे । यदि फैसला नहीं किया है, तो हमारा अधिकार है कि हम सशोधन पर बोलेंगे और संशोधन को एक्सप्लेन करेंगे, वे चाहे रिजेक्ट कर दें। लेकिन हमारे श्रधिकार का हनन नही होना चाहिए, कोई तरीका रखिये... (Interruptions)यह मैं भ्रापसे जानना चाहता हं।

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The time allotted for the discussion on this Bill is already over, and it was by agreement that more time was given in the First Reading, and, therefore, the Reading is a formality through which we have to go. now come to Clause 10.

Clause 10 was added to the Bill.

Clause 11—Amendment of section 41

SHRI SYED SHAHABUDDIN: Sir, I beg to move:

4. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:---

'That at page 9, clause 11 deleted."

The question was proposed.

VICE-CHAIRMAN R. R.MORARKA): It cannot be put to vote, because it is a negative amendment.

The question is:

"That clause 11 stand part of the

The motion was adopted.

Clause 11 was added to the Bill.

Clause 12 was added to the Bill.

Clause 13-Amendment of Section 80C

SHRI SYED SHAHABUDDIN: Sir. I beg to move:

5. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha namely:-

'That at page 10, lines 11, 12, 13 and 15 for the figure "5000" at four places where they occur the figure "6,000" be substituted."

The question was proposed.

THEVICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

5. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namelv:—

'That at page 10, lines 11, 12, 13 and 15, for the figure "5,000" at four places where they occur the figure "6,000" be substituted.' "

The motion negatived.

VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 was added to the Bill.

Clause 14 (Omission of section 80FF)

SHRI SYED SHAHABUDDIN: Sir, I beg to move:

6. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:

'That at page 10, for clause 14 the following be substituted, namely:—

"14. In section 80FF of the Income Tax Act for the figure '12,000' the figure '18,000' wherever it occurs, shall be substituted."

The question was proposed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

6. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:

'That at page 10, for clause 14 the following be substituted, namely:—

"14. In section 80FF of the Income Tax Act for the figures '12,000' the figure '18,000' wherever it occurs, shall be substituted.' "

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That clause 14 stand part of the Bill."

The motion was adopted.

Clause 14 was added to the Bill.

Clauses 15 to 17 were added to the Bill.

Clause 18—Amendment of section 80JJ

SHRI SYED SHAHABUDDIN: Sir, I beg to move:

7. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 16, lines 22 to 25 be omitted.'"

The question was proposed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

7. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 16, lines 22 to 25 be omitted.'"

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That clause 18 stand part of the Bill."

The motion was adopted.

Clause 18 was added to the Bill.

Clause 19 was added to the Bill.

Clause 20—Amendment of section 80RR

SHRI SHIVA CHANDRA JHA: Sir, I move:

8. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:

"That at page 16, lines 39-40, for the words musician, actor or sportsman" the words "journalist, musician, actor or sportsman" be substituted."

[Shri Shiv Chandra Jha.]

मंत्री जी कृपा कर रहे हैं कि जो एँक्टर, प्लैराइट, म्युजिशियस हैं उनको जो बाहर से पैसा ग्राता है उसमें 25 परसेन्ट तक छट दे रहे हैं, उन लोगों को ग्रापने चुना है क्योंकि ग्राप समझते हैं ये लोग प्रच्छे हैं इनको कुछ रियायत मिलनी चाहिए : एक तवका है जिसको ग्राप छोड रहे हैं । मैं जानता हूं उस तबके की बहुत सी खुराफ नें--हम लोग भी देखते हैं यहां क्या होता है क्या छापते हैं--वह जर्नलिस्ट तबका, पत्रकारों का तबका है । लेकिन इन द लांग रन्, ये फोर्थ इस्टेट है, इसका कांट्रीब्यूशन ममाज के विकास में ज्यादा होगा । तो मैं जर्नेलिस्ट के प्रति सद्भाव जोड़ता हूं। जो रियायत आप व्युजिशियन, ऐक्टर श्रौर स्पोर्टसमैन को देते हैं वह उनके लिए भी जोड दें तो अच्छा होगा । मेरा संशोधन यही है--जहां स्राप म्यिजिशियन, ऐक्टर भ्रौर स्पोर्टसमैन इंक्ल्डिंग एन् एथलेट कहते है उसके पहले या बीच में या श्रंत में ग्राप जर्नलिस्ट शब्द भी जोड़ दें। यह रियायत कर दें।

The question was proposed.

SHRI R. VENKATARAMAN: Sir, I am unable t_0 accept the amendment. I cannot extend the benefit to the journalists.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

8. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 16, lines 39-40, for the words musician, actor or sportsman" the words "journalists, musician, actor or sportsman" be substituted.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That Clause 20 stand part of the Bill."

The motion was adopted.

Clause 20 was added to the Bill.

Clause 21—Amendment of section 80T

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Now we shall take up Clause 21. There is one amendment by Shri Shahabuddin.

SHRI SYED SHAHABUDDIN: Sir, I move:

9. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 16, for clause 21 the following be substituted, namely:—

"21. In section 80T of the Income Tax Act in clause (a) for the words "ten thousand rupees' the words "fifteen thousand rupees', shall be substituted." "

The question was proposed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

9. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 16, for clause 21 the following be substituted, namely:—

"21. In section 80T of the Income Tax Act in clause (a) for the words "ten thousand rupees" the words "fifteen

thousand rupees', shall be substituted." ' "

The motion was negatived.

VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That Clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clause 22—Amendment of section 80TT

VICE-CHAIRMAN THE (SHRI R. R. MORARKA): Now we shall take up Clause 22. There is one amendment by Shri Syed Shahabuddin.

SHRI SYED SHAHABUDDIN: Sir. I move:

10 "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:-

'That at page 16, for clause 22, following be substituted, the namely:—

"22. In section 80TT of the Income-Tax Act in clause (a) for the words 'ten thousand rupees' the words thousand rupees" shall be substituted." "

The question was proposed.

VICE-CHAIRMAN R. R. MORARKA): The question is:

10 "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:---

'That at page 16, for clause 22, following be substituted, the namely: --

"22. In section 80TT of the Income-Tax Act in clause (a) for the words 'ten thousand words rupees' the thousand rupees' shall be substituted." '"

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That Clause 22 stand part of the Bill."

The motion was adopted.

Clause 22 was added to the Bill.

Clause 23-Amendment of section U08

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Now we shall take up Clause 23. There is one amendment by Shri Shahabuddin.

SHRI SYED SHAHABUDDIN: Sir, move:

11 "That the Rajya Sabha commends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:---

'That at page 16, line 48, for the words "ten thousand rupees" the words "twenty thousand rupees" be substituted."

The question was proposed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

11 "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha namely:---

'That at page 16, line 48, for the words "ten thousand rupees" the words "twenty thousand rupees" be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

[Shri R. R. Morarka.]

"That Clause 23 stand part of the Bill."

The motion was adopted.

Clause 23 was added to the Bill.

Clauses 24 to 35 were added to the Bill.

Clause 36-Amendment of section 2.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Now we shall take up Clause 36. There are three amendments.

SHRI SYED SHAHABUDDIN: Sir, I move:

12. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 22 clause 36 be deleted.''

SHRI SANKAR GHOSE (West Bengal): Sir. I move:

13. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 22 for lines 31-32 the following be substituted, namely:—

- "(i) (a) agricultural land including land comprised in any tea, coffee, rubber, or cardamom plantation.","
- 14. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 22 for lines 33 to 35 the following be substituted, namely:—

"(b) any building owned or occupied by a cultivator of or

receiver of rent or revenue out of, agricultural land including land comprised in any tea. coffee, rubber or cardamom plantation."

(The Amendments Nos. 13 and 14 also stood in the name of Shri V. B. Raju)

The questions were proposed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Amendment No. 12 is a negative amendment. The question is:

13. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha. namely:—

'That at page 22 for lines 31-32 the following be substituted, namely:—

- "(i)(a) agricultural land including land comprised in any tea, coffee, rubber, or cardamom plantation.""
- 14. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lck Sabha, namely:—

'That at page 22 for lines 33 to 35 the following be substituted, namely:—

"(b) any building owned or occupied by a cultivator of, or receiver of rent or revenue out of agricultural land including land comprised in any tea, coffee, rubber or cardamom plantation.""

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That Clause 36 stand part of the Bill."

The motion was adopted.

Clause 36 was added to the Bill.

Clause 37—Amendment of section 5.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Now we shall take up Clause 37. There are three amendments.

SHRI SYED SHAHABUDDIN: Sir, I move:

15. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:--

'That at pages 22 and 23 clause 37 be deleted."

SHRI SANKAR GHOSE: Sir. I move:

16. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:--

'That at page 22, lines 46 and 47 be deleted."

17. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill. 1980, as passed by the Lok Sabha, namely:--

That at page 23 lines 1 to 6 be deleted.' "

(The Amendments Nos. 16 and 17 also stood in the name of Shri V. B. Raju)

The questions were proposed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Amendments Nos. 15, 16 and 17 are negative amendments.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That clause 37 stand part of the Bill."

The motion was adopted.

Clause 37 was added to the Bill.

Clauses 38 to 40 were added to the Bill.

Bill, 1980

Clause 41—Amendment of Schedule I.

SHRI SYED SHAHABUDDIN: Sir. I beg to move:

18. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 25 in lines 10, 14 and 17 for the figure "1,50,000" at three places where they occur, the figure "200,000" be substituted."

The question was proposed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

18. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:--

'That at page 25 in lines 10, 14 and 17 for the figure "1,50,000" at three places where they occur, the figure "200,000" be substituted ""

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That clause 41 stand part of the Bill."

The motion was adopted.

Clause 41 was added to the Bill.

Clauses 42 to 46 were added to the Bill.

Clause 47-Amendment of Act 13 of 1980.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): There are two amendments-one by Shri Shahabuddin and the other by Shri Sankar Ghose and Shri V. B. Raju.

SHRI SYED SHAHABUDDIN: Sir, I beg to move:

19. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 26, line 45, for deleted.'"

SHRI SANKAR GHOSE: Sir, I beg to move:

20. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 26. line 45, for the words "ten per cent" the words "six per cent" be substituted.'"

(The amendment also stood in the name of Shri V. B. Raju)

The questions were proposed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Amendment No. 19 is a negative amendment. I shall put Amendment No. 20 to vote.

The question is:

20. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 26, line 45, for the words "ten per cent" the words "six per cent" be substituted.'"

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That clause 47 stand part of the Bill."

The motion was negatived.

Clause 47 was added to the Bill.

Clauses 48 to 50 were added to the Bill.

Clause 51—Amendment of Act 6 of 1898.

SHRI SYED SHAHABUDDIN: Sir, I beg to move:

21. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 28 clause 51 be deleted.'"

SHRI SANKAR GHOSE: Sir, I beg to move:

22. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 28, lines 21 to 26 be deleted.'"

SHRI SHIVA CHANDRA JHA: Sir, I beg to move:

23. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 28, line 24, for the figure and word "35 paise" the figure and word "30 paise" be substituted.'"

The questions were proposed.

श्री शिव चन्द्र झा ं लिफाफ की कीमत 30 से 35 करने की वात है। पांच रैंसे मंत्री महोदय के लिए कुछ बड़ी बात नहीं है लेकिन 30-31 करोड़ लोग जो गरीबी की रेखा के नीचे हैं उनके लिए पांच पैसा बहुन ज्यादा हो जाना है। साथ साथ लिफाफे का रेट बढ़ाने से एजूकेणन पर भी असर पड़ता है। कारेस्पोंडेंस कोर्सेज जो चलाए जाते हैं, इसके द्वारा उस पर भी ग्राप ग्राघात कर रह है। शिक्षा जो बढ़नी चाहिए उसको ग्राप रोक रहे है। यह कह देना

कि पांच पैसे कुछ नहीं हैं, हर कोई एफोर्ड कर सकता है, यह ईवेड करने की बात है । इनिलए देर अध्यद दृह्स्न आयद, स्रभी देर नहीं हुई है, स्राप पांच पैसे न बढ़ा कर 30 पसे जो पहले था वही कर दीजिए, हालांकि वह भी ज्यादा है। उम्मीद है कि ग्राप इसको मंज्र करेंगे ।

SHRI R. VENKATARAMAN: I am unable to accept the amend-The cost of stationery has gone up. This is to recoup the cost.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The auestion

21. "That the Rajya Sabha commends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:--

'That at page 28, clause 51 be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

22. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: --

'That at page 28, lines 21 to 26 be deleted."

The motion was negatived.

VICE_CHAIRMAN (SHRI R. R. MORARKA): The auestion is:

23. "That the Rajya Sabha commends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: --

That at page 28, line 24. for the figure and word "35 paise" the figure and word '30 paise" be substituted.' "

The motion was negatived.

श्री सिव चन्द्र झा: ग्राप वोटिंग करा लीजिए । उसमें समय ही कितना लगेगा । हम लोग हाथ उठा लेंगे । यह रिकार्ड में ग्राना चाहिए कि विदने लोग पक्ष में हैं श्रौर कितने विरोध में हैं। Sir, I want it even by raising of hands. It is a matter of formality. Let it be done even by raising of hands

VICE-CHAIRMAN THE R. R. MORARKA): Do you want the vote to be taken by raising of hands?

SHRI SHIVA CHANDRA JHA: Yes, Sir.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I am advised that if I have any doubt then only hands have to be raised. If I have no doubt, the question does not arise. Therefore, please sit down.

SHRI SHIVA CHANDRA JHA: Sir, even by the raising of hands it has been done in the past year. Only one vote was less.

VICE_CHAIRMAN (SHRI THE R. R. MORARKA): The question is:

"That Clause 51 stand part of the Bill."

The motion was adopted.

Clause 51 was added to the Bill.

Clause 52 to 54 were added to the Bill.

THE VICE_CHAIRMAN (SHRI R. R. MORARKA): Now we shall take up the First Schedule. There are 13 amendments. No. 24 by Shri Sankar Ghose and Shri V. B. Raju, No 25 by Shri Syed Shahabuddin and Shri Sankar Ghose, No. 26 by Shri Sankar Ghose, No. 27 by Shri Jha, No. 28 by Shri Shahabuddin, No. 29 by Shri Sankar Ghose and Shri V. B. Raju, Nos. 30 to 34 by Shri Jha and Nos. 35 and 36 by Shri Sankar Ghose. The First Schedule

SHRI SANKAR GHOSE: Sir I move:

24. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 32, lines 15, 17 and 18, for the figure "3,000" at three places where they occur the figure "10,000" be substituted."

[The amendment also stood in the name of Shri V. B. Raju.]

SHRI SYED SHAHABUDDIN: Sir, move:

25. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

That at page 32, lines 15, 17 and 18, for the figure " β ,00" at three places where they occur the figure "12,000" be substituted."

[The amendment also stood in the name of Shri Sankar Ghose].

SHRI SANKAR GHOSE: Sir, I move:

26. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 32, in line 19, for the figures and words "Rs. 1050 plus 18 per cent" the figures and words "Rs. 450 plus 28 per cent" be substituted."

SHRI SHIVA CHANDRA JHA: Sir, I move:

27. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980,

as passed by the Lok Sabha, namely:—

"That at page 32, line 37, for the figure and words "60 per cent" the figure and words "75 per cent" be substituted,"

SHRI SYED SHAHABUDDIN: Sir, I move:

28. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made to the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at pages 32-33 lines 40 to 42 and 1 to 4 respectively be deleted.'"

SHRI SANKAR GHOSE: Sir, I move:

29. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 33, lines 17, 19 and 20, for the gure "8,000" at three places where they occur, the figure "10,000" be substituted."

[The amendment also stood in the name of Shri V. B. Raju.]

SHRI SHIVA CHANDRA JHA: Sir, I move:

30. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 34, line 35, for the figure and words "24 per cent" the figure and words "50 per cent" be substituted."

31. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made

in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: -

'That at page 35, line 17, for the figure and words "22 per cent" the figure and words "40 per cent" be substituted."

32. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:-

'That at page 35, line 45, for the figure and words "55 per cent" the figure and words "75 per cent" be substituted,"

33. "That the Rajya Sabha commends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: -

That at page 37, line 30, for the figure and words "3 per cent" the figure and words "5 per cent" be substituted."

34. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: --

That at page 37, line 33, for the figure and words "3 per cent" the figure and words "5 per cent" be substituted."

SHRI SANKAR GHOSE: Sir, I move:

35. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: —

That at page 40, lines 39, 41 and 42, for the figure "8.000" at three places, where they occur, the figure "12,000" be substituted.' "

36. "That the Rajya Sabha commends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: ---

Bill, 1980

"That at page 40, in line 43, for the figures and words "Rs. 1050" plus 18 per cent" the figures and words "Rs. 450 plus 18 per cent" be substituted."

The questions were proposed.

श्री शिव चन्द्र झा: उपसभाध्यक्ष महोदय, मैं अमेडमेंट नं० 33 और 34 पर कुछ कहना चाहता हं। श्रापने लाटरी पर, होर्स की रेस पर तीन परसेंट का सरचार्ज बढ़ाया है मैं चाहता हुं कि तीन परसेंट की बजाय पांच परसेंट कर दिया जाए । इससे लगता है स्राप गैंबलिंग को बढावा दे रहे है। मैं चाहता हं कि आप इसको रोकें। यह सिर्फ सरचार्ज बढ़ाने से ही एक सकता है। सारा देश आपका समर्थन करेगा । भ्राप जो इसमें तीन परसेंट बढ़ा रहे हैं सरचार्ज ग्रीर मैं जो बढ़वाना चाहता हूं पांच परसेंट वह ग्रापसे बहुत ज्यादा नहीं है । वैसे होना तो 10-15 परसेंट चाहिये था स्रीर श्रगर ऐसा हो जाए तो सोने में मुगंध ग्रा जाए । लाटरी भ्रौर होर्स की रेस जो है यह समाज को विकृत करने के लिये है। इसको सख्ती से देखें, सख्ती से इस पर कंट्रोल करें । यह तभी होगा जब म्राप टैक्स बढा देंगी । मेरा यह संशोधन है कि 3 परसेंट से 5 परसेंट कर दिया जाए।

SHRI R. VENKATARAMAN: I am unable to accept.

SHRI SHIVA CHANDRA JHA: Why, why unable?

THE VICE_CHAIRMAN (SHRI R. R. MORARKA): The question is:

24. "That the Rajya Sabha commends to the Lok Sabha that [Shri R. R. Morarka]

the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 32, lines 15, 17 and 18, for the figure "8,000" at three places where they occur the figure "10,000" be substituted."

The motion was negatived.

THE VICE_CHAIRMAN (SHRI R. R. MORARKA): The question is:

25. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 32, lines 15, 17 and 18, for the figure "8,000" at three places where they occur the figure "12,000" be substituted."

The motion was negatived.

THE VICE.CHAIRMAN (SHRI R. R. MORARKA): The question is:

26. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 32, in line 19, for the figures and words "Rs. 1050 plus 18 per cent" the figures and words "Rs. 450 plus 18 per cent" be substituted.'"

The motion was negatived.

THE VICE_CHAIRMAN (SHRI R. R. MORARKA): The question is:

27. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 32, line 37, for the figure and words "60 per cent" the figure and words "75 per cent" be substituted."

The motion was negatived.

THE VICE_CHAIRMAN (SHRI R. R. MORARKA): The question is:

28. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at pages 32, 33, lines 40 to 42 and 1 to 4 respectively be deleted."

The motion was negatived.

THE VICE_CHAIRMAN (SHRI R. R. MORARKA): The question is:

29. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

'That at page 33, lines 17, 19 and 20, for the figure "8,000" at three places where they occurthe figure "10,000" be substituted.'"

The motion was negatived.

THE VICE_CHAIRMAN (SHRI R. R. MORARKA): The question is:

30. "That the Rajya Sabha recommends to the Lck Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:—

"That at page 34, line 35, for the figure and words "24 per cent" the figure and words "50 per cent" be substituted."

The motion was negatived.

(SPRI VICE-CHAIRMAN THE R. R. MORARKA): The question

31. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: --

'That at page 35. line 17, for the figure and words "22 per cent" the figure and worlds per cent" be substituted."

The motion was negatived.

VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

32. "That the Rajya Sabha commends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: —

"That at page 35, line 45, per the figure and words "55 per cent" the figure and words "75 per cent" be substituted."

The motion was negatived.

THE CIVE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

33. "That the Rajya Sabha commends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, passed by the Lok Sabha, namely: ---

That at page 37, line 30, for the figure and words "3 per cent" the figure and words "5 per cent" be substituted."

The motion was negatived.

THE CIVE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

34. "That the Rajya Sabha commends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely:-

That at page 37, line 33, for the figure and words "3 per cent" the figure and word "5 per cent be substituted."

The motion was negatived.

(SHRI THE VICE-CHAIRMAN R. R. MORARKA): The question is:

35, "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, passed by the Lok Sabha, namely: -

'That at page 40, in lines 39, 41 and 42, for the figure "8,000" at three places, where they occur, the figure "12,000" be substituted.'"

The motion was negatived.

THE CIVE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

36. "That the Rajya Sabha commends to the Lok Sabha that the following amendment be made in the Finance (No. 2) Bill, 1980, as passed by the Lok Sabha, namely: --

'That at page 40, line 43, for the figures and words "Rs. 1050 plus 18 per cent" the figures and words "Rs. 450 plus 18 per cent" be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question

"That the First Schedule stand part of the Bill."

The motion was adopted.

The First Schedule was added to the Bill.

The Second Schedule, the Third Schedule, The Fourth Schedule and The fifth Schedule were udded to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: Sir, 1 move:

"That the Bill be returned."

The question was proposed.

SHRI M. KALYANASUNDARAM: Sir, in the third reading I want to say a few words. Otherwise the third reading will lose its grace. I want to say only one or two words with your permission. We are the Members from Tamil Nadu. We raised a very vital point agitating our minds with regard to debt relief...

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The scope for the third reading is very limited. You can give the arguments either in support or in opposition nothing more. If you do not have anything, please sit down.

श्री शिव चन्द्र झा: श्रोमन्, मैं यह कहना चाहना हं कि.....

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): No, there is no time left now.

The question is:

"That the Bill be returned."

The motion was adopted.

MESSAGE FROM THE LOK SABHA The Brahmaputra Board Bill, 1980

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business

in Lok Sabha, I am directed to enclose herewith the Brahmaputra Board Bill, 1980, as passed by Lok Sabha at its sitting held on the 7th August, 1980."

Sir, I lay the Bill on the Table.

THE VICE_CHAIRMAN (SHRI R. R. MORARKA): Now, special mention by Shri Shahi.

REFERENCE TO THE REPORTED LATHI-CHARGE BY THE POLICE ON LOK DAL SATYAGRAHIS AT BAGHPAT

श्री नागेश्वर प्रसाद शाही: (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, वड़े दुख के साथ मुझे कल की दुर्घटना का जिक्र करना पड़ रहा है।

श्री रामानन्द यादव (बिहार) : स्राप ग्रव स्पेशल मेंशन करते रहिये ।

श्री नागेश्वर प्रसाद श्राही: श्रीमन्, परसों बागपत में लोक दल के पांच सौ सत्याग्रही गिरफ्तार हुए । पुलिस की श्रोर से यह श्रारोप लगाया गया कि सत्याग्रहियों की श्रोर से कुछ पत्थर फेंके गये। लेकिन हमें सूचना मिली है कि सत्याग्रहियों की श्रोर से कोई पत्थर नहीं फेंके गये थे श्रौर पत्थर पुलिस ने कांग्रेस-भ्राई के कुछ लोगों को लगा कर फेंक्याये थे।

एक माननीय सदस्यः यह गलत बात है।

श्री नागेश्वर प्रसाद शाही: तब भी लोक दल के नेताग्रों ने इस बात की व्यवस्था की कि बागपत में सत्याग्रह शांतिपूर्वक हो श्रीर सत्याग्रहियों की ग्रोर से ऐसी कोई वात न की जाय कि पुलिस को कुछ कहने का मौका मिले । श्रीमन्, इसलिए हमने श्रपनी पार्टी के जनरल सेकेटरी श्री रवी राय को जो भारत